



SCHEME INFORMATION DOCUMENT

Motilal Oswal Large and Midcap Fund

An open ended equity scheme investing in both large cap and mid cap stocks
(Scheme code: - MOTO/O/E/LMF/19/03/0013)

This product is suitable for investors who are seeking*	<u>Scheme</u>	<u>NIFTY Large Midcap 250 Total Return Index</u>
- Long term capital appreciation - Investment predominantly in equity and equity related instruments of large and midcap stocks.	 Riskometer Investors understand that their principal will be at Very High risk	 Riskometer Benchmark riskometer is at Very High risk

*Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

Name of Mutual Fund	Motilal Oswal Mutual Fund (MOMF)
Name of Asset Management Company (AMC)	Motilal Oswal Asset Management Company Limited (MOAMC)
Name of Trustee Company	Motilal Oswal Trustee Company Limited (MOTC)
Address	<u>Registered Office:</u> 10 th Floor, Motilal Oswal Tower, Rahimtullah Sayani Road, Opp. Parel ST Depot, Prabhadevi, Mumbai-400025
Website	www.motilaloswalmf.com

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as **SEBI (MF) Regulations**) as amended till date, and filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document (**SID**).

The SID sets forth concisely the information about the Scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this SID after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (**SAI**) for details of Motilal Oswal Mutual Fund (**MOMF**), Tax and Legal issues and general information on www.motilaloswalmf.com.

SAI is incorporated by reference (is legally a part of the SID). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The SID should be read in conjunction with the SAI and not in isolation.

This SID is dated October 30, 2023.

TABLE OF CONTENTS	PAGE NO
Highlights / Summary of the Scheme	4
I. Introduction	7
A. Risk Factors	7
B. Requirement of Minimum Investors in the Scheme	14
C. Special Considerations	14
D. Definitions	23
E. Due Diligence by the Asset Management Company	28
II. Information about the Scheme	29
A. Type of the Scheme	29
B. Investment Objective	29
C. Asset Allocation	29
D. Investment by the Scheme	30
E. Investment Strategy	31
F. Fundamental Attributes	42
G. Benchmark Index	42
H. Fund Manager	51
I. Investment Restrictions	53
J. Scheme Performance	58
K. Additional Disclosures	58
III. Units and Offer	
A. New Fund Offer (NFO)	60
B. Ongoing Offer Details	60
C. Periodic Disclosures	88
D. Computation of NAV	91
IV. Fees and Expenses	
A. New Fund Offer (NFO) Expenses	91
B. Annual Scheme Recurring Expenses	91
C. Load Structure	94
D. Waiver of Load	95
E. Transaction charge	96
V. Rights of Unitholders	96
VI. Penalties, Pending Litigation or Proceedings, Findings of Inspections or Investigations for which action may have been taken or is in the Process of being taken by any Regulatory Authority	96

HIGHLIGHTS / SUMMARY OF THE SCHEME

Name of the Scheme	Motilal Oswal Large and Midcap Fund
Scheme code	MOTO/O/E/LMF/19/03/0013
Type of the Scheme	An open ended equity scheme investing in both large cap and mid cap stocks
Category of the Scheme	Large and Midcap Fund
Investment Objective	The investment objective is to provide medium to long-term capital appreciation by investing primarily in Large and Midcap stocks. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.
Target amount in NFO	Rs.10 Crores
Benchmark	NIFTY Large Midcap 250 Total Return Index
Plans	The Scheme has two Plans: (i) Regular Plan and (ii) Direct Plan Regular Plan is for Investors who purchase/subscribe units in a Scheme through any Distributor (AMFI Registered Distributor/ARN Holder). Direct Plan is for investors who purchase/subscribe units in a Scheme directly with the Fund and is not routed through a Distributor (AMFI Registered Distributor/ARN Holder). [
Options (Under each plan)	Each Plan offers the following Options: (a) Growth Option (b) IDCW* Option (with IDCW Payout and Re-investment facility) <u>Growth Option-</u> All Income earned and realized profit in respect of a unit issued under that will continue to remain invested until repurchase and shall be deemed to have remained invested in the option itself which will be reflected in the NAV. <u>IDCW Option-</u> Under this Option, the Trustee reserves the right to declare IDCW under the Scheme depending on the net distributable surplus available under the Option. It should, however, be noted that actual declaration of IDCWs and the frequency of distribution will depend, inter-alia, on the availability of distributable surplus and will be entirely at the discretion of the Trustees or any Committee authorised by them. If IDCW payable under the IDCW payout option is equal to or less than Rs.500/-, then it would be compulsorily re-invested in the Option of the Scheme. Pursuant to clause 11.3 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023, IDCW can be distributed out of investor's capital (Equalization Reserve), which is part of sale price that represents realized gains.

	*Income Distribution cum capital withdrawal option The AMC reserves the right to introduce further Options as and when deemed fit.																																				
Default Plan/Option	Investors subscribing Units under Direct Plan of a Scheme should indicate “Direct Plan” against the Scheme name in the application form. Investors should also mention “Direct” in the ARN column of the application form. The table showing various scenarios for treatment of application under “Direct/Regular” Plan is as follows: <table><tr><th>Scenario</th><th>Broker Code mentioned by the investor</th><th>Plan mentioned by the investor</th><th>Default Plan to be captured</th></tr><tr><td>1</td><td>Not mentioned</td><td>Not mentioned</td><td>Direct</td></tr><tr><td>2</td><td>Not mentioned</td><td>Direct</td><td>Direct</td></tr><tr><td>3</td><td>Not mentioned</td><td>Regular</td><td>Direct</td></tr><tr><td>4</td><td>Mentioned</td><td>Direct</td><td>Direct</td></tr><tr><td>5</td><td>Direct</td><td>Not Mentioned</td><td>Direct</td></tr><tr><td>6</td><td>Direct</td><td>Regular</td><td>Direct</td></tr><tr><td>7</td><td>Mentioned</td><td>Regular</td><td>Regular</td></tr><tr><td>8</td><td>Mentioned</td><td>Not Mentioned</td><td>Regular</td></tr></table> In cases of wrong/ invalid/ incomplete ARN code mentioned on the application form, the application will be processed under Regular Plan. The AMC shall contact and obtain the correct ARN code within 30 calendar days of the receipt of application form from the investor/ distributor. In case, the correct code is not received within 30 calendar days, the AMC shall reprocess the transaction under Direct Plan from the date of application without any exit load, if applicable. If the investor does not clearly specify the choice of option at the time of investing, it will be deemed that the investor has opted for Growth option and in case he does not specify payout/re-investment under IDCW option, it will be deemed to be IDCW re-investment.	Scenario	Broker Code mentioned by the investor	Plan mentioned by the investor	Default Plan to be captured	1	Not mentioned	Not mentioned	Direct	2	Not mentioned	Direct	Direct	3	Not mentioned	Regular	Direct	4	Mentioned	Direct	Direct	5	Direct	Not Mentioned	Direct	6	Direct	Regular	Direct	7	Mentioned	Regular	Regular	8	Mentioned	Not Mentioned	Regular
Scenario	Broker Code mentioned by the investor	Plan mentioned by the investor	Default Plan to be captured																																		
1	Not mentioned	Not mentioned	Direct																																		
2	Not mentioned	Direct	Direct																																		
3	Not mentioned	Regular	Direct																																		
4	Mentioned	Direct	Direct																																		
5	Direct	Not Mentioned	Direct																																		
6	Direct	Regular	Direct																																		
7	Mentioned	Regular	Regular																																		
8	Mentioned	Not Mentioned	Regular																																		
Face Value	Rs. 10/- per unit																																				
Minimum Application Amount	For Lumpsum: Rs. 500/- and in multiples of Re. 1/- thereafter. For Systematic Investment Plan (SIP): <table><tr><th>SIP Frequency</th><th>Minimum Instalment Amount</th><th>Number of Instalments</th><th>Choice of Day/Date</th></tr><tr><td>Weekly</td><td>Rs. 500/- and multiple of Re. 1/- thereafter</td><td>Minimum – 12 Maximum – No Limit</td><td>Any day of the week from Monday to Friday</td></tr><tr><td>Fortnightly</td><td>Rs. 500/- and multiple of Re. 1/- thereafter</td><td>Minimum – 12 Maximum – No Limit</td><td>1st & 14th, 7th & 21st and 14th & 28th</td></tr><tr><td>Monthly</td><td>Rs. 500/- and multiple of Re. 1/- thereafter</td><td>Minimum – 12 Maximum – No Limit</td><td>Any day of the month except 29th, 30th or 31st</td></tr><tr><td>Quarterly</td><td>Rs. 1,500/- and multiple of Re. 1/-</td><td>Minimum – 4 Maximum – No</td><td>Any day of the month for each quarter (i.e. January, April,</td></tr></table>	SIP Frequency	Minimum Instalment Amount	Number of Instalments	Choice of Day/Date	Weekly	Rs. 500/- and multiple of Re. 1/- thereafter	Minimum – 12 Maximum – No Limit	Any day of the week from Monday to Friday	Fortnightly	Rs. 500/- and multiple of Re. 1/- thereafter	Minimum – 12 Maximum – No Limit	1 st & 14 th , 7 th & 21 st and 14 th & 28 th	Monthly	Rs. 500/- and multiple of Re. 1/- thereafter	Minimum – 12 Maximum – No Limit	Any day of the month except 29 th , 30 th or 31 st	Quarterly	Rs. 1,500/- and multiple of Re. 1/-	Minimum – 4 Maximum – No	Any day of the month for each quarter (i.e. January, April,																
SIP Frequency	Minimum Instalment Amount	Number of Instalments	Choice of Day/Date																																		
Weekly	Rs. 500/- and multiple of Re. 1/- thereafter	Minimum – 12 Maximum – No Limit	Any day of the week from Monday to Friday																																		
Fortnightly	Rs. 500/- and multiple of Re. 1/- thereafter	Minimum – 12 Maximum – No Limit	1 st & 14 th , 7 th & 21 st and 14 th & 28 th																																		
Monthly	Rs. 500/- and multiple of Re. 1/- thereafter	Minimum – 12 Maximum – No Limit	Any day of the month except 29 th , 30 th or 31 st																																		
Quarterly	Rs. 1,500/- and multiple of Re. 1/-	Minimum – 4 Maximum – No	Any day of the month for each quarter (i.e. January, April,																																		

		thereafter	Limit	July, October) except 29 th , 30 th or 31 st
	Annual	Rs. 6,000/- and multiple of Re. 1/- thereafter	Minimum – 1 Maximum – No Limit	Any day or date of his/her preference
	In case the SIP date is not specified or in case of ambiguity, the SIP transaction will be processed on 7th of every month in which application for SIP registration was received and if the end date is not specified, SIP will continue till it receives termination notice from the investor. In case, the date fixed happens to be a holiday / non-business day, the same shall be affected on the next business day. No Post Dated cheques would be accepted for SIP. Note: Provisions for Minimum application amount are not applicable in case of mandatory investments by the Designated Employees of the AMC in accordance with clause 6.10 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023 as amended from time to time.			
Minimum Additional Amount	Rs. 500/- and in multiples of Re. 1/- thereafter.			
Minimum Redemption Amount	Rs. 500 and in multiples of Re. 1/- thereafter or account balance, whichever is lower. Note: Provisions for Minimum Redemption amount are not applicable in case of mandatory investments by the Designated Employees of the AMC in accordance with clause 6.10 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023 as amended from time to time.			
Loads	Entry Load: Nil Exit Load: 1% - If redeemed on or before 15 days from the date of allotment. Nil - If redeemed after 15 days from the date of allotment. For details on load structure, please refer to Section on Load Structure in this Document.			
Liquidity	The Scheme offers Units for subscription and redemption at Applicable NAV on all Business Days on an ongoing basis. As per SEBI Regulations, the Mutual Fund shall despatch redemption proceeds within 3 working Days of receiving a valid redemption request. A penal interest of 15% per annum or such other rate as may be prescribed by SEBI from time to time, will be paid in case the redemption proceeds are not made within 3 working Days from the date of receipt of a valid redemption request. [			
Transparency / NAV Disclosure	The AMC will declare separate NAV under Regular Plan and Direct Plan of the Scheme. The NAV will be calculated on all business days and shall be disclosed in the manner specified by SEBI. The AMC shall update the NAVs on its website www.motilaloswalmf.com and also on AMFI website www.amfiindia.com by 11.00 p.m. on every business day. If the NAV is not available before 11.00 p.m. on every business day, the reasons for such delay would be explained to AMFI in writing. If the NAV is not available before the commencement of Business Hours on the following day due to any reason, the Mutual Fund shall issue a press release giving reasons and explaining when the Mutual Fund would be able to publish the			

	NAV. The Mutual Fund / AMC shall disclose portfolio (along with ISIN) in a user friendly & downloadable spreadsheet format, as on the last day of the month /half year for the scheme(s) on its website (www.motilaloswalmf.com) and on the website of AMFI (www.amfiindia.com) within 10 days from the close of each month/half year. In case of investors whose email addresses are registered with MOMF, the AMC shall send via email both the monthly and half yearly statement of scheme portfolio within 10 days from the close of each month/half year respectively. The portfolio statement will also be displayed on the website of the AMC and AMFI. The AMC shall also make available the Annual Report of the Scheme within four months of the end of the financial year. The Annual Report shall also be displayed on the website of AMC and AMFI.
--	---

[[

[[

I. INTRODUCTION

A. RISK FACTORS

Standard Risk Factors:

- Investment in Mutual Fund units involves investment risks such as trading volumes, settlement risk, liquidity risk, default risk including the possible loss of principal.
- As the price / value / interest rate of the securities in which the Scheme invests fluctuates, the value of your investment in the Scheme may go up or down depending on various factors and forces affecting the capital market/debt market.
- Past performance of the Sponsor/AMC/Mutual Fund does not guarantee future performance of the Scheme.
- Motilal Oswal Large and Midcap Fund is the name of the Scheme does not in any manner indicate either the quality of the Scheme or its future prospects and returns.
- The Sponsor is not responsible or liable for any loss resulting from the operation of the Scheme beyond the initial contribution of Rs. 100,000 made by it towards setting up the Fund.
- The present Scheme is not a guaranteed or assured return Scheme.
- Investment decisions made by the AMC may not always be profitable.
- The NAV of the Scheme can go up or down depending on the factors and forces affecting the securities markets.
- Changes in Government policy in general and changes in tax benefits applicable to mutual funds may impact the returns to Investors in the Scheme.
- Investors in the Scheme are not being offered any guaranteed/indicated returns.

Scheme Specific Risk Factors

In line with its investment objective, the scheme will be required to maintain a minimum exposure of 35% each to both the large cap and the mid cap market segments at all times regardless of the prevailing market conditions/outlook for these market cap segments. The Scheme is subject to the principal risks described below. Some or all of these risks may adversely affect Scheme's NAV, yield, return and/or its ability to meet its objectives.

- **Risks associated with investing in Equity and Equity related securities**

Equity and Equity related instruments on account of its volatile nature are subject to price fluctuations on daily basis. The volatility in the value of the equity and equity related instruments is due to various micro and macro-economic factors affecting the securities markets. This may

have adverse impact on individual securities/sector and consequently on the NAV of Scheme. The inability of the Scheme to make intended securities purchases due to settlement problems could cause the Scheme to miss certain investment opportunities as in certain cases, settlement periods may be extended significantly by unforeseen circumstances. Similarly, the inability to sell securities held in the Scheme portfolio may result, at times, in potential losses to the Scheme, should there be a subsequently decline in the value of the securities held in the Schemes portfolio. Also, the value of the Scheme's investments may be affected by interest rates, currency exchange rates, change in laws/policies of the government, taxation laws and political, economic or other developments which may have an adverse bearing on individual securities, a specific sector or all sectors. The Scheme will invest in both large cap and mid cap companies; Investors shall note that investing in Mid Cap stocks are riskier than investing in Large Cap Stocks.

The Scheme may find itself invested in unlisted securities either by choice or due to external events or corporate actions. This may increase the risk of the portfolio as these unlisted securities are inherently illiquid in nature and carry larger liquidity risk as compared to the listed securities or those that offer other exit options to the investors. The Scheme may also use various derivative products from time to time, as would be available and permitted by SEBI, in an attempt to protect the value of the portfolio and enhance Unit holders' interest.

- **Market Risk**

The Scheme's NAV will react to stock market movements. The value of investments in the scheme may go down over a short or long period due to fluctuations in Scheme's NAV in response to factors such as performance of companies whose stock comprises the underlying portfolio, economic and political developments, changes in government policies, changes in interest rates, inflation and other monetary factors causing movement in prices of underlining investments.

- **Asset Class Risk**

The returns from the types of securities in which the Scheme invests may under perform from the various general securities markets or different asset classes. Different types of securities tend to go through cycles of out-performance and under-performance in comparison with the general securities markets.

- **Selection Risk**

The risk that a security chosen will underperform the market for reasons that cannot be anticipated.

- **Concentration risk**

This is the risk arising from over exposure to few securities/issuers/sectors.

- **Risk factor associated with legal, tax and regulatory risk**

The Schemes could be exposed to changes in legal, tax and regulatory regime which may adversely affect it and / or the investors. Such changes could also have retrospective effect and could lead to additional taxation imposed on the Schemes which was not contemplated either when investments were made, valued or disposed of.

- **Risks Associated with Debt & Money Market Instruments**

Investments in money market instruments would involve a moderate credit risk, i.e. risk of an issuer's inability to meet the principal payments. Money market instruments may also be subject to price volatility due to factors such as changes in interest rates, general level of market liquidity and market perception of credit worthiness of the issuer of such instruments. The NAV of the Scheme's Units, to the extent that the Scheme is invested in money market instruments, will be affected by changes in the level of interest rates. When interest rates in the market rise, the value of a portfolio of money market instruments can be expected to decline.

- **Interest Rate Risk**

Changes in interest rates will affect the Scheme's Net Asset Value. The prices of securities usually increase as interest rates decline and usually decrease as interest rates rise. The extent of fall or rise in the prices is guided by duration, which is a function of the existing coupon, days to maturity and increase or decrease in the level of interest rate. The new level of interest rate is determined by the rate at which the government raises new money and/or the price levels at which the market is already dealing in existing securities. Prices of long-term securities generally fluctuate more in response to interest rate changes than short-term securities. The price risk is low in the case of the floating rate or inflation-linked bonds. The price risk does not exist if the investment is made under a repo agreement. Debt markets, especially in developing markets like India, can be volatile leading to the possibility of price movements up or down in fixed income securities and thereby to possible movements in the NAV.

[[[[[[

[[

- **Credit Risk**

Credit Risk means that the issuer of a security may default on interest payments or even paying back the principal amount on maturity (i.e. the issuer may be unable to make timely principal and interest payments on the security). Even where no default occurs, the prices of security may go down because the credit rating of an issuer goes down. It must be, however, noted that where the Scheme has invested in Government securities, there is no risk to that extent.

- **Reinvestment Risk**

This risk refers to the interest rate levels at which cash flows received from the securities in the Scheme are reinvested. Investments in fixed income securities may carry re-investment risk as interest rates prevailing on the interest or maturity due dates may differ from the original coupon of the debt security. Consequently, the proceeds may get invested at a lower rate.

- **Liquidity or Marketability Risk**

This refers to the ease at which a security can be sold at or near its true value. The primary measure of liquidity risk is the spread between the bid price and the offer price quoted by a dealer. Liquidity risk is characteristic of the Indian fixed income market. Trading Volumes, settlement periods and transfer procedures may restrict the liquidity of the investments made by the Scheme. Different segments of the Indian financial markets have different settlement periods and such period may be extended significantly by unforeseen circumstances leading to delays in receipt of proceeds from sale of securities. As liquidity of the investments made by the Scheme could, at times, be restricted by trading volumes and settlement periods, the time taken by the Fund for redemption of units may be significant in the event of an inordinately large number of redemption requests or restructuring of the Scheme.

- **Right to Limit Redemptions**

The Trustee, in the general interest of the Unitholders of the Scheme offered under this SID and keeping in view of unforeseen circumstances/unusual market conditions, may limit the total number of Units which can be redeemed on any Business Day subject to the guidelines/circulars issued by the Regulatory Authorities from time to time.

- **Pre-payment Risk:** Certain fixed income securities give an issuer the right to call back its securities before their maturity date, in periods of declining interest rates. The possibility of such prepayment may force the fund to reinvest the proceeds of such investments in securities offering lower yields, resulting in lower interest income for the fund.

- **Spread Risk:** In a floating rate security the coupon is expressed in terms of a spread or mark up over the benchmark rate. In the life of the security this spread may move adversely leading to loss in value of the portfolio. The yield of the underlying benchmark might not change, but the spread

of the security over the underlying benchmark might increase leading to loss in value of the security.

- Different types of securities in which the scheme would invest as given in the SID carry different levels and types of risk. Accordingly, the scheme's risk may increase or decrease depending upon its investment pattern. E.g. corporate bonds carry a higher amount of risk than Government securities. Further even among corporate bonds, bonds, which are AA rated, are comparatively more risky than bonds, which are AAA rated.

- **Risks associated with investing in money market instruments**

Investments in money market instruments would involve a moderate credit risk, i.e. risk of an issuer's inability to meet the principal payments. Money market instruments may also be subject to price volatility due to factors such as changes in interest rates, general level of market liquidity and market perception of credit worthiness of the issuer of such instruments. The NAV of the Scheme's Units, to the extent that the Scheme is invested in money market instruments, will be affected by changes in the level of interest rates. When interest rates in the market rise, the value of a portfolio of money market instruments can be expected to decline.

- **Risks associated with Investing in Derivatives**

Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Even a small price movement in the underlying security could have an impact on their value and consequently, on the NAV of the Units of the Scheme. Execution of such strategies depends upon the ability of the fund manager to identify such opportunities. Identification and execution of the strategies to be pursued by the fund manager involve uncertainty and decision of the fund manager may not always be profitable. No assurance can be given that the fund manager will be able to identify or execute such strategies.

Derivative products are specialized instruments that require investment techniques and risk analysis different from those associated with stocks. The use of a derivative requires an understanding not only of the underlying instrument but of the derivative itself. Derivatives require the maintenance of adequate controls to monitor the transactions entered into, the ability to assess the risk that a derivative adds to the portfolio and the ability to forecast price or interest rate movements correctly. There is a possibility that a loss may be sustained by the portfolio as a result of the failure of another party (usually referred to as the "counterparty") to comply with the terms of the derivatives contract. Other risks in using derivatives include the risk of mis-pricing or improper valuation of derivatives and the inability of derivatives to correlate perfectly with underlying assets, rates and indices, illiquidity risk whereby the Scheme may not be able to sell or purchase derivative quickly enough at a fair price. The risks associated with the use of derivatives are different from or possibly greater than, the risks associated with investing directly in securities and other traditional investments.

- **Risks associated with Segregated portfolio**

The AMC / Trustee shall decide on creation of segregated portfolio of the Scheme in case of a credit event/actual default at issuer level. Accordingly, Investor holding units of segregated portfolio may not be able to liquidate their holding till the time recovery of money from the issuer. The Security comprised of segregated portfolio may not realise any value. Further, Listing of units of segregated portfolio in recognised stock exchange does not necessarily guarantee their liquidity. There may not be active trading of units in the stock market. Further trading price of units on the stock market may be significantly lower than the prevailing NAV.

- **Risk associated with Securities Lending**

Securities Lending is a lending of securities through an approved intermediary to a borrower under an agreement for a specified period with the condition that the borrower will return equivalent securities of the same type or class at the end of the specified period along with the corporate benefits accruing on the securities borrowed.

In case the Scheme undertakes securities lending as prescribed in the Regulations, it may, at times be exposed to counter party risk and other risks associated with the securities lending. Unitholders of the Scheme should note that there are risks inherent to securities lending, including the risk of failure of the other party, in this case the approved intermediary, to comply with the terms of the agreement entered into between the lender of securities i.e. the Scheme and the approved intermediary. Such failure can result in the possible loss of rights to the collateral put up by the borrower of the securities, the inability of the approved intermediary to return the securities deposited by the lender and the possible loss of any corporate benefits accruing to the lender from the securities deposited with the approved intermediary. The Fund may not be able to sell such lent securities and this can lead to temporary illiquidity.

- **Trading through mutual fund trading platforms of BSE and/ or NSE**

In respect of transaction in Units of the Scheme through BSE and/ or NSE or any other recognised stock exchange as may be intimated by AMC, allotment and redemption of Units on any Business Day will depend upon the order processing/settlement by BSE and/ or NSE and their respective clearing corporations on which the Mutual Fund has no control. Further, transactions conducted through the stock exchange mechanism shall be governed by the operating guidelines and directives issued by BSE or such other recognised exchange in this regard.

- **Risk associated with investing in fixed income securities and Money Market Instruments**

- a. **Credit risk:** Credit risk or default risk refers to the risk which may arise due to default on the part of the issuer of the fixed income security (i.e. will be unable to make timely principal and interest payments on the security). Because of this risk debenture are sold at a yield spread above those offered on Treasury securities, which are sovereign obligations and generally considered to be free of credit risk. Normally, the value of a fixed income security will fluctuate depending upon the actual changes in the perceived level of credit risk as well as the actual event of default.
- b. **Counterparty risk:** Counterparty refers to the counterparty's inability to honor its commitments (payment, delivery, repayment, etc.) and to risk of default. This risk relates to the quality of the counterparty to which the scheme has exposures. Losses can occur in particular for the settlement/delivery of financial instruments.
- c. **Interest Rate risk:** This risk is associated with movements in interest rate depends on various factors such as government borrowing, inflation, economic performance etc. The value of investments will appreciate/depreciate if the interest rates fall/rise. However, if the investments are held on till maturity of the investments, the value of the investments will not be subjected to this risk.
- d. **Reinvestment risk:** This risk arises from uncertainty in the rate at which cash flows from the securities may be reinvested. This is because the bond will pay coupons, which will have to be reinvested. The rate at which the coupons will be reinvested will depend upon prevailing market rates at the time the coupons are received.
- e. **Liquidity or Marketability Risk:** This refers to the ease at which a security can be sold at or near its true value. The primary measure of liquidity risk is the spread between the bid price and the offer price quoted by a dealer. Liquidity risk is characteristic of the Indian fixed income market.

- f. Different types of fixed income securities in which the Scheme would invest carry different levels and types of risk. Accordingly, the Scheme risk may increase or decrease depending upon its investment pattern. e.g. corporate bonds carry a higher level of risk than Government securities. Further even among corporate bonds, bonds, which are AAA rated, are comparatively less risky than bonds, which are AA rated.
- g. The Net Asset Value (NAV) of the Scheme, to the extent invested in Debt and Money Market securities, will be affected by changes in the general level of interest rates. The NAV of the Scheme is expected to increase from a fall in interest rates while it would be adversely affected by an increase in the level of interest rates.

h. Settlement Risk

Different segments of Indian financial markets have different settlement periods and such periods may be extended significantly by unforeseen circumstances. Delays or other problems in settlement of transactions could result in temporary periods when the assets of the Scheme are uninvested and no return is earned thereon. The inability of the Scheme to make intended securities purchases, due to settlement problems, could cause the Scheme to miss certain investment opportunities. Similarly, the inability to sell securities held in the Scheme's portfolio, due to the absence of a well-developed and liquid secondary market for debt securities, may result at times in potential losses to the Scheme in the event of a subsequent decline in the value of securities held in the Scheme's portfolio.

[[[[[[[[

Risk Factors Associated with Investments in REITs and InvITs:

- **Risk of lower than expected distributions**

The distributions by the REIT or InvITs will be based on the net cash flows available for distribution. The amount of cash available for distribution principally depends upon the amount of cash that the REIT/ InvITs receives as IDCWs on the interest and principal payments from portfolio assets. The cash flows generated by portfolio assets from operations may fluctuate primarily based on the below, amongst other things:

- Success and economic viability of tenants and off-takers
- Economic cycles and risks inherent in the business which may negatively impact valuations, returns and profitability of portfolio assets
- Force majeure events related such as earthquakes, floods, etc. rendering the portfolio assets inoperable
- Debt service requirements and other liabilities of the portfolio assets
- Fluctuations in the working capital needs of the portfolio assets
- Ability of portfolio assets to borrow funds and access capital markets
- Changes in applicable laws and regulations, which may restrict the payment of IDCWs by portfolio assets
- Amount and timing of capital expenditures on portfolio assets
- Insurance policies may not provide adequate protection against various risks associated with operations of the REIT/ InvITs such as fire, natural disasters, accidents, etc.
- Taxation and regulatory factors

- **Price Risk**

The valuation of REIT/ InvITs units may fluctuate based on economic conditions, fluctuations in markets (e.g. Real estate) in which the REIT/ InvITs operates and resulting impact on the value of the portfolio of assets, regulatory changes, force majeure events, etc. REITs and InvITs may have volatile cash flows. As an indirect shareholder of portfolio assets, unit holders rights are subordinated to the rights of creditors, debt holders and other parties specified under Indian Law in the event of insolvency or liquidation of any of the portfolio assets.

- **Market Risk**

REITs and InvITs are volatile and prone to price fluctuations on a daily basis owing to market movements. Investors may note that AMC/ Fund Manager's investment decisions may not always be profitable, as actual market movements may be at variance with the anticipated trends. The NAV of the Scheme is vulnerable to movements in the prices of securities invested by the scheme, due to various market related factors like changes in the general market conditions, factors and forces affecting capital market, level of interest rates, trading volumes, settlement periods and transfer procedures.

- **Liquidity Risk**

As the liquidity of the investments made by the Scheme(s) could, at times, be restricted by trading volumes and settlement periods, the time taken by the Mutual Fund for liquidating the investments in the scheme may be high in the event of immediate redemption requirement. Investment in such securities may lead to increase in the scheme portfolio risk.

- **Reinvestment Risk**

Investments in REITs & InvITs may carry reinvestment risk as there could be repatriation of funds by the Trusts in form of buyback of units or IDCW pay-outs, etc. Consequently, the proceeds may get invested in assets providing lower returns.

- **Risks associated with investing in Government of India Securities**

- a. Market Liquidity risk with fixed rate Government of India Securities even though the Government of India Securities market is more liquid compared to other debt instruments, on certain occasions, there could be difficulties in transacting in the market due to extreme volatility leading to constriction in market volumes. Also, the liquidity of the Scheme may suffer in case the relevant guidelines issued by Reserve Bank of India undergo any adverse changes.
- b. Interest Rate risk associated with Government of India Securities - while Government of India Securities generally carry relatively minimal credit risk since they are issued by the Government of India, they do carry price risk depending upon the general level of interest rates prevailing from time to time. Generally, when interest rates rise, prices of fixed income securities fall and when interest rates decline, the prices of fixed income securities increase. The extent of fall or rise in the prices is a function of the coupon rate, days to maturity and the increase or decrease in the level of interest rates. The price-risk is not unique to Government of India Securities. It exists for all fixed income securities. Therefore, their prices tend to be influenced more by movement in interest rates in the financial system than by changes in the government's credit rating. By contrast, in the case of corporate or institutional fixed income Securities, such as bonds or debentures, prices are influenced by their respective credit standing as well as the general level of interest rates.

- **Risk associated with Investment in foreign securities/overseas investments**

The Scheme may invest in foreign securities. Such overseas investments will be made subject to necessary approvals, conditions thereof as may be stipulated from time to time. The investment in foreign securities carries an exchange rate risks related to depreciation of foreign currency and country risks. The country risks would include events such as change in regulations or political circumstances like introduction of extraordinary exchange rate controls, restrictions on repatriation of capital due to exchange rate controls, bilateral political tensions leading to immobilisation of overseas financial assets and the prevalent tax laws of the respective jurisdiction for the execution of trades or otherwise. As the Scheme shall invest in securities listed on the overseas stock exchange, all the risk factors pertaining to overseas stock exchange like market trading risk, liquidity risk and volatility risk, as mentioned earlier, are also applicable to the Scheme. The

Scheme will also be exposed to settlement risk as different countries have different settlement periods.

||||

•

- **Risks associated with investing in TREPS Segments**

The mutual fund is a member of securities and TREPS segments of the Clearing Corporation of India (CCIL). All transactions of the mutual fund in government securities and in TREPS segments are settled centrally through the infrastructure and settlement systems provided by CCIL; thus reducing the settlement and counterparty risks considerably for transactions in the said segments. The members are required to contribute an amount as communicated by CCIL from time to time to the default fund maintained by CCIL as a part of the default waterfall (a loss mitigating measure of CCIL in case of default by any member in settling transactions routed through CCIL). The mutual fund is exposed to the extent of its contribution to the default fund of CCIL at any given point in time. In the event that the default waterfall is triggered and the contribution of the mutual fund is called upon to absorb settlement/default losses of another member by CCIL, the scheme may lose an amount equivalent to its contribution to the default fund allocated to the scheme on a pro-rata basis.

- **Risk associated with investing in Repo of Corporate Bond Securities**

To the extent the scheme invests in Repo of Corporate Bond Securities, the scheme will be subject to following risks –

Corporate Bond Repo will be subject to counter party risk.

The Scheme will be exposed to credit risk on the underlying collateral– downward migration of rating. The scheme may impose adequate haircut on the collateral to cushion against any diminution in the value of the collateral. Collateral will require to be rated AA and above rated where potential for downgrade/default is low. In addition, appropriate haircuts are applied on the market value of the underlying securities to adjust for the illiquidity and interest rate risk on the underlying instrument.

Liquidity of collateral: In the event of default by the counterparty, the scheme would have recourse to recover its investments by selling the collateral in the market. If the underlying collateral is illiquid, then the Mutual Fund may incur an impact cost at the time of sale (lower price realization).

- **Risk associated with potential change in Tax structure**

This summary of tax implications given in the taxation section (Units and Offer Section III) is based on the current provisions of the applicable tax laws. This information is provided for general purpose only. The current taxation laws may change due to change in the ‘Income Tax Act 1961’ or any subsequent changes/amendments in Finance Act/Rules/Regulations. Any change may entail a higher outgo to the scheme or to the investors by way of securities transaction taxes, fees, taxes etc. thus adversely impacting the scheme and its returns.

Risk Control

Risk is an inherent part of the investment function. Effective Risk management is critical to fund management for achieving financial soundness. Investment by the Scheme would be made as per the investment objective of the Scheme and in accordance with SEBI Regulations. AMC has adequate safeguards to manage risk in the portfolio construction process. Risk control would involve managing

risk in order to keep in line with the investment objective of the Scheme. The risk control process would include identifying the risk and taking proper measures for the same. The system has incorporated all the investment restrictions as per the SEBI guidelines and enables identifying and measuring the risk through various risk management tools like various portfolio analytics, risk ratios, average duration and analyses the same and acts in a preventive manner.

B. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEME

The Scheme/Plan shall have a minimum of 20 investors and no single investor shall account for more than 25% of the corpus of the Scheme/Plan(s). However, if such limit is breached during the NFO of the Scheme, the Fund will endeavor to ensure that within a period of three months or the end of the succeeding calendar quarter from the close of the NFO of the Scheme, whichever is earlier, the Scheme complies with these two conditions. In case the Scheme / Plan(s) does not have a minimum of 20 investors in the stipulated period, the provisions of Regulation 39(2)(c) of the SEBI (MF) Regulations would become applicable automatically without any reference from SEBI and accordingly the Scheme / Plan(s) shall be wound up and the units would be redeemed at applicable NAV. The two conditions mentioned above shall also be complied within each subsequent calendar quarter thereafter, on an average basis, as specified by SEBI. If there is a breach of the 25% limit by any investor over the quarter, a rebalancing period of one month would be allowed and thereafter the investor who is in breach of the rule shall be given 15 days' notice to redeem his exposure over the 25% limit. Failure on the part of the said investor to redeem his exposure over the 25% limit within the aforesaid 15 days would lead to automatic redemption by the Mutual Fund on the applicable Net Asset Value on the 15th day of the notice period. The Fund shall adhere to the requirements prescribed by SEBI from time to time in this regard.

C. SPECIAL CONSIDERATIONS

- Prospective investors should study this SID and SAI carefully in its entirety and should not construe the contents hereof as advice relating to legal, taxation, financial, investment or any other matters and are advised to consult their legal, tax, financial and other professional advisors to determine possible legal, tax, financial or other considerations of subscribing to or redeeming units, before making a decision to invest/redeem/hold units.
- Neither this SID and SAI nor the units have been registered in any jurisdiction. The distribution of this SID or SAI in certain jurisdictions may be restricted or totally prohibited to registration requirements and accordingly, any person who comes into possession of this SID or SAI is required to inform themselves about and to observe any such restrictions and/ or legal compliance requirements of applicable laws and Regulations of such relevant jurisdiction. Any changes in SEBI/Stock Exchange/RBI regulations and other applicable laws/regulations could have an effect on such investments and valuation thereof.
- It is the responsibility of any person, in possession of this SID and of any person wishing to apply for Units pursuant to this SID to be informed of and to observe, all applicable laws and Regulations of such relevant jurisdiction.
- The AMC, Trustee or the Mutual Fund have not authorized any person to issue any advertisement or to give any information or to make any representations, either oral or written, other than that contained in this SID or SAI or as provided by the AMC in connection with this offering. Prospective Investors are advised not to rely upon any information or representation not incorporated in the SID or SAI or as provided by the AMC as having been authorized by the Mutual Fund, the AMC or the Trustee.
- From time to time and subject to the Regulations, the Sponsor, their affiliates, associates, subsidiaries, the Mutual Fund and the AMC may invest directly or indirectly in the Scheme. These

SID of Motilal Oswal Large and Midcap Fund

entities may acquire a substantial portion of scheme's units and collectively constitute a major investor in the Scheme. Accordingly, redemption of Units held by such entities may have an adverse impact on the Scheme because the timing of such redemption may impact the ability of other Unitholders to redeem their Units.

- In case the AMC or its Sponsor or its Shareholders or their affiliates/associates or group companies make substantial investment, either directly or indirectly in the Scheme redemption of Units by these entities may have an adverse impact on the performance of the Scheme. This may also affect the ability of the other Unit holders to redeem their Units.
- The tax benefits described in this SID and SAI are as available under the present taxation laws and are available subject to relevant conditions. The information given is included only for general purpose and is based on advice received by the AMC regarding the law and practice currently in force in India as on the date of this SID and the Unitholders should be aware that the relevant fiscal rules or their interpretation may change. As is the case with any investment, there can be no guarantee that the tax position or the proposed tax position prevailing at the time of an investment in the Scheme will endure indefinitely. In view of the individual nature of tax consequences, each Unitholder is advised to consult his / her own professional tax advisor.
- Redemptions due to change in the fundamental attributes of the Scheme or due to any other reasons may entail tax consequences. The Trustee, AMC, Mutual Fund, their directors or their employees shall not be liable for any of the tax consequences that may arise.
- Prospective investors should review / study this SID carefully and in its entirety and shall not construe the contents hereof or regard the summaries contained herein as advice relating to legal, taxation, or financial / investment matters and are advised to consult their own professional advisor(s) as to the legal, tax, financial or any other requirements or restrictions relating to the subscription, gifting, acquisition, holding, disposal (sale, switch or redemption or conversion into money) of Units and to the treatment of income (if any), capitalisation, capital gains, any distribution, and other tax consequences relevant to their subscription, acquisition, holding, capitalisation, disposal (sale, transfer, switch or conversion into money) of Units within their jurisdiction of nationality, residence, incorporation, domicile etc. or under the laws of any jurisdiction to which they or any managed funds to be used to purchase / gift Units are subject, and also to determine possible legal, tax, financial or other consequences of subscribing / gifting, purchasing or holding Units before making an application for Units.
- The Trustee, AMC, Mutual Fund, their directors or their employees shall not be liable for any of the tax consequences that may arise, in the event that the Scheme is wound up for the reasons and in the manner provided in SAI.
- The Mutual Fund may disclose details of the investor's account and transactions there under to those intermediaries whose stamp appears on the application form or who have been designated as such by the investor. In addition, the Mutual Fund may disclose such details to the bankers, as may be necessary for the purpose of effecting payments to the investor. The Fund may also disclose such details to regulatory and statutory authorities/bodies as may be required or necessary.
- MOAMC undertakes the following activities other than that of managing the Schemes of MOMF and has also obtained NOC from SEBI for the same:
 - a. MOAMC is a registered Portfolio Manager under SEBI (Portfolio Managers) Regulations, 1993 bearing registration number INP000000670 dated August 21, 2017.
 - b. MOAMC acts as an Investment Manager to the Schemes of Motilal Oswal Alternative Investment Trust and is registered under SEBI (Alternative Investment Funds) Regulations, 2012 as Category III AIF bearing registration number IN/AIF3/13-14/0044 and IN/AIF3/19-20/0799 respectively.

- c. MOAMC has incorporated a wholly owned subsidiary in Mauritius which acts as an Investment Manager to the funds based in Mauritius.
- d. MOAMC has incorporated a wholly owned subsidiary in India which currently undertakes Investment Advisory Services/Portfolio Management Services to offshore clients.

AMC confirms that there is no conflict of interest between the aforesaid activities managed by AMC. In the situations of unavoidable conflicts of interest, the AMC undertakes that it shall satisfy itself that adequate disclosures are made of source of conflict, potential 'material risk or damage' to investor interest and develop parameters for the same.

- Apart from the above-mentioned activities, the AMC may undertake any business activities other than in the nature of management and advisory services provided to pooled assets including offshore funds, insurance funds, pension funds, provident funds, if any of such activities are not in conflict with the activities of the mutual fund subject to receipt of necessary regulatory approvals and approval of Trustees and by ensuring compliance with provisions of regulation 24(b) (i to viii). Provided further that the asset management company may, itself or through its subsidiaries, undertake portfolio management services and advisory services for other than broad based fund till further directions, as may be specified by the Board, subject to compliance with the following additional conditions: -
 - i) it satisfies the Board that key personnel of the asset management company, the system, back office, bank and securities accounts are segregated activity wise and there exist system to prohibit access to inside information of various activities;
 - ii) it meets with the capital adequacy requirements, if any, separately for each of such activities and obtain separate approval, if necessary under the relevant regulations.

Explanation: For the purpose of this regulation, the term 'broad based fund' shall mean the fund which has at least twenty investors and no single investor account for more than twenty five percent of corpus of the fund.

- The Trustee, in the general interest of the unit holders of the Scheme offered under this SID and keeping in view of the unforeseen circumstances/unusual market conditions, may limit the total number of Units which can be redeemed on any Business Day.
- As the liquidity of the Scheme's investments may sometimes be restricted by trading volumes and settlement periods, the time taken by the Fund for Redemption of Units may be significant in the event of an inordinately large number of Redemption requests. The Trustee has the right to limit redemptions under certain circumstances. Please refer to the section "Right to limit Redemption".
- Pursuant to the provisions of Prevention of Money Laundering Act, 2002 (PMLA), if after due diligence, the AMC believes that any transaction is suspicious in nature as regards money laundering, the AMC shall have absolute discretion to report such suspicious transactions to FIU-IND (Financial Intelligence Unit - India) or such other authorities as prescribed under the rules/guidelines issued thereunder by SEBI and/or RBI and take any other actions as may be required for the purposes of fulfilling its obligations under PMLA and rules/guidelines issued thereunder by SEBI and/or RBI without obtaining the prior approval of the investor/Unitholder/ any other person.
- Investors applying for subscription of Units directly with the Fund (i.e. not routed through any distributor/agent) hereinafter referred to as 'Direct Plan' will be subject to a lower expense ratio excluding distribution expenses, commission, etc and no commission for distribution of Units will be paid / charged under Direct Plan and therefore, shall not in any manner be construed as an investment advice offered by the Mutual Fund/AMC. The subscription of Units through Direct Plan is a facility offered to the investor only to execute his/her/ their transactions at a

lower expense ratio. Before making an investment decision, Investors are advised to consult their own investment and other professional advisors.

- **Compliance with Foreign Accounts Tax Compliance Act (FATCA) / Common Reporting Standards (CRS)**

The Central Board of Direct Taxes (CBDT) has notified Rules 114F to 114H (pertaining to FATCA-CRS), as part of the Income-tax Rules, 1962, which require Indian financial institutions such as Motilal Oswal Mutual Fund to seek additional personal, tax and beneficial owner information and certain certifications and documentation from its investors/unitholders. Please note that applications for account opening could be liable to be rejected where such FATCA-CRS related information or documentation is not provided. In relevant cases, the Mutual Fund will have to, inter-alia, report account information (e.g. holdings, redemptions or IDCW) to tax authorities / other agencies, as may be required. In this respect, the Mutual Fund would rely on the relevant information provided by its Registrar and would also use its discretion. The onus to provide accurate, adequate and timely information would be that of the investor. In this regard, any change in the information provided should be intimated to the Mutual Fund promptly, i.e., within 30 days by the investors/unitholders.

Investors/Unitholders should consult their own tax advisors regarding the FATCA/CRS requirements with respect to their own situation and investment in the schemes of MOMF.

Disclaimer:

“Motilal Oswal Value Index (MOVI) is not sponsored, endorsed, sold or promoted by NSE Indices Ltd. MOVI has been exclusively customized for Motilal Oswal Asset Management Company Ltd. (MOAMC) and has been developed and is being maintained as per the specifications and requirements of MOAMC. NSE Indices Ltd does not make any representation or warranty, express or implied regarding the advisability of investing in the Product linked to MOVI and availing the services generally or particularly or the ability of MOVI to track general stock market performance in India. NSE Indices Ltd has no obligation or liability in connection with the administration, marketing or trading of the Product based on MOVI.

NSE Indices Ltd does not guarantee the accuracy and/or the completeness of MOVI or any data included therein and they shall have no liability for any errors, omissions, or interruptions therein. NSE Indices Ltd does not make any warranty, express or implied, as to the results to be obtained by MOAMC, owners of the Product, or any other persons or entities from the use of MOVI or any data included therein. NSE Indices Ltd make no express or implied warranties and expressly disclaim all warranties of merchantability or fitness for a particular purpose or use with respect to MOVI or any data included therein. Without limiting any of the foregoing, in no event shall NSE Indices Ltd have any liability for any special, punitive, indirect or consequential damages (including lost profits), even if notified of the possibility of such damages.

NSE Indices Ltd has taken due care and caution in calculation, development, compilation, maintenance and dissemination of MOVI as per the requirements, specifications and instructions of the MOAMC. Information has been obtained by NSE Indices Ltd from sources which it considers reliable. However, NSE Indices Ltd does not guarantee the accuracy, adequacy or completeness of information and is not responsible for any errors or omissions or for the results obtained from the use of such information. NSE Indices Ltd is also not responsible for any errors in transmission.”

[

Creation of segregated portfolio:

A. Introduction:

SEBI vide clause 4.4.4 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023), has advised that portfolios by mutual fund schemes investing in debt and money market instruments should have provision in the concerned SID for creating portfolio segregation with a view to,

Segregated Portfolio: The portfolio comprising of debt and money market instruments, which might be affected by a credit event and shall also include the unrated debt or money market instruments affected by actual default.

Main Portfolio: Scheme portfolio excluding segregated portfolio

Total Portfolio: Scheme portfolio including the securities affected by credit events

B. Need for segregated portfolio:

While very stringent internal credit evaluation norms are being followed by AMC/Mutual Fund, the risk of credit downgrade in portfolio companies due to various factors cannot be ruled out. In the event of credit downgrade the downgrade instrument generally become illiquid making it very difficult for the fund manager to dispose of such instrument/s. In such an event segregation of such an instrument from the main portfolio will prevent the distressed asset(s) damaging the returns generated from more liquid and better-performing assets of the portfolio. It also provides fair treatment to all existing, incoming and outgoing investors, as any recovery from the issuer in future would get distributed among those investors, who would have suffered a loss due to downgrade event.

C. Credit Events

Segregated portfolio may be created, in case of a credit event at issuer level i.e. downgrade in credit rating by a SEBI registered Credit Rating Agency (CRA), as under:

- 1) Downgrade of a debt or money market instrument to 'below investment grade', or
- 2) Subsequent downgrades of the said instruments from 'below investment grade', or
- 3) Similar such downgrades of a loan rating.

The most conservative rating shall be considered, if there is difference in rating by multiple CRAs, Creation of segregated portfolio shall be based on issuer level credit events as detailed at "Credit Events" and implemented at the ISIN level.

Actual default (for unrated debt or money market instruments)

In case of unrated debt or money market instruments, the actual default of either the interest or principal amount by the issuer.

On occurrence of any default, the AMC shall inform AMFI immediately about the actual default by the issuer. Subsequent to dissemination of information by AMFI about actual default by the issuer, the AMC might segregate the portfolio of debt or money market instruments of the said issuer.

D. Segregate portfolio creation process

Creation of segregated portfolio shall be optional and at the discretion of the AMC/ Trustees.

- a. The AMC may decide on creation of segregated portfolio on the day of credit event/ actual default (as applicable). Segregated portfolio has to be created at the issuer level i.e. the scheme having multiple segregated portfolios will have multiple segregated portfolios. Once decided, AMC shall –

- i. Seek Trustee prior approval,
 - ii. Issue a press release immediately mentioning its intention to segregate such debt and money market instrument and its impact to investors. It should also disclose that the segregation shall be subject to trustee approval. Additionally, the said press release to be prominently disclosed on the website of the AMC.
 - iii. The Trustee approval has to be secured in not more than one business day from the credit event/actual default date & meanwhile the subscription and redemption in the scheme shall be suspended for processing with respect to creation of units and payment on redemptions.
- b. On receipt of the Trustee approval –
- i. the segregated portfolio shall be created effective from credit event/actual default date
[
 - ii. AMC shall issue press release immediately mentioning all details pertaining to the segregated portfolio. The said information shall also be submitted to SEBI.
 - iii. An e-mail or SMS should be sent to all unit holders of the concerned scheme.
[[
 - iv. The NAV of both segregated and main portfolio shall be disclosed from the day of the credit event/ Actual Default.
[[[[
 - v. All existing investors in the scheme as on the day of the credit event/actual default date will be allotted equal number of units in the segregated portfolio as held in the main portfolio.
[
 - vi. No redemption or subscription will be allowed in the segregated portfolio/s. However, AMC shall enable the listing of the units of the segregated portfolio on recognized stock exchange within 10 working days from the date of its creation and shall also enable transfer of units on receipt of transfer request.
- c. If the trustees do not approve the proposal to segregate portfolio, AMC shall issue a press release immediately informing investors of the same.

E. Disclosure Requirements

Communication to the investors, NAV disclosure and other disclosure including scheme performance requirements for segregated portfolio shall be as per the norms specified in the above SEBI circular.

MOAMC will comply with all communication requirements /disclosure requirements prescribed by SEBI in an event of creation of segregated portfolio. This shall include disclosures of NAV, issue of account statement, press release announcing credit event and creation of segregated portfolio/s, Disclosure of segregated portfolio in (Monthly/Half Yearly) portfolio statement, etc. The information regarding number of segregated portfolios created in a scheme shall appear prominently under the name of the scheme at all relevant places such as SID, KIM-cum-Application Form, advertisement, AMC and AMFI websites, etc.

If the Trustee rejects the segregated portfolio proposal then AMC to issue press release and inform the decision of the Trustee to investors, post which subscription and redemption applications will be processed based on the NAV of total portfolio.

F. Valuation of security:

From the date of credit downgrade to non-investment grade, the Security shall be valued based on principal of fair valuation & hair cut prescribed by the AMFI till the time valuation agency(ies) start providing valuation for the security.

The valuation of the instruments/portfolio shall be done based on the quote/price obtained from the independent valuation agency(ies). In cases where quote/price is not available from an independent agency, the Valuation Committee will decide the methodology for valuation of such instruments/portfolio.

All subscription and redemption requests for which NAV of the day of credit event/ Actual Default or subsequent day is applicable will be processed as per the existing circular on applicability of NAV as under:

i. Upon trustees' approval to create a segregated portfolio –

- Investors redeeming their units will get redemption proceeds based on the NAV of main portfolio and will continue to hold the units of segregated portfolio.
- Investors subscribing to the scheme will be allotted units only in the main portfolio based on its NAV.

ii. In case trustees do not approve the proposal of segregated portfolio, subscription and redemption applications will be processed based on the NAV of total portfolio.

G. Total Expense Ratio (TER) for segregated portfolio:

AMC shall not charge investment and advisory fees on the segregated portfolio.

TER (including legal charges and excluding the investment and advisory fees) shall be charged pro-rata basis only on upon recovery of investment in the segregated portfolio. The legal charges related to recovery of the investments of the segregated portfolio may be charged to the segregated portfolio in proportion to the amount of recovery. The maximum TER limit shall be same as applicable to the main portfolio. TER in excess of limit shall be borne by AMC. However, the costs related to segregated portfolio shall in no case be charged to the main portfolio.

The TER so levied shall not exceed the simple average of such expenses (excluding the investment and advisory fees) charged on daily basis on the main portfolio (in % terms) during the period for which the segregated portfolio was in existence.

H. Distribution of recovery:

Any recovery of investment of the segregated portfolio/s (including recovery after write-off) shall be distributed immediately to the investors in proportion to their holdings in the segregated portfolio/s.

I. Monitoring of segregated portfolio:

Trustees shall monitor the compliance of the SEBI Circular in respect of creation of segregated portfolio and disclosure in this respect shall be made in Half-Yearly Trustee reports to be filed with SEBI.

J. Evaluation of negative impact on the performance incentives:

In order to avoid mis-use of the segregated portfolio, Trustees will put in place a mechanism to evaluate the negative impact of such segregation, on the performance incentives of the Fund Managers, Chief Investment Officers (CIOs), etc. involved in the investment process of securities under the segregated portfolio, mirroring the existing mechanism for performance incentives of MOAMC., including claw back of such amount to the segregated portfolio of the scheme.

The amount forfeited shall be credited to the segregated portfolio of the concern scheme(s) in the ratio of value of the securities downgraded in the respective schemes before the credit event.

K. Action Taken Report:

AMC shall put sincere efforts to recover the bad investment. An Action Taken Report should be prepared and placed before the Board of Trustee meeting/s till the matter is finally resolved.

Illustration of segregated portfolio

The below table shows how a security affected by a credit event will be segregated and its impact on investors:

Portfolio Date: September 30, 2023

Downgrade Event Date: September 30, 2023

Mr. X is holding 1000 units of the scheme for an amount of Rs 12,323.10 (1,000 *12.3231)

Portfolio before downgrade event

[[

Security	Rating	Type of the security	Quantity	Market Price Per Unit (Rs)	Market Value (Rs)	% of Net Assets
8.50% A Ltd.	CRISIL AAA	NCD	500	101.4821	50,741.05	41.18%
9.00 % B Ltd.	CRISIL AA+	NCD	25	120.00	3000.00	2.43%
8.75% C Ltd.	CRISIL AA+	NCD	25	100.7341	2518.35	2.04%
8.00% D Ltd.	CRISIL AA+	NCD	375	102.7886	38,545	31.28%
Cash & cash equivalents					28,425.52	23.07%
Net Assets					1,23,230.63	100.00%
Unit capital (no of units)					10,000.000	
NAV (In Rs)					12.3231	
Security downgraded	9.00% B Ltd.	from AA+ to D				
Valuation Marked down by	75.00%	Valuation agencies shall be providing the valuation price post consideration of standard haircut matrix.				

Total Portfolio as on : September 30, 2023

SID of Motilal Oswal Large and Midcap Fund

III

Security	Rating	Type of the security	Quantity	Market Price Per Unit (Rs)	Market Value (Rs)	% of Net Assets
8.50% A Ltd.	CRISIL AAA	NCD	500	101.4821	50,741.05	41.94%
9.00 % B Ltd.	CRISIL D	NCD	25	30.00	750	0.62%
8.75% C Ltd.	CRISIL AA+	NCD	25	100.7341	2518.35	2.08%
8.00% D Ltd.	CRISIL AA+	NCD	375	102.7886	38,545	31.86%
Cash & cash equivalents					28,425.52	23.50%
Net Assets					120,980.63	100.00%
Unit capital (no of units)					10,000.000	
NAV (In Rs)					12.0981	

Main Portfolio as on September 30, 2023

Security	Rating	Type of the security	Quantity	Market Price Per Unit (Rs)	Market Value (Rs)	% of Net Assets
8.50% A Ltd.	CRISIL AAA	NCD	500	101.4821	50,741.05	42.20%
8.75% C Ltd.	CRISIL AA+	NCD	25	100.7341	2518.35	2.09%
8.00% D Ltd.	CRISIL AA+	NCD	375	102.7886	38,545	32.06%
Cash & cash equivalents					28,425.52	23.64%
Net Assets					120,230.63	100.00%
Unit capital (no of units)					10,000.000	
NAV (In Rs)					12.0231	

Segregated Portfolio as on September 30, 2023

Security	Rating	Type of the security	Quantity	Market Price Per Unit (Rs)	Market Value (Rs)	% of Net Assets
9.00 % B Ltd.	CRISIL D	NCD	25	30.00	750	100%
Net Assets					750	100.00%
Unit capital (no of units)					10,000.000	
NAV (In Rs)					0.075	

Net impact on value of holding of Mr. X after creation of segregation portfolio

	Main Portfolio	Segregated Portfolio	Total Value
No. of Units	1,000	1000	
NAV (in Rs)	12.0231	0.075	
Total Value (in Rs)	12,023.10	75	12,098.10

Listing of Mutual Fund schemes that are in the process of winding up

When the schemes in the process of winding-up in terms of Regulation 39(2)(a) of MF Regulations, its units shall be listed on recognized stock exchange provide an exit to investors, subject to compliance with listing formalities as stipulated by the stock exchange.

However, pursuant to listing, trading on stock exchange mechanism will not be mandatory for investors, rather, if they so desire, may avail an optional channel to exit provided to them.

Trading in units of such a listed scheme that is under the process of winding up, shall be in dematerialised form. AMC's shall enable transfer of such units which are held in form of Statement of Account (SoA) / unit certificates.

Detailed operational modalities for trading and settlement of units of MF schemes that are under the process of winding up, shall be finalized by the stock exchanges where units of such schemes are being listed, in consultation with SEBI. The operational modalities shall include the following:

- a. Mechanism for order placement, execution, payment and settlement;
- b. Enabling bulk orders to be placed for trading in units;
- c. Issue related to suspension of trading, declaration of date for determining the eligibility of unitholders etc. in respect of payments to be made by the AMC as part of the winding up process;
- d. Disclosures to be made by AMC's including disclosure of NAV on daily basis and scheme portfolio periodically etc.

The stock exchange will develop a mechanism along with RTA for trading and settlement of such units held in the form of SoA/ Unit Certificate

The AMC, its sponsor, employees of AMC and Trustee shall not be permitted to transact (buy or sell) in the units of such schemes that are under the process of being wound up. The compliance of the same will be monitored both by the Board of AMC and Trustee.

D. DEFINITIONS

In this SID, the following words and expressions shall have the meaning specified below, unless the context otherwise requires:

Applicable NAV	Unless stated otherwise in this document, 'Applicable NAV' is the Net Asset Value at the close of a Business/Working Day on which the purchase or redemption is sought by an investor and determined by the Fund.
Applicable NAV for redemptions and switch-outs	In respect of valid applications received upto 3.00 pm on a business day by the Mutual Fund, same day's closing NAV shall be applicable. In respect of valid applications received after the cut off time by the Mutual Fund: the closing NAV of the next business day.
Asset Management Company / AMC / Investment Manager	MOAMC , a Company incorporated under the provisions of the Companies Act, 1956, and approved by SEBI to act as the Asset Management Company for the Schemes of MOMF.

/MOAMC	
Business Day / Working Day	Any day other than: - Saturday and Sunday - a day on which capital/debt markets/money markets in Mumbai are closed or are unable to trade for any reason - a day on which the Banks in Mumbai are closed or RBI is closed - a day on which both the Bombay Stock Exchange Ltd. and National Stock Exchange of India Ltd. are closed - a day which is public/Bank holiday at a collection centre/ investor service centre/official point of acceptance where the application is received - a day on which sale and repurchase of units is suspended by the Trustee/AMC - a day on which normal business could not be transacted due to storms, floods, bandhs, strikes or such other event as the AMC may specify from time to time. However, the AMC reserves the right to declare any day as the Business / Working Day or otherwise at any or all collection centres / investor service centre / official point of acceptance.
Collecting Bank	Branches of Banks during the New Fund Offer Period authorized to receive application(s) for units, as mentioned in this document.
Custodian	A person who has been granted a certificate of registration to carry on the business of custodian of securities by SEBI under the SEBI (Custodian of Securities) Regulations, 1996 which for the time being is Deutsche Bank AG.
Cut-Off time	Cut off timing in relation to subscription and redemption of Units means the outer limits of timings on a particular Business Day which are relevant for determination of Applicable NAV that is to be applied for the transaction.
Debt Instruments	Government securities, corporate debentures, bonds, promissory notes, money market instruments, pass through certificates, asset backed securities / securitised debt and other possible similar securities.
Depository	As defined in the Depositories Act, 1996 and includes National Securities Depository Ltd (NSDL) and Central Depository Services Ltd (CDSL).
Depository Participant	A person registered as such under sub section (1A) of section 12 of the Securities and Exchange Board of India Act, 1992.
Derivative Exposure	Derivative includes (i) a security derived from an equity index or from a debt instrument, equity share, loan whether secured or unsecured, risk instrument or contract for differences or any other form of security; (ii) a contract which derives its value from the prices, or index of prices, or underlying securities. As per clause 12.25 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023. each position taken in derivatives shall have an associated exposure as defined under Exposure is the maximum possible loss that may occur on a position. However, certain derivative positions may theoretically have unlimited possible loss. Exposure in derivative positions shall be computed as follows: Long Futures : Futures Price * Lot Size * Number of Contracts Short Futures : Futures Price * Lot Size * Number of Contracts Option Bought : Option Premium Paid * Lot Size * Number of Contracts

Distributor	Such persons/firms/ companies/ corporate who fulfil the criteria laid down by SEBI/AMFI from time to time and empanelled by the AMC to distribute/sell/market the Schemes of the Fund.
IDCW (Income Distribution cum capital withdrawal)	Income distributed by the Mutual Fund on the Units.
Entry Load	Load on repurchase/Switch-in of Units.
Exit Load	Load on sale / redemption/Switch-out of Units.
Equity Related Instruments	Equity Related Instruments includes convertible bonds and debentures, convertible preference shares, warrants carrying the right to obtain equity shares, equity derivatives and any other like instrument.
Equity Derivative	Equity Derivatives are financial instrument, generally traded on an exchange, the price of which is directly dependent upon (i.e. “derived from”) the value of equity shares or equity indices. Derivatives involve the trading of rights or obligations based on the underlying, but do not directly transfer property.
Foreign Portfolio Investor or FPI	FPI means a person who satisfies the eligibility criteria prescribed under Regulation 4 and has been registered under Chapter II of Securities and Exchange Board of India (Foreign Portfolio Investor) Regulations, 2014. Provided that any foreign institutional investor or qualified foreign investor who holds a valid certificate of registration shall be deemed to be a foreign portfolio investor till the expiry of the block of three years for which fees have been paid as per the Securities and Exchange Board of India (Foreign Institutional Investors) Regulations, 1995.
Gilts or Government Securities’	Means securities created and issued by the Central Government and/or State Government (including treasury bill) or Government Securities as defined in The Government Securities Act, 2006 as amended from time to time.
Investment Management Agreement / IMA	Investment Management Agreement dated May 21, 2009, amended on December 11, 2018, entered into between Motilal Oswal Trustee Company Ltd. and Motilal Oswal Asset Management Company Ltd.
InvIT	Infrastructure Investment Trust (InvIT) shall mean the trust registered as such under Securities and Exchange Board of India (Infrastructure Investment Trusts) Regulations, 2014
Large Cap	1st -100th company in terms of full market capitalization.
Load	In case of subscription, the amount paid by the prospective investors on purchase of a unit (Entry Load) in addition to the Applicable NAV and in case of redemption, the amount deducted from the Applicable NAV on the redemption of unit (Exit Load). Presently, entry load cannot be charged by Mutual Fund scheme.
Mid Cap	101st - 250th company in terms of full market capitalization
Money market instruments	Includes commercial papers, commercial bills, treasury bills, Government securities having an unexpired maturity upto one year, Tri-Party Repos, certificate of deposit, usance bills and any other like instruments as specified by the RBI from time to time.
Mutual Fund	Motilal Oswal Mutual Fund (MOMF), a trust set up under the provisions of Indian Trust Act, 1882 and registered with SEBI vide Registration no. MF/063/09/04.
Net Asset Value / NAV	Net Asset Value per unit of the Scheme calculated in the manner

	described in this SID or as may be prescribed by the SEBI Regulations from time to time.
NRI or Non Resident Indian	A person resident outside India who is a citizen of India or is a person of Indian origin as per the meaning assigned to the term under the Foreign Exchange Management (Investment in Firm or Proprietary Concern in India) Regulations, 2000.
Person of Indian Origin	A citizen of any country other than Bangladesh or Pakistan, if (a) he at any time held an Indian passport; or (b) he or either of his parents or any of his grandparents was a citizen of India by virtue of Constitution of India or the Citizenship Act, 1955 (57 of 1955); or (c) the person is a spouse of an Indian citizen or person referred to in sub-clause (a) or (b).
Qualified Foreign Investor (QFI)	Qualified Foreign Investor means a person who has opened a dematerialized account with a qualified depository participant as a qualified foreign investor. Provided that any foreign institutional investor or qualified foreign investor who holds a valid certificate of registration shall be deemed to be a foreign portfolio investor till the expiry of the block of three years for which fees have been paid as per the Securities and Exchange Board of India (Foreign Institutional Investors) Regulations, 1995.
Risk-o-meter	Risk-o-meter forms part of the Product labelling and depicts Risk level of the scheme. The risk-o-meter of the scheme shall be in accordance with clause 5.16.1 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023 and the same shall be evaluated and updated on a monthly basis.
Reserve Bank of India or RBI	The Reserve Bank of India established under The Reserve Bank of India Act, 1934.
Redemption/Repurchase	Redemption of units of the Scheme as permitted under applicable regulations.
Registrar and Transfer Agent	KFin Technologies Limited, registered under the SEBI (Registrar to an Issue and Share Transfer Agents) Regulations, 1993.
REIT	Real Estate Investment Trust (REIT) shall mean a trust registered as such under Securities and Exchange Board of India (Real Estate Investment Trusts) Regulations, 2014.
Repo or Reverse Repo	Sale/Purchase of Government Securities with simultaneous agreement to repurchase/resell them at a later date.
Sale / Subscription	Sale or allotment of units to the Unitholder upon subscription by the investor/applicant under the Scheme.
Scheme	Motilal Oswal Large and Midcap Fund
Scheme Information Document (SID)	This document issued by Motilal Oswal Mutual Fund for offering units of the Scheme.
SEBI	Securities and Exchange Board of India, established under Securities and Exchange Board of India Act, 1992 as amended from time to time.
SEBI Regulations	SEBI (Mutual Funds) Regulations, 1996 as amended from time to time.
Sponsor	Motilal Oswal Financial Services Ltd. (MOFSL)
Switch	Redemption of a unit in any scheme (including the plans / options therein) of the Mutual Fund against purchase of a unit in another scheme (including plans/options therein) of the Mutual Fund, subject to completion of lock-in period, if any, of the units of the scheme(s) from where the units are being switched.
Systematic Investment Plan or SIP	Facility given to the Unit holders to invest specified sums in the Scheme on periodic basis by giving a single instruction.
Systematic Transfer	Facility given to the Unit holders to transfer sums on periodic basis from

Plan or STP	one scheme to another schemes launched by the Mutual Fund from time to time by giving a single instruction.
Systematic Withdrawal Plan or SWP	Facility given to the Unit holders to withdraw amounts from the Scheme on periodic basis by giving a single instruction.
Statement of Additional Information (SAI)	The document issued by Motilal Oswal Mutual Fund containing details of Motilal Oswal Mutual Fund, its constitution and certain tax, legal and general information. SAI is legally a part of the SID.
Tri-party Repo	Repo contract where a third entity (apart from the borrower and lender), called a Tri-Party Agent, acts as an intermediary between the two parties to the repo to facilitate services like collateral selection, payment and settlement, custody and management during the life of the transaction.
Trustee	Motilal Oswal Trustee Company Ltd. (MOTC), a Company incorporated under the Companies Act, 1956 and approved by SEBI to act as Trustee of the Schemes of Motilal Oswal Mutual Fund.
Trust Deed	The Deed of Trust dated May 29, 2009 made by and between the Sponsor and the Trustee Company establishing the Mutual Fund, as amended by Deed of First Variation dated December 7, 2009, Deed of Second Variation dated December 17, 2009 and Deed of Third Variation dated August 21, 2018 and Deed of Fourth Variation dated August 18, 2022.
Unit	The interest of Unitholder which consists of each unit representing one undivided share in the assets of the Scheme.
Unitholder / Investor	A person holding unit(s) in the Scheme of Motilal Oswal Mutual Fund offered under this SID.

Interpretation:

For all purposes of this SID, except as otherwise expressly provided or unless the context otherwise requires:

- All references to the masculine shall include feminine and all reference to the singular shall include plural and vice-versa. All references to Unit holders whether masculine or feminine include references to non-individuals unless repugnant to the context thereof.
- All references to “dollars” or “\$” refer to the United States Dollars and “Rs” refer to the Indian Rupees. A “crore” means “ten million” and a “lakh” means a hundred thousand.
- All references to timings relate to Indian Standard Time (IST).
- Headings are for ease of reference only and shall not affect the construction or interpretation of this Document.

[

E. DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

- (i) The Scheme Information Document forwarded to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
- (ii) All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
- (iii) The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the proposed Scheme.
- (iv) The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.
- (v) The contents of the Scheme Information Document including figures, data, yields, etc. have been checked and are factually correct.

**For Motilal Oswal Asset Management Company Limited
(Investment Manager for Motilal Oswal Mutual Fund)**

Sd/-

**Aparna Karmase
Head – Compliance, Legal & Secretarial**

**Place: Mumbai
Date: October 30, 2023**

II. INFORMATION ABOUT THE SCHEME

A. TYPE OF THE SCHEME

An open ended equity scheme investing in both large cap and mid cap stocks

B. INVESTMENT OBJECTIVE

The investment objective is to provide medium to long-term capital appreciation by investing primarily in Large and Midcap stocks.

However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.

C. ASSET ALLOCATION

The asset allocation pattern of the Scheme would be as follows:

Instruments	Allocations (% of total assets)		Risk Profile High / Medium / Low
	Minimum	Maximum	
Equity and Equity related instruments of Large cap companies	35	65	Very High
Equity and Equity related instruments of Mid cap companies	35	65	Very High
Equity and Equity related instruments of other than above & International Stocks*	0	30	Very High
Units of liquid/ debt schemes, Debt, Money Market Instruments, G-Secs, Cash and Cash at call, etc.	0	30	Low to Medium
Units issued by REITs and InvITs	0	10	Very High

*The Scheme may invest in foreign securities including ADRs/ GDRs/Foreign equity and equity related instruments upto 15% of the total net assets of the Scheme. Such investments will be subject to SEBI (Mutual Funds) Regulations, 1996 and in compliance with clause 12.19 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023 and such other regulations issued from time to time.

The portfolio may hold cash depending on the market condition. Exposure by the Scheme in derivative instruments shall not exceed 50% of the total Debt and Equity portion of the Scheme respectively. The Fund shall not write options or purchase instruments with embedded written options.

Subject to the SEBI (MF) Regulations and in accordance with Securities Lending Scheme, 1997, clause 12.11 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023, as may be amended from time to time, the Scheme intends to engage in Stock Lending. The Scheme shall adhere to the following limits should it engage in Stock Lending.

- Not more than 20% of the net assets of the Scheme can be deployed in Stock Lending.
- Not more than 5% of the net assets of the Scheme can be deployed in Stock Lending to any single approved intermediary.

The Scheme may invest in units of REITs/InvITs to the extent mentioned in asset allocation and in line with, SEBI (Mutual Funds) (Amendment) Regulations, 2017.

The cumulative gross exposure through equity, debt, derivative positions (including commodity and fixed income derivatives), repo transactions and credit default swaps in corporate debt securities, Real Estate Investment Trusts (REITs), Infrastructure Investment Trusts (InvITs), other permitted securities/assets and such other securities/assets as may be permitted by the Board from time to time will not exceed 100% of the net assets of the scheme.

The Scheme shall not invest in Credit Default Swaps (CDS). The Scheme will not invest in securitized debt, corporate debt repo and corporate reverse repo. The Scheme shall not undertake short selling.

The Scheme may review the above pattern of investments based on views on Indian equities and asset liability management needs. However, at all times the portfolio will adhere to the overall investment objectives of the Scheme.

Change in Asset Allocation Pattern

Subject to the Regulations and clause 2.9 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023; the asset allocation pattern indicated above for the Scheme may change from time to time. In the event of deviation from the mandated asset allocation of the Scheme mentioned in the SID due to passive breaches (occurrence of instances not arising out of omission and commission of AMC), then the AMC shall rebalance the portfolio within a period of 30 business days. Where the portfolio is not rebalanced within 30 business days, justification writing, including details taken to rebalance the portfolio shall be placed before the Investment Committee. The Investment Committee, if so desires, can extend the timelines up to sixty (60) business days from the date of completion of mandated rebalancing period.

In case, the portfolio of scheme is not rebalanced within the aforementioned mandated plus extended timelines, AMCs shall:

- i) not be permitted to launch any new scheme till the time the portfolio is rebalanced.
- ii) not to levy exit load, if any, on the investors exiting such scheme(s).

Rebalancing due to Short Term Defensive Consideration:

Subject to the Regulations, the asset allocation pattern indicated above may change from time to time, keeping in view market conditions, market opportunities, applicable regulations, legislative amendments and political and economic factors. It must be clearly understood that the percentages stated above are only indicative and not absolute.

These proportions can vary depending upon the perception of the fund manager; the intention being at all times to seek to protect the interests of the Unit holders. In accordance with clause 1.14.1.2 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023, such changes in the investment pattern will be for short term on defensive considerations only and the fund manager will rebalance the portfolio within 30 calendar days from the date of deviation.

The exposure to large cap stocks which are classified as such by Securities and Exchange Board of India (SEBI) or Association of Mutual Funds in India (AMFI) from time to time, in terms of clause 2.7.2 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023 and as per clause 2.7.3., this list would be uploaded on AMFI website and updated every six months; accordingly, the fund manager will rebalance the portfolio of the Scheme within the stipulated period (at present 1 month).

D. INVESTMENT BY THE SCHEME

The Scheme will invest in Equity and Equity related instruments including derivatives, Debt instruments, Money Market Instruments, G-Sec, Cash and cash equivalents, REITs and InvITs, etc. to the extent mentioned in asset allocation and in line with SEBI MF Regulations.

Subject to the Regulations and other prevailing Laws as applicable, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities:

- Equity and Equity related instruments including derivatives
- Debt securities and Money Market Instruments (including reverse repos, Commercial Deposit, Commercial Paper and Treasury Bills) permitted by SEBI/RBI or in alternative investment for the call money market as may be provided by RBI to meet the liquidity requirements.
- Tri Party Repos (TREPS)
- Derivative including Index Futures, Stock Futures, Index Options and Stock Options etc. and such other derivatives instruments permitted under Regulations.
- Mutual Fund units
- Investment in units of Real Estate Investment Trust (**REIT**) & Infrastructure Investment Trust (**InvIT**)
- Pending deployment of funds as per the investment objective of the Scheme, the funds may be parked in short term deposits of scheduled commercial banks, subject to guidelines and limits specified by SEBI.
- Units of Mutual Fund
- Any other instruments as may be permitted by RBI/SEBI under prevailing laws from time to time.

The investment restrictions and the limits are specified in the Schedule VII of SEBI Regulations which is mentioned in the section 'Investment Restrictions'.

The Securities mentioned above could be listed, unlisted, privately placed, secured, unsecured, rated or unrated and of any maturity. The Securities may be acquired through initial public offerings, secondary market operations, and private placement, rights offers or negotiated transactions. The scheme may invest the funds of the scheme in short term deposits of scheduled commercial banks as permitted under extant regulations as per as per clause 12.16.1.3. of SEBI Master Circular No. SEBI /HO/IMD/IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023 and Clause 8 of Seventh Schedule of Mutual Funds Regulations, 1996. As per the stated Regulations, Mutual Funds shall not park more than 15% of their net assets in short term deposits of all scheduled commercial banks put together. This limit however may be raised to 20% with prior approval of the Trustees. Also, parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of the total deployment by the Mutual Fund in short term deposits.

E. INVESTMENT STRATEGY

The investment objective is to generate returns by investing in a combined portfolio of equity and equity related instruments including derivatives, Debt instruments, money market instruments, REITs and InvITs.

Equity Investment: The Fund shall follow an active investment style using bottom-up stock picking. The Fund managers shall identify and invest in shares of businesses run by high quality management & having sustainable and scalable business models. They shall invest in shares of high quality businesses having sustainable and scalable business models thus using QGLP (Quality, Growth, Longevity & Price) as the key evaluation parameters. The businesses should have strong earnings growth prospects and be available at reasonable valuations.

The Fund Portfolio shall comprise of high conviction stock ideas from across market-capitalization levels/sectors. The portfolio stocks may be potentially concentrated in a few market capitalization levels/sectors which are expected to do well and have lower downside risk

Debt and Money Market: The Fund shall invest in Debt Instruments including Government Securities, Corporate Debt, Other debt instruments and Money Market Instruments with average maturity less than equal to 12 months to protect the portfolio downside during market downturn.

Investments in Derivative Instruments

The Scheme may invest in various derivative instruments which are permissible under the applicable Regulations and shall also be subject to the investment objective and strategy of the Scheme and the internal limits if any, as laid down from time to time. These include but are not limited to futures (both stock and index) and options (stock and index).

Derivatives are financial contracts of pre-determined fixed duration, like stock futures/options and index futures and options, whose values are derived from the value of an underlying primary financial instrument such as interest rates, exchange rates, commodities, and equities.

Derivatives can be either exchange traded or can be over the counter (OTC). Exchange traded derivatives are listed and traded on stock exchanges whereas OTC derivative transactions are generally structured between two counterparties.

The risks associated with derivatives are similar to those associated with equity investments. The additional risks could be on account of

- Illiquidity
- Potential mis - pricing of the Futures/Options
- Inability of derivatives to correlate perfectly with the underlying (Indices, Assets, Exchange Rates)
- Cost of hedge can be higher than adverse impact of market movements
- An exposure to derivatives in excess of the hedging requirements can lead to losses
- An exposure to derivatives can also limit the profits from a genuine investment transaction

Exchange traded derivative contracts in stocks and indices in India are currently cash settled at the time of maturity.

The Scheme will comply with all the applicable circulars issued by SEBI as regard to derivatives.

(a) Limit for investment in Derivative instruments

In accordance with clauses 7.5.1.4 and 12.25 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023, the following conditions shall apply to the Scheme's participation in the Derivatives market. The investment restrictions applicable to the Scheme's participation in the Derivatives market will be as prescribed or varied by SEBI from time to time.

i. Position limit for the Mutual Fund in index options contracts

- a. The Mutual Fund's position limit in all index options contracts on a particular underlying index shall be Rs. 500 crore or 15% of the total open interest of the market in index options, whichever is higher, per Stock Exchange.
- b. This limit would be applicable on open positions in all options contracts on a particular underlying index.

ii. Position limit for the Mutual Fund in index futures contracts

- a. The Mutual Fund's position limit in all index futures contracts on a particular underlying index shall be Rs. 500 crore or 15% of the total open interest of the market in index futures, whichever is higher, per stock Exchange.
- b. This limit would be applicable on open positions in all futures contracts on a particular underlying index.

iii. Additional position limit for hedging for the Mutual Fund:

In addition to the position limits at point (i) and (ii) above, the Mutual Fund may take exposure in equity index Derivatives subject to the following limits:

- a. Short positions in index Derivatives (short futures and long puts) shall not exceed (in notional value) the Fund's holding of stocks.
- b. Long positions in index Derivatives (long futures and long calls) shall not exceed (in notional value) the Mutual Fund's holding of cash, Government Securities, T-Bills and similar instruments.

iv. Position limit for the Mutual Fund for stock based Derivative contracts

The Mutual Fund position limit in a derivative contract on a particular underlying stock, i.e. stock option contracts and stock futures contracts will be as follows: -

The combined futures and options position limit shall be 20% of the applicable Market Wide Position Limit (MWPL). [

v. Position limit for each scheme of the Mutual Fund

The scheme-wise position limit requirements shall be:

- a. For stock option and stock futures contracts, the gross open position across all Derivative contracts on a particular underlying stock of the Scheme shall not exceed the higher of:

1% of the free float market capitalisation (in terms of number of shares) or 5% of the open interest in the Derivative contracts on a particular underlying stock (in terms of number of contracts).
- b. This position limits shall be applicable on the combined position in all Derivative contracts on an underlying stock at a stock exchange.
- c. For index based contracts, the Fund shall disclose the total open interest held by its schemes or all schemes put together in a particular underlying index, if such open interest equals to or exceeds 15% of the open interest of all Derivative contracts on that underlying index.

As and when SEBI notifies amended limits in position limits for exchange traded derivative contracts in future, the aforesaid position limits, to the extent relevant, shall be read as if they were substituted with the SEBI amended limits.

Exposure Limits

The cumulative gross exposure through equity, debt, derivative positions and REIT and InvIT shall not exceed 100% of the net assets of the Scheme. The Fund shall not write options or purchase instruments with embedded written options. The total exposure related to option premium paid must not exceed 20% of the net assets of the scheme. Cash or cash equivalents with residual maturity of less than 91

days may be treated as not creating any exposure. Exposure due to hedging positions may not be included in the above mentioned limits subject to the following:

- a. Hedging positions are the Derivative positions that reduce possible losses on an existing position in Securities and till the existing position remains.
- b. Hedging positions cannot be taken for existing Derivative positions. Exposure due to such positions shall have to be added and treated under limits mentioned above.
- c. Any Derivative instrument used to hedge has the same underlying security as the existing position being hedged.
- d. The quantity of underlying associated with the Derivative position taken for hedging purposes does not exceed the quantity of the existing position against which hedge has been taken.

However, exposure due to Derivative positions taken for hedging purposes in excess of the underlying position against which the hedging position has been taken, shall be treated under the limits mentioned above.

Concepts and Examples:

Futures

Futures (Index & Stocks) are forward contracts traded on the exchanges & have been introduced both by BSE and NSE. Currently futures of 1 month (near month), 2 months (next month) and 3 months (far month) are presently traded on these exchanges. These futures expire on the last working Thursday of the respective months.

Illustration with Index Futures

In case the Nifty near month future contract is trading at say, Rs. 9,600, and the fund manager has a view that it will depreciate going forward; the Scheme can initiate a sale transaction of Nifty futures at Rs. 9,610 without holding a portfolio of equity stocks or any other underlying long equity position. Once the price falls to Rs. 9,500 after say, 20 days, the Scheme can initiate a square-up transaction by buying the said futures and book a profit of Rs. 110.

Correspondingly, if the fund manager has a positive view he can initiate a long position in the index / stock futures without an underlying cash/ cash equivalent subject to the extant regulations.

There are futures based on stock indices as mentioned above as also futures based on individual stocks. The profitability of index /stock future as compared to an individual security will inter-alia depend upon:

- The Carrying cost,
- The interest available on surplus funds, and
- The transaction cost

Example of a typical future trade and the associated costs:

Particulars	Index Future	Actual Purchase of Stocks
Index at the beginning of the month	9,600	9,600
Price of 1 Month Future	9,620	-
A. Execution Cost: Carry and other index future costs	20	-

SID of Motilal Oswal Large and Midcap Fund

B. Brokerage Costs (0.05% of Index Future and 0.12% for spot stocks)	4.81	11.52
C. Gains on Surplus Funds: (Assumed 6.00% p.a. return on 85% of the money left after paying 15% margin)	40.325	0
(6.00%*9600*85%*30days/365)		
Total Cost (A+B-C)	-15.51	11.52

Few strategies that employ stock /index futures and their objectives:

A. Arbitrage

1. Buying spot and selling future: Where the stock of a company “A” is trading in the spot market at Rs. 100 while it trades at Rs. 102 in the futures market, then the Scheme may buy the stock at spot and sell in the futures market thereby earning Rs. 2.

Buying the stock in cash market and selling the futures results into a hedge where the Scheme has locked in a spread and is not affected by the price movement of cash market and futures market. The arbitrage position can be continued till expiry of the future contracts when there is a convergence between the cash market and the futures market. This convergence enables the Scheme to generate the arbitrage return locked in earlier.

2. Selling spot and buying future: In case the Scheme holds the stock of a company “A” at say Rs. 100 while in the futures market it trades at a discount to the spot price say at Rs. 98, then the Scheme may sell the stock and buy the futures.

On the date of expiry of the stock future, the Scheme may reverse the transactions (i.e. buying at spot & selling futures) and earn a risk-free Rs. 2 (2% absolute) on its holdings without any dilution of the view of the fund manager on the underlying stock.

Further, the Scheme can still benefit from any movement of the price in the upward direction, i.e. if on the date of expiry of the futures, the stock trades at Rs. 110 which would be the price of the futures too, the Scheme will have a benefit of Rs. 10 whereby the Scheme gets the 10% upside movement together with the 2% benefit on the arbitrage and thus getting a total return of 12%. The corresponding return in case of holding the stock would have been 10%.

Note: The same strategy can be replicated with a basket of Nifty-50 stocks (Synthetic NIFTY) and the Nifty future index.

B. Buying/ Selling Stock future:

When the Scheme wants to initiate a long position in a stock whose spot price is at say, Rs.100 and futures is at 98, then the Scheme may just buy the futures contract instead of the spot thereby benefiting from a lower cost.

In case the Scheme has a bearish view on a stock which is trading in the spot market at Rs.98 and the futures market at say Rs. 100, the Scheme may subject to regulations, initiate a short position in the futures contract. In case the prices align with the view and the price depreciates to say Rs. 90, the Scheme can square up the short position thereby earning a profit of Rs.10 vis-a- vis a fall in stock price of Rs. 8.

C. Hedging:

The Scheme may use exchange-traded derivatives to hedge the equity portfolio. Both index and stock futures and options may be used to hedge the stocks in the portfolio.

D. Alpha Strategy:

The Scheme will seek to generate alpha by superior stock selection and removing market risks by selling appropriate index. For example, one can seek to generate positive alpha by buying a bank stock and selling Bank Nifty future.

Risk associated with these strategies:

1. Lack of opportunities
2. Inability of derivatives to correlate perfectly with underlying security and
3. Execution Risk, whereby ultimate execution takes place at a different rates than those devised by the strategy.

Execution of these strategies depends upon the ability of the fund manager to identify and execute based on such opportunities. These involve significant uncertainties and decision of fund manager may not always be profitable. No assurance can be given that the fund manager will be able to identify or execute such strategies.

Option Contracts (Stock and Index)

An Option gives the buyer the right, but not the obligation, to buy (call) or sell (put) a stock at an agreed upon price during a certain period of time or on a specific date.

Options are used to manage risk or as an investment to generate income. The price at which underlying security is contracted to be purchased or sold is called the Strike Price.

Options that can be exercised on or before the expiration date are called American Options while, Options that can be exercised only on the expiration date are called European Options

Options Risk / Return Pay – off Table

	Stock / Index Options	Buy Call	Sell Call	Buy Put	Sell Put
1.	View on Underlying	Positive	Negative	Negative	Positive
2.	Premium	Pay	Receive	Pay	Receive
3.	Risk Potential	Limited to premium paid	Receive	Limited to premium paid	Receive
4.	Return Potential	Unlimited	Premium Received	Unlimited	Premium Received

Note: The above table is for the purpose of explaining concept of options contract. As per the current Regulations, the Scheme(s) cannot write option or purchase instrument with embedded write option.

Option contracts are of two types - Call and Put

Call Option:

A call option gives the buyer, the right to buy specified quantity of the underlying asset at the set strike price on or before expiration date and the seller (writer) of call option however, has the obligation to sell the underlying asset if the buyer of the call option decides to exercise the option to buy.

Put Option:

A put option gives the buyer the right to sell specified quantity of the underlying asset at the set strike price on or before expiration date and the seller (writer) of put option however, has the obligation to buy the underlying asset if the buyer of the put option decides to exercise his option to sell.

Index Options / Stock Options

Index options / Stock options are termed to be an efficient way of buying / selling an index/stock compared to buying / selling a portfolio of physical shares representing an index for ease of execution

and settlement. The participation can be done by buying / selling either Index futures or by buying a call/put option.

The risk are also different when index /stock futures are bought/sold vis-a-vis index/ stocks options as in case of an index future there is a mark to market variation and the risk is much higher as compared to buying an option, where the risk is limited to the extent of premium paid.

In terms of provision of clause 12.25.1 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023 the Scheme shall not write options or purchase instruments with embedded written options.

The illustration below explains how one can gain using Index call / put option. These same principals of profit / loss in an Index option apply in Toto to that for a stock option.

Call Option

Suppose an investor buys a Call option on 1 lot of Nifty 50 (Lot Size: 75 units)

- Nifty index (European option)
- Nifty 1 Lot Size: 75 units
- Spot Price (S): 9600
- Strike Price (x): 9700 (Out-of-Money Call Option)
- Premium: 37

Total Amount paid by the investor as premium $[75 \times 37] = 2775$

There are two possibilities i.e. either the index moves up over the strike price or remains below the strike price.

Case 1- The index goes up

- **An investor sells the Nifty Option described above before expiry:**

Suppose the Nifty index moves up to 9900 in the spot market and the premium has moved to Rs 250 and there are 15 days more left for the expiry. The investor decides to reverse his position in the market by selling his 1 Nifty call option as the option now is In the Money.

His gains are as follows:

- Nifty Spot: 9600
- Current Premium: Rs.250
- Premium paid: Rs.37
- Net Gain: $\text{Rs.250} - \text{Rs.37} = \text{Rs.213 per unit}$
- Total gain on 1 lot of Nifty (75 units) $= \text{Rs.15,975} (75 \times 213)$

In this case the premium of Rs.250 has an intrinsic value of Rs. 200 per unit and the remaining Rs. 50 is the time value of the option.

- **An investor exercises the Nifty Option at expiry**

Suppose the Nifty index moves up to 9800 in the spot market on the expiry day and the investor decides to reverse his position in the market by exercising the Nifty call option as the option now is in the money.

His gains are as follows:

- Nifty Spot: 9800
- Premium paid: Rs.37
- Exercise Price: 9700

- Receivable on exercise: $9800 - 9700 = 100$
- Total Gain: Rs. 4725 $\{(100 - 37) * 75\}$

In this case the realised gain is only the intrinsic value, which is Rs.100, and there is no time value.

Case 2 - The Nifty index moves to any level below 9700

Then the investor does not gain anything but on the other hand his loss is limited to the premium paid: Net Loss is Rs.2775 (Loss is capped to the extent of Premium Paid) (Rs 37 Premium paid*Lot Size: 75 units).

Put Option

Suppose an investor buys a Put option on 1 lot of Nifty 50.

- Nifty 1 Lot Size: 75 units
- Spot Price (S): 9600
- Strike Price (x): 9500 (Out-of-Money Put Option)
- Premium: 40
- Total Amount paid by the investor as premium $[75 * 40] = 3000$

There are two possibilities i.e. either the index moves over the strike price or moves below the strike price.

Let us analyze these scenarios.

Case 1 - The index goes down

• An investor sells the Nifty Option before expiry:

Suppose the Nifty index moves down to 9400 in the spot market and the premium has moved to Rs. 140 and there are 15 days more left for the expiry. The investor decides to reverse his position in the market by selling his 1 Nifty Put Option as the option now is in the money. His gains are as follows:

- Nifty Spot: 9400
- Premium paid: Rs.40
- Net Gain: $\text{Rs.140} - \text{Rs.40} = \text{Rs.100}$ per unit
- Total gain on 1 lot of Nifty (75 units) = Rs.7500 $(100 * 75)$

In this case the premium of Rs.140 has an intrinsic value of Rs. 100 per unit and the remaining Rs.40 is the time value of the option.

• An investor exercises the Nifty Option at expiry (It is an European Option)

Suppose the Nifty index moves down to 9400 in the spot market on the expiry day and the investor decides to reverse his position in the market by exercising the Nifty Put Option as the option now is in the money.

His gains are as follows:

- Nifty Spot: 9400
- Premium paid: Rs.40
- Exercise Price: 9500
- Gain on exercise: $9500 - 9400 = 100$
- Total Gain: Rs.4500 $\{(100 - 40) * 75\}$

In this case the realised amount is only the intrinsic value, which is Rs.100, and there is no time value in this case.

Case 2 - If the Nifty index stays over the strike price which is 9500, in the spot market then the investor does not gain anything but on the other hand his loss is limited to the premium paid.

- Nifty Spot: >9600
- Net Loss Rs.3000 (Loss is capped to the extent of Premium Paid) (Rs. 40 Premium paid*Lot Size:75 units)

Risk Associated with these Strategies

- The risk of mis-pricing or improper valuation and the inability of derivatives to correlate perfectly with underlying assets, rates and indices.
- Execution Risk: The prices which are seen on the screen need not be the same at which execution will take place.

Securities Lending

Securities Lending is lending of securities through an approved intermediary to a borrower under an agreement for a specified period with the condition that the borrower will return equivalent securities of the same type or class at the end of the specified period along with the corporate benefits accruing on the securities borrowed.

The Scheme may lend securities from its portfolio in accordance with the Regulations and clause 12.11 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023 SEBI (Mutual Funds) Regulations, 1996. The AMC/Fund shall also adhere to guidelines issued under Securities Lending Scheme, 1997. Securities' lending shall enable the Scheme to earn income that may partially offset its expenses and thereby reduce the effect these expenses have on the Scheme's ability to provide investment returns that correspond generally to the performance of its Basket. The Scheme will pay reasonable administrative and custodial fees in connection with the lending of securities. The Scheme will be exposed to the risk of loss should a borrower default on its obligation to return the borrowed securities. The Scheme share of income from the lending collateral will be included in the Scheme's gross income. The Fund will comply with the conditions for securities lending specified by SEBI Regulations and circulars approved intermediary.

Investment by AMC/Sponsor in the Scheme

In accordance with Regulation 28(4) of SEBI (Mutual Funds) (Amendment) Regulations, 2014 the Sponsor or AMC shall invest not less than 1 % of the amount raised in the NFO or fifty lakh rupees, whichever is less, in the growth option of the scheme and such investment shall not be redeemed unless the scheme is wound up

Or

AMC will invest in the scheme, pursuant to clause 6.9.2 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023 on Alignment of interest of AMCs with the Unitholders of MF Schemes as per the amount determined by applying the Risk Value % on the Quarterly Average Assets under management (QAAuM).

Whichever is higher

In addition to investments as mandated above, the AMC may invest in the Scheme during the NFO period as well as continuous offer period subject to the SEBI (MF) Regulations. The AMC shall not charge investment management fees on investment by the AMC in the Scheme.

Portfolio Turnover

Portfolio Turnover is defined as the lower of sales or purchase divided by the average corpus during a specified period of time. The Scheme, being an open ended Scheme, it is expected that there would be

a number of subscriptions and redemptions on a daily basis. However, it is difficult to measure with reasonable accuracy the likely turnover in the portfolio of the Scheme.

Differentiation of the Scheme with other existing Equity Oriented Schemes of MOMF

The following table shows the differentiation between existing schemes of MOMF:

Name of the Scheme	Investment Objective	Asset Allocation	Product Differentiation	Asset Under Management (Rs. In Crores) (As on September 30, 2023.)	Number of Folio's (As on September 30, 2023)
Motilal Oswal Focused Fund	The investment objective of the Scheme is to achieve long term capital appreciation by investing in upto 30 companies with long term sustainable competitive advantage and growth potential. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	The scheme would invest 65% in equity and equity related instruments from Top 100 listed companies by market capitalization and upto 35% in equity and equity related instruments other than Top 100 listed companies by market capitalization and 10% in debt, money market instruments, G-secs, Bonds, cash and cash equivalents, etc or 10% in units of REITs and InvITs	The Scheme is an open ended equity scheme investing in maximum 30 stocks intending to focus on Large Cap stocks with an investment objective to achieve long term capital appreciation by investing in upto 30 companies with long term sustainable competitive advantage and growth potential. The asset allocation of the Scheme is investing upto 65% in equity and equity related instruments from Top 100 listed companies by market capitalization and upto 35% in equity and equity related instruments other than Top 100 listed companies by market capitalization and 10% in debt, money market instrument, G-secs, Bonds, cash and cash equivalent, etc. or 10% in units of REITs and InvITs.	1672.18	74,453

Motilal Oswal Midcap Fund	The investment objective of the Scheme is to achieve long term capital appreciation by investing in quality mid-cap companies having long-term competitive advantages and potential for growth. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	The Scheme would invest at least 65% in Equity and equity related instruments selected between Top 101 st and 250 th listed companies by full market capitalization and upto 35% in Equity and equity related instruments other than Top 101 st and 250 th listed companies by full market capitalization and 35% in Debt, Money Market Instruments, G-Sec, Bonds, Cash and cash equivalents, etc. or 10% in Units issued by REITs and InvITs.	The Scheme is An open ended equity scheme predominantly investing in mid cap stocks with investment objective to achieve long term capital appreciation by investing at least 65% in Equity and equity related instruments selected between Top 101 st and 250 th listed companies by full market capitalization and upto 35% in Equity and equity related instruments other than Top 101 st and 250 th listed companies by full market capitalization and 35% in Debt, Money Market Instruments, G-Sec, Bonds, Cash and cash equivalents, etc. or 10% in Units issued by REITs and InvITs.	5,953.25	3,55,692
Motilal Oswal Flexi cap Fund	The investment objective of the Scheme is to achieve long term capital appreciation by primarily investing in a maximum of 35 equity & equity related instruments across sectors and market-capitalization levels. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	The scheme would invest 65% to 100% in Equity and equity related instruments and balance up to 35% in debt instruments, Money Market Instruments, G-Secs, Cash and cash equivalents. *subject to overall limit of 35 securities	The scheme is an open ended dynamic equity scheme investing across large cap, mid cap, small cap stocks which with an objective to achieve long term capital appreciation by investing in securities across sectors and market capitalization levels.	8,152.21	2,66,252

Motilal Oswal ELSS Tax Saver Fund (Formerly known as Motilal Oswal Long Term Equity Fund)	The investment objective of the scheme is to generate long term capital appreciation from a diversified portfolio of predominantly equity and equity related instruments. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	The scheme would invest 80% to 100% in Equity and equity related instruments and balance up to 20% in debt instruments, Money Market Instruments, G-Secs, Cash and cash at call, etc.	The scheme is an open ended equity linked saving scheme with a statutory lock in of 3 years and tax benefit with an objective to generate long term capital appreciation.	2,576.95	1,99,923
Motilal Oswal Large and Midcap Fund	The investment objective is to provide medium to long-term capital appreciation by investing primarily in Large and Midcap stocks. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	The scheme would invest in 35% – 65% in equity and Equity related instruments of Large cap companies and in Equity and Equity related instruments of Midcap companies and 0-30% in Equity and Equity related instruments of other than above and in Units of liquid/ debt schemes, Debt, Money Market Instruments, G-Secs, Cash and Cash at call, etc. and 0-10% in Units issued by REITs and InvITs	An open ended equity scheme investing in both large cap and mid cap stocks	2,337.72	1,02,020

F. FUNDAMENTAL ATTRIBUTES

Following are the Fundamental Attributes of the Scheme, in terms of Regulation 18 (15A) of the SEBI (MF) Regulations:

(i) Type of a Scheme: An open ended equity scheme investing in both large cap and mid cap stocks.

(ii) Investment Objective:

- Investment Objective: Please refer to section 'Investment Objective'.
- Investment pattern - Please refer to section 'Asset Allocation'.

(iii) Terms of Issue: Provisions with respect to listing, repurchase, redemption, fees and expenses are mentioned in the SID.

(iv) Any safety net or guarantee provided: The Scheme does not provide any safety net or guaranteed or assured returns.

In accordance with Regulation 18(15A) of the SEBI (MF) Regulations, the Trustees shall ensure that no change in the fundamental attributes of the Scheme(s) and the Plan(s) / Option(s) thereunder or the trust or fee and expenses payable or any other change which would modify the Scheme(s) and the Plan(s) / Option(s) thereunder and affect the interests of Unitholders is carried out unless:

- A written communication about the proposed change is sent to each Unitholder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and
- The Unitholders are given an option for a period of 30 days to exit at the prevailing Net Asset Value without any exit load.
- In addition to the conditions specified above for bringing change in the fundamental attributes of any scheme, trustees shall take comments of the Board before bringing such change(s).

G. BENCHMARK INDEX

The performance of the Scheme will be benchmarked against NIFTY Large Midcap 250 Total Return Index. The Scheme is being benchmarked against the Index mentioned above, since the asset allocation and composition of its benchmark index is in line with the asset allocation pattern and investment strategy of the Scheme and is most suited for comparing performance of the Scheme.

The AMC/Trustee reserves the right to change the benchmark for evaluation of performance of the Scheme from time to time in conformity with investment objective of the Scheme and appropriateness of the benchmark, subject to SEBI Regulations and other prevailing guidelines, if any.

Total Return variant of the index (TRI) will be used for performance comparison.

The above benchmark is in accordance with clause 1.9 of SEBI Master Circular No. SEBI /HO/IMD/IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023 on 'Guiding Principles for bringing uniformity in Benchmarks of Mutual Fund Schemes' and the list published by AMFI in this regard on Tier 1 benchmark for equity schemes.

H. FUND MANAGER

Name and Designation of the fund manager	Age and Qualification	Other schemes managed by the fund manager and tenure of managing the schemes	Experience
Mr. Niket Shah Managing Since: October 17,	Age: 37 years Qualification: Masters in Business Administration (MBA – Finance)	Motilal Oswal Midcap Fund, Motilal Oswal Flexi Cap Fund, Motilal Oswal ELSS Tax Saver Fund (Formerly known as Motilal Oswal Long Term Equity Fund)	Niket has 13 years of overall experience. Motilal Oswal Asset Management Company Ltd.– Vice President – Associate Fund Manager Motilal Oswal Securities Ltd. – Head of Midcaps Research Edelweiss Securities Ltd – Research Analyst – Midcaps Religare Capital Markets Ltd – Associate Research Analyst – Midcaps

SID of Motilal Oswal Large and Midcap Fund

2023			
Mr. Rakesh Shetty Fund Manager – Debt Component Managing Since: November 22, 2022	Age: 42 years Qualification: Bachelors of Commerce (B.Com)	Fund Manager - Motilal Oswal Ultra Short Term Fund, Motilal Oswal Liquid Fund, Motilal Oswal Nifty 5 Year Benchmark G-Sec ETF, Motilal Oswal 5 Year G-Sec Fund of Fund, Motilal Oswal Gold and Silver ETFs Fund of Fund Fund Manager – Debt Component Motilal Oswal Large and Midcap Fund, Motilal Oswal Midcap Fund, Motilal Oswal Focused Fund, Motilal Oswal ELSS Tax Saver Fund (Formerly known as Motilal Oswal Long Term Equity Fund), Motilal Oswal Equity Hybrid Fund, Motilal Oswal Balanced Advantage Fund, Motilal Oswal MSCI EAFE Top 100 Select Index Fund, Motilal Oswal Multi Asset Fund, Motilal Oswal S&P 500 Index Fund, Motilal Oswal Asset Allocation Passive Fund of Fund,- Aggressive, Motilal Oswal Asset Allocation Fund of Fund- Conservative, Motilal Oswal Nasdaq 100 Fund of Fund, Motilal Oswal Flexi Cap Fund, Motilal Oswal Nasdaq Q50 ETF, Motilal Oswal Nifty 200 Momentum 30 Index Fund, Motilal Oswal Nifty 200 Momentum 30 ETF, Motilal Oswal S&P BSE low Volatility Index Fund, Motilal Oswal S&P BSE Low Volatility ETF, Motilal Oswal S&P BSE Financials Ex Bank 30 Index Fund, Motilal Oswal S&P BSE Enhanced Value	He has more than 14 years of overall experience and expertise in trading in equity, debt segment, Exchange Trade Fund's management, Corporate Treasury and Banking. Prior to joining Motilal Oswal Asset Management Company Limited, he has worked with Company engaged in Capital Market Business wherein he was in charge of equity and debt ETFs, customized indices and has also been part of product development.

		ETF, Motilal Oswal S&P BSE Enhanced Value Index Fund, Motilal Oswal S&P BSE Healthcare ETF, Motilal Oswal S&P BSE Quality ETF, Motilal Oswal S&P BSE Quality Index Fund, Motilal Oswal Gold and Silver ETFs Fund of Fund, Motilal Oswal Developed Market Ex US ETFs Fund of Funds, Motilal Oswal Nifty 500 ETF.	
Mr. Ankush Sood Fund Manager – Foreign Securities Managing Since: November 11, 2022	Age: 26 Years Qualification: B.Tech in Electronics & Telecommunications MBA (Tech).	Fund Manager - Motilal Oswal Multi Asset Fund, Motilal Oswal Nasdaq 100 ETF, Motilal Oswal MSCI EAFE Top 100 Select Index Fund, Motilal Oswal Flexi Cap Fund, Motilal Oswal Nasdaq Q50 ETF, Motilal Oswal S&P 500 Index Fund, Motilal Oswal Developed Market Ex US ETFs Fund of Funds, Motilal Oswal Large and Midcap Fund, Motilal Oswal Midcap Fund, Motilal Oswal Balanced Advantage Fund, Motilal Oswal Focused Fund.	Mr. Ankush Sood has extensive experience in Institutional Sales Trading Function. Prior to joining Motilal Oswal AMC he has been associated with Motilal Oswal Financial Services Limited wherein he was primarily responsible for Servicing Domestic & Foreign Institutional Clients Mr. Ankush Sood has a rich experience in Sales Trading.

I. INVESTMENT RESTRICTIONS

The following are the investment restrictions as contained in the Seventh Schedule and amendments thereof to SEBI (MF) Regulations which are applicable to the Scheme at the time of making investments:

1. The Mutual Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relevant securities and in all cases of sale, deliver the securities:

Provided further that the Mutual Fund may engage in securities lending and borrowing specified by the Board.

Provided further that a Mutual Fund may enter into derivatives transactions in a recognized stock exchange, subject to the framework specified by the SEBI:

2. Provided further that sale of Government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the Reserve Bank of India in this regard.
3. The Mutual Fund shall get the securities purchased or transferred in the name of the Mutual Fund on account of the concerned scheme, wherever investments are intended to be of long-term nature.

4. The Mutual Fund under all its schemes shall not own more than 10% of any company's paid up capital carrying voting rights. For the purpose of determining the above limit, a combination of positions of the underlying securities and stock derivatives will be considered.
5. Transfers of investments from one scheme to another scheme in the same Mutual Fund shall be allowed only if,
 - (a) such transfers are done at the prevailing market price for quoted instruments on spot basis.
[Explanation - "Spot basis" shall have same meaning as specified by stock exchange for spot transactions;]
 - (b) the securities so transferred shall be in conformity with investment objective of the scheme to which such transfer has been made and the Policy on Inter Scheme Transfer prepared in compliance with clause 12.3 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023.
6. The Scheme may invest in another scheme under the same asset management company or any other Mutual Fund without charging any fees, provided that aggregate inter-scheme investment made by all schemes under the same management or in schemes under the management of any other asset management company shall not exceed 5% of the net asset value of the Mutual Fund.
7. Pending deployment of funds of a Scheme in terms of investment objectives of the Scheme, the Mutual Fund may invest the funds of the scheme in short-term deposits of scheduled commercial banks, subject to the following guidelines issued by SEBI and as may be amended from time to time.

Pursuant to clause 12.16 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023, where the cash in the scheme is parked in short term deposits of Scheduled Commercial Banks pending deployment, the scheme shall abide by the following guidelines:

- (a) "Short Term" for such parking of funds by the Scheme shall be treated as a period not exceeding 91 days. Such short-term deposits shall be held in the name of the Scheme.
 - (b) The Scheme shall not park more than 15% of net assets in short term deposit(s) of all the scheduled commercial banks put together. However, such limit may be raised to 20% with prior approval of the Trustees.
 - (c) Parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.
 - (d) The Scheme shall not park more than 10% of the net assets in short term deposit(s), with any one scheduled commercial bank including its subsidiaries.
 - (e) The Scheme shall not park funds in short term deposit of a bank which has invested in that Scheme. Trustees/AMCs shall also ensure that the bank in which a scheme has STD do not invest in the said scheme until the scheme has STD with such bank
 - (f) The AMC will not charge any investment management and advisory fees for funds under a Plan parked in short term deposits of scheduled commercial banks.
 - (g) The above provisions will not apply to term deposits placed as margins for trading in cash and derivatives market.
8. The Scheme shall not make any investment in:
 - (a) any unlisted security of an associate or group company of the sponsor; or
 - (b) any security issued by way of private placement by an associate or group company of the sponsor; or
 - (c) the listed securities of group companies of the sponsor which is in excess of 25 per cent of the net assets.

9. The Scheme shall not invest more than 10% of its NAV in the equity shares or equity related instruments of any company. For the purpose of determining the above limit, a combination of positions of the underlying securities and stock derivatives will be considered.
10. All investments by the scheme in equity shares and equity related instruments shall only be made provided such securities are listed or to be listed.
11. The Mutual Fund may borrow to meet liquidity needs, for the purpose of repurchase, redemption of units or payment of interest or IDCW to the Unitholders and such borrowings shall not exceed 20% of the net asset of the Scheme and duration of the borrowing shall not exceed 6 months. The Mutual Fund may borrow from permissible entities at prevailing market rates and may offer the assets of the Mutual Fund as collateral for such borrowing.
12. No term loans will be advanced by the Scheme.
13. Applicable limits for investment in units of REITs/InvITs:
 - a. No Mutual Fund under all its scheme shall own more than 10% of units issued by a single issuer of REIT and InvITs
 - b. At a single Mutual Fund scheme level:
 - i. not more than 10% of its NAV in the units of REIT and InvITs and
 - ii. not more than 5% of its NAV in the units of REIT and InvITs issued by a single issuer.
14. The Scheme shall not invest more than 10% of its NAV in debt instruments comprising money market instruments and non-money market instruments issued by a single issuer which are rated not below investment grade by a credit rating agency authorised to carry out such activity under the SEBI Act. Such investment limit may be extended to 12% of the NAV of the Scheme with the prior approval of the Boards of the Trustee Company and the AMC; Provided that such limit shall not be applicable for investments in Government Securities, treasury bills and Tri-Party repos on government securities or treasury bills;

Further, in accordance with clause 12.8.3 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023, within the limits specified above, following prudential limits shall be followed for the scheme:

The scheme shall not invest more than:

- 10% of its NAV in debt and money market securities rated AAA; or
- 8% of its NAV in debt and money market securities rated AA; or
- 6% of its NAV in debt and money market securities rated A and below issued by a single issuer.

The above investment limits may be extended by up to 2% of the NAV of the scheme with prior approval of the Board of Trustees and Board of Directors of the AMC, subject to compliance with the overall 12% limit specified in clause 1 of Seventh Schedule of MF Regulation.

Provided further that investment within such limit can be made in mortgaged backed securitised debt which are rated not below investment grade by a credit rating agency registered with SEBI.

15. A mutual fund scheme shall not invest in unlisted debt instruments including commercial papers, except Government Securities and other money market instruments.

Provided that Mutual Fund Schemes may invest in unlisted non-convertible debentures up to a maximum of 10% of the debt portfolio of the scheme subject to such conditions as may be specified by the Board from time to time:

Provided further that mutual fund schemes shall comply with the norms under this clause within the time and in the manner as may be specified by the Board.

Provided further that the norms for investments by mutual fund schemes in unrated debt instruments shall be specified by the Board from time to time

16. In terms of clause 12.1 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023, Mutual fund scheme shall not invest in unlisted debt instruments including commercial papers (CPs), other than (a) government securities, (b) other money market instruments and (c) derivative products such as Interest Rate Swaps (IRS), Interest Rate Futures (IRF), etc. which are used by mutual funds for hedging.

However, mutual fund schemes may invest in unlisted Non-Convertible Debentures (NCDs) not exceeding 10% of the debt portfolio and as per respective investment limits and timelines mentioned by SEBI from time to time, subject to the condition that such unlisted NCDs have a simple structure (i.e. with fixed and uniform coupon, fixed maturity period, without any options, fully paid up upfront, without any credit enhancements or structured obligations) and are rated and secured with coupon payment frequency on monthly basis.

In terms of clause 12.1.2 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023, SEBI has allowed the existing unlisted NCDs to be grandfathered till maturity, such NCDs are herein referred to as “identified NCDs.

Accordingly, mutual funds schemes can transact in such identified NCDs and the criteria specified above shall not be applicable for such identified NCDs, Subject to compliance with investment due diligence and all other applicable investment restrictions as given below:-

A mutual fund scheme shall not invest more than 10% of its NAV in unrated debt instruments issued by a single issuer and the total investment in such instruments shall not exceed 25% of the NAV of the scheme. All such investments shall be made with the prior approval of the Board of Trustees and the Board of Asset Management Company.

For the purpose listed debt instruments shall include listed and to be listed debt instruments.

All fresh investments by mutual fund schemes in CPs would be made only in CPs which are listed or to be listed.

17. Investment in unrated debt and money market instruments, other than government securities, treasury bills, derivative products such as Interest Rate Swaps (IRS), Interest Rate Futures (IRF), etc. by mutual fund schemes shall be subject to the following:

- a) Investments should only be made in such instruments, including bills rediscounting, usance bills, etc., that are generally not rated and for which separate investment norms or limits are not provided in SEBI (Mutual Fund) Regulations, 1996 and various circulars issued thereunder.
- b) Exposure of mutual fund schemes in such instruments, shall not exceed 5% of the net assets of the schemes.
- c) All such investments shall be made with the prior approval of the Board of MC and the Board of trustees

[

Sector exposure-

In accordance with clause 12.9 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023, the total exposure to a single sector shall not exceed 20% of the net assets of the Scheme. The sectoral classification shall be as per the classification provided by AMFI, as amended from time to time. However, this limit is not applicable for investments in Bank CDs, Tri-Party Repo (TPR), Government Securities, Treasury Bills, AAA

rated securities issued by Public Financial Institutions and Public Sector Banks and short-term deposits of scheduled commercial banks.

Provided an additional exposure to financial services sector (over and above the limit of 20%) not exceeding 10% of the net assets of the Scheme shall be allowed by way of increase in exposure to Housing Finance Companies (HFCs) only;

Further, an additional exposure of 5% of the net assets of the scheme has been allowed for investments in securitized debt instruments based on retail housing loan portfolio and/or affordable housing loan portfolio.

18. Provided further that the additional exposure to such securities issued by HFCs are rated AA and above and these HFCs are registered with National Housing Bank (NHB) and the total investment/ exposure in HFCs shall not exceed 20% of the net assets of the scheme.
19. Group exposure - The total exposure of the Scheme in a particular group (excluding investments in securities issued by Public Sector Units, Public Financial Institutions and Public Sector Banks) shall not exceed 20% of the net assets of the Scheme. Such investment limit may be extended to 25% of the net assets of the Scheme with the prior approval of the Board of Trustees. The investments of the scheme in debt and money market instruments of group companies of both the sponsor and the asset management company shall not exceed 10% of the net assets of the scheme. Such investment limit may be extended to 15% of the net assets of the scheme with the prior approval of the Board of Trustees.

For this purpose, a group means a Group as defined under regulation 2 (mm) of SEBI (Mutual Funds) Regulations, 1996 (Regulations) and shall include an entity, its subsidiaries, fellow subsidiaries, its holding company and its associates.

20. Limits for investment in Instruments having Special Features shall be as follows:
 - i. No Mutual Fund under all its schemes shall own more than 12% of such instruments issued by a single issuer
 - ii. A Mutual Fund scheme shall not invest –

, as specified at clause 1 of the Seventh Schedule of SEBI MF Regulations and other prudential limits with respect to the debt instruments.

21. No sponsor of a mutual fund, its associate or group company including the asset management company of the fund, through the schemes of the mutual fund or otherwise, individually or collectively, directly or indirectly, have -
 - a. 10% or more of the share-holding or voting rights in the asset management company or the trustee company of any other mutual fund; or
 - b. representation on the board of the asset management company or the trustee company of any other mutual fund.
22. The Scheme will comply with any other Regulations applicable to the investments of Mutual Funds from time to time.

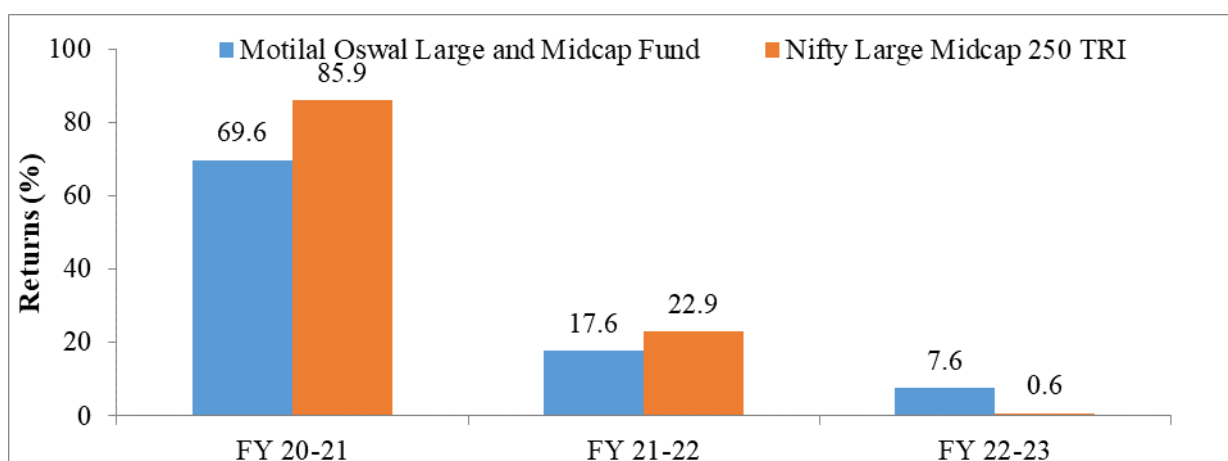
All investment restrictions shall be applicable at the time of making investments. The AMC may alter these limitations/objectives from time to time to the extent the SEBI Regulations change so as to permit Scheme to make its investments in the full spectrum of permitted investments to achieve its investment objective. The Trustees may from time to time alter these restrictions in conformity with the SEBI Regulations.

J. SCHEME PERFORMANCE

Performance of the scheme as on September 30, 2023 as follows:

Compounded Annualised Returns	Scheme Returns (%)	Benchmark Returns (%)
	Motilal Oswal Large and Midcap Fund	Nifty Large Midcap 250 Total Return Index
Returns for the last 1 year	30.1	22.0
Returns for the last 3 year	29.8	27.5
Returns since inception (Date of inception: 17-Oct-2019)	20.9	21.6

Absolute Return for the last Three (3) financial year



Note: Date of Allotment is October 17, 2019. Performance is for Regular Plan Growth option. Different plans have different expense structure. Past performance may or may not be sustained in future.

K. ADDITIONAL DISCLOSURES

A. The top 10 portfolio holdings of the Scheme as on September 30, 2023 are as follows:

Sr. No.	Name of Issuer	% to Net Assets
1.	Trent Limited	6.38%
2.	Cholamandalam Investment and Finance Company Ltd	5.50%
3.	The Federal Bank Limited	4.92%
4.	Global Health Limited	4.88%
5.	Infosys Limited	4.36%
6.	Fortis Healthcare Limited	4.27%
7.	Glenmark Pharmaceuticals Limited	4.24%
8.	ICICI Bank Limited	4.16%
9.	InterGlobe Aviation Limited	4.09%
10.	Mankind Pharma Limited	3.89%

B. Sector Allocation of the Scheme

Sector Allocation of the Scheme as recommended by AMFI as on September 30, 2023 is as follows:

Sector / Rating	Percent
Banks	15.69%
Industrial Products	10.42%
Healthcare Services	9.27%
Finance	8.85%
Pharmaceuticals & Biotechnology	8.78%
Retailing	7.77%
Insurance	5.28%
Consumer Durables	4.87%
IT - Software	4.36%
Transport Services	4.09%
Cement & Cement Products	3.44%
Industrial Manufacturing	3.05%
Automobiles	2.98%
Power	2.57%
Textiles & Apparels	2.34%
Auto Components	2.16%
Chemicals & Petrochemicals	1.96%
Leisure Services	1.82%
IT - Hardware	0.10%
Cash & Equivalent	0.19%

The Mutual Fund will disclose the portfolio of the Scheme as on the last day of the month on AMC's website (www.motilaloswalmf.com) on or before the tenth day of the succeeding month. The Investors will be able to view and download this monthly portfolio from the AMC's website on the following link <http://motilaloswalmf.com/downloads/mutual-fund/Month-End-Portfolio>

B. Scheme's Portfolio Turnover Ratio

The Portfolio Turnover Ratio of the Scheme as on September 30, 2023 is **0.73**.

C. Investment Disclosure

The aggregate investment* in the Scheme by the following person is as on September 30, 2023 follows:

Categories	Amount (Rs.)
Directors of AMC	20,29,02,300.00
Fund Manager of the Scheme	78,82,981.13
Other Key Managerial Personnel	5,72,921.96
Investment by Sponsor, Group and Associates	4,23,74,42,175.06

*the above investment amount does not include mandatory investments by the Designated Employees of the AMC pursuant to clause 6.10 of SEBI Master No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023.

III. UNITS AND OFFER

This section provides details you need to know for investing in the Scheme.

A. NEW FUND OFFER (NFO)

This section is not applicable as there is Continuous offer of Units of the Scheme (s) at NAV based prices.

B. ONGOING OFFER DETAILS

Ongoing Offer Period This is the date from which the scheme will reopen for subscriptions/redemptions after the closure of the NFO period.	The Ongoing Offer for the Scheme commenced on October 17, 2019.
Ongoing price for subscription (purchase)/switch-in (from other schemes/plans of the Mutual Fund) by investors This is the price you need to pay for purchase/switch-in.	Ongoing price for subscription (purchase) by investors will be the applicable NAV of Periodic Disclosures the Plan/Option selected. In accordance with clause 10.4 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023, no entry load will be charged for purchase / additional Purchase/ switch-in accepted for the scheme with effect from August 01, 2009. Similarly, no entry load will be charged with respect to applications for registrations under Systematic Investment Plans. The upfront commission on investment made by the investor, if any, shall be paid to the ARN Holder directly by the investor, based on the investor's assessment of various factors including service rendered by the ARN Holder. Further, , no entry load or exit load shall be charged in respect of bonus units and of units allotted on reinvestment.
Ongoing price for redemption (sale) /switch outs (to other schemes/plans of the Mutual Fund) by investors This is the price you will receive for redemptions/switch outs.	At the applicable NAV subject to prevailing exit load, if any. Redemption Price = Applicable NAV * (1-Exit Load) For details of exit load applicable to the Scheme, please refer Section IV(C) – Load Structure. The securities transaction tax levied under the Income-tax Act, 1961 at the applicable rate on the amount of redemption will be reduced from the amount of redemption.
Methodology and illustration of sale and repurchase price of Units	a) Methodology of calculating sale price The price or NAV, an investor is charged while investing in an open-ended scheme is called sale or subscription price. Pursuant to clause 10.4 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023, no entry load will be charged by the scheme to the investors. Therefore, Sale or Subscription price = Applicable NAV (for respective plan and option of the scheme) Gazette notification dated March 30, 2020 for extending the effective date for

	applicability of new stamp duty rules and as per Notification No. S.O. 4419(E) dated December 10, 2019 issued by Department of Revenue, Ministry of Finance, Government of India, read with Part I of Chapter IV of Notification dated February 21, 2019 issued by Legislative Department, Ministry of Law and Justice, Government of India on the Finance Act, 2019, a stamp duty @ 0.005% of the transaction value would be levied on all mutual fund inflow transactions i.e. purchases (including Switch-ins), SIP / STP instalments (including IDCW reinvestment) with effect from July 01, 2020. Accordingly, pursuant to levy of stamp duty, the number of units allotted to the unit holders would be lower to that extent. Kindly refer the example below for better understanding. Example: An investor invests Rs. 10,000/- and the current NAV is Rs. 10/- then the purchase price will be Rs.10/-. After deduction of stamp duty investor will receive 999.95 units <table><tr><td>Investment amount</td><td>Rs.10,000/-</td><td>A</td></tr><tr><td>Less: Transaction charges (deducted and paid to distributor, if applicable)</td><td>NIL</td><td>B</td></tr><tr><td>Stamp duty applicable (@0.005%)</td><td>0.50</td><td>C = (A- B)*0.005/100.005</td></tr><tr><td>Net Investment amount</td><td>9,999.50/-</td><td>D = (A - B - C)</td></tr><tr><td>NAV</td><td>Rs.10/-</td><td>E</td></tr><tr><td>Units allotted</td><td>999.95</td><td>F = D / E</td></tr></table> b) Methodology of calculating repurchase price of Units Repurchase or redemption price is the price or NAV at which an open-ended scheme purchases or redeems its units from the investors. It may include exit load, if applicable. The exit load, if any, shall be charged as a percentage of Net Assets Value (NAV) i.e. applicable load as a percentage of NAV will be deducted from the “Applicable NAV” to calculate the repurchase price. Therefore, Repurchase or Redemption Price = Applicable NAV *(1- Exit Load, if any) Example: If the Applicable NAV is Rs. 10 and a 2% Exit Load is charged, the Redemption Price per Unit will be calculated as follows: = Rs. 10 * (1- 0.02) = Rs. 10 * (0.98) = Rs. 9.80	Investment amount	Rs.10,000/-	A	Less: Transaction charges (deducted and paid to distributor, if applicable)	NIL	B	Stamp duty applicable (@0.005%)	0.50	C = (A- B)*0.005/100.005	Net Investment amount	9,999.50/-	D = (A - B - C)	NAV	Rs.10/-	E	Units allotted	999.95	F = D / E
Investment amount	Rs.10,000/-	A																	
Less: Transaction charges (deducted and paid to distributor, if applicable)	NIL	B																	
Stamp duty applicable (@0.005%)	0.50	C = (A- B)*0.005/100.005																	
Net Investment amount	9,999.50/-	D = (A - B - C)																	
NAV	Rs.10/-	E																	
Units allotted	999.95	F = D / E																	
Cut off timing for subscriptions/ redemptions/ switches This is the time before which your application (complete in all respects) should reach the official points of acceptance.	As per clause 8.4.6.2 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023 with effect from February 01, 2021, in respect of purchase of units of mutual fund schemes (except liquid and overnight schemes), closing NAV of the day shall be applicable on which the funds are available for utilization irrespective of the size and time of receipt of such application subject to cut-off timing provisions. Considering the above, cut-off timings with respect to Subscriptions/Purchases including switch – ins shall be as follows:																		

	• In respect of valid applications received by 3.00 p.m. on a Business Day and where the funds for the entire amount of subscription / purchase / switch-ins as per the application are credited to the bank account of the Scheme before the cut-off time i.e. available for utilization before the cut-off time- the closing NAV of the day shall be applicable. • In respect of valid applications received after 3.00 p.m. on a Business Day and where the funds for the entire amount of subscription / purchase as per the application are credited to the bank account of the Scheme before the cut-off time of the next Business Day i.e. available for utilization before the cut-off time of the next Business Day - the closing NAV of the next Business Day shall be applicable. • In respect of valid applications with an outstation cheques or demand drafts not payable at par at the Official Points of Acceptance where the application is received, the closing NAV of day on which the cheque or demand draft is credited shall be applicable. • In respect of valid applications, the time of receipt of applications or the funds for the entire amount are available for utilization, whichever is later, will be used to determine the applicability of NAV. In case of other facilities like Systematic Investment Plan (SIP), Systematic Transfer Plan (STP), etc., the NAV of the day on which the funds are available for utilization by the Target Scheme shall be considered irrespective of the instalment date. Redemptions including switch – outs: • In respect of valid applications received upto 3.00 p.m. by the Mutual Fund, closing NAV of the day of receipt of application, shall be applicable. • In respect of valid applications received after 3.00 p.m. by the Mutual Fund, the closing NAV of the next business day shall be applicable. The AMC reserves the right to change / modify the aforesaid requirements at a later date in line with SEBI directives from time to time. <u>Transaction through online facilities/ electronic mode:</u> The time of transaction done through various online facilities/electronic modes offered by the AMC, for the purpose of determining the applicability of NAV, would be the time when the request of purchase/redemption/switch/SIP/STP of units is received on the servers of AMC/RTA as per terms and conditions of such facilities. In case of a time lag between the amount of subscription being debited to the investor's bank account and the subsequent credit into the Scheme's bank account, the applicability of NAV for transactions where NAV is to be applied based on actual realization of funds by the Scheme, may be impacted. The AMC/its bankers/ its service providers would not be liable for any such delay/lag and consequent pricing of units. <u>Transaction through online facilities/ electronic mode:</u> The time of transaction done through various online facilities/electronic modes offered by the AMC, for the purpose of determining the applicability of NAV, would be the time when the request of purchase/redemption/switch/SIP/STP of units is received on the servers of AMC/RTA as per terms and conditions of such facilities. <u>Transaction through Stock Exchange:</u>
--	---

	With respect to investors who transact through the stock exchange, Applicable NAV shall be reckoned on the basis of the time stamping as evidenced by confirmation slip given by stock exchange mechanism.
Plans / Options	The Scheme offers two Plans: Regular Plan and Direct Plan Regular Plan is for Investors who purchase/subscribe units in a Scheme through any Distributor (AMFI Registered Distributor/ARN Holder). Direct Plan is for investors who purchase/subscribe units in a Scheme directly with the Fund and is not routed through a Distributor (AMFI Registered Distributor/ARN Holder). Direct Plan will have a lower expense ratio excluding distribution expenses, commission for distribution of Units etc. Each Plan offers the following Options: (a) Growth Option (b) IDCW Option (with Payout and Re-investment facility) (a) Growth Option: Under this Option, IDCW will not be declared. Income/profits received/earned on the Scheme's corpus would be accumulated by the Fund as capital accretion & will remain invested in the Scheme and will be reflected in the Net Asset Value (NAV) of Units under this Option. (b) IDCW Option: Under this option, IDCWs will be declared (subject to deduction of tax at source and statutory levies, if any) at periodic intervals at the discretion of the Trustees, subject to availability of distributable surplus. On payment of IDCW, the NAV of the Units under IDCW option will fall to the extent of the IDCW payout and applicable statutory levies, if any. All the IDCW payments shall be in accordance and compliance with SEBI Regulations, as applicable from time to time. Following facilities are available under this Option: (i) IDCW Payout facility Under this option, IDCWs, if declared, will be paid (subject to deduction of IDCW distribution tax and statutory levy, if any) to those Unitholders, whose names appear in the register of Unitholders on the record date. If IDCW payable under the IDCW payout option is equal to or less than Rs. 500/-, then it would be compulsorily re-invested in the option of the Scheme. (ii) IDCW Reinvestment facility: Unitholders opting for IDCW option may choose to reinvest the IDCWs to be received by them. Under this facility the IDCW due and payable to the Unit holders will be compulsorily and without any further act by the Unit holders, reinvested in the IDCW option at a price based on the prevailing Net Asset Value per Unit on the record date. The Units for the purpose of re-investment will be created and credited to the Unitholder's account at the applicable NAV announced immediately following the record date. There shall, however, be no load on the IDCWs so reinvested. Further, under IDCW Option, the Fund will endeavor to declare IDCWs from time to time depending on the availability of distributable surplus The AMC reserves the right to introduce/discontinue further Options as and

	when deemed fit. *The above acronyms stand for: • IDCW = Income Distribution cum capital withdrawal option • IDCW Payout = Payout of Income Distribution cum capital withdrawal option • IDCW Reinvestment = Reinvestment of Income Distribution cum capital withdrawal option • IDCW Transfer = Transfer of Income Distribution cum capital withdrawal plan																																													
Default Plan/Option	Investors subscribing Units under Direct Plan of a Scheme should indicate “Direct Plan” against the Scheme name in the application form. Investors should also mention “Direct” in the ARN column of the application form. The table showing various scenarios for treatment of application under “Direct/Regular” Plan is as follows: <table><tr><th>Scenario</th><th>Broker mentioned by the investor</th><th>Code</th><th>Plan mentioned by the investor</th><th>Default Plan to be captured</th></tr><tr><td>1</td><td>Not mentioned</td><td></td><td>Not mentioned</td><td>Direct</td></tr><tr><td>2</td><td>Not mentioned</td><td></td><td>Direct</td><td>Direct</td></tr><tr><td>3</td><td>Not mentioned</td><td></td><td>Regular</td><td>Direct</td></tr><tr><td>4</td><td>Mentioned</td><td></td><td>Direct</td><td>Direct</td></tr><tr><td>5</td><td>Direct</td><td></td><td>Not Mentioned</td><td>Direct</td></tr><tr><td>6</td><td>Direct</td><td></td><td>Regular</td><td>Direct</td></tr><tr><td>7</td><td>Mentioned</td><td></td><td>Regular</td><td>Regular</td></tr><tr><td>8</td><td>Mentioned</td><td></td><td>Not Mentioned</td><td>Regular</td></tr></table> In cases of wrong/ invalid/ incomplete ARN code mentioned on the application form, the application will be processed under Regular Plan. The AMC shall contact and obtain the correct ARN code within 30 calendar days of the receipt of application form from the investor/ distributor. In case, the correct code is not received within 30 calendar days, the AMC shall reprocess the transaction under Direct Plan from the date of application without any exit load, if applicable. If the investor does not clearly specify the choice of option at the time of investing, it will be deemed that the investor has opted for Growth option and in case he does not specify payout/re-investment under IDCW option, it will be deemed to be IDCW re-investment.	Scenario	Broker mentioned by the investor	Code	Plan mentioned by the investor	Default Plan to be captured	1	Not mentioned		Not mentioned	Direct	2	Not mentioned		Direct	Direct	3	Not mentioned		Regular	Direct	4	Mentioned		Direct	Direct	5	Direct		Not Mentioned	Direct	6	Direct		Regular	Direct	7	Mentioned		Regular	Regular	8	Mentioned		Not Mentioned	Regular
Scenario	Broker mentioned by the investor	Code	Plan mentioned by the investor	Default Plan to be captured																																										
1	Not mentioned		Not mentioned	Direct																																										
2	Not mentioned		Direct	Direct																																										
3	Not mentioned		Regular	Direct																																										
4	Mentioned		Direct	Direct																																										
5	Direct		Not Mentioned	Direct																																										
6	Direct		Regular	Direct																																										
7	Mentioned		Regular	Regular																																										
8	Mentioned		Not Mentioned	Regular																																										
Where can the applications for purchase/redemption switches be submitted?	The application forms for purchase/redemption of units directly with the Fund can be submitted at the Designated Collection Center (DCC)/ Investor Service Center (ISC) of Motilal Oswal Mutual Fund as mentioned in the SID and also at DCC and ISC of our Registrar and Transfer Agent (RTA), Kfin technologies Limited. The details of RTA’s DCC and ISC are available at the link www.kfintech.com. Investors can also subscribe to the Units of the Scheme through MFSS and/or NMF II facility of NSE and BSE StAR MF facility of BSE.																																													

	In addition to subscribing Units through submission of application in physical, investor / unit holder can also subscribe to the Units of the Scheme through RTA's website i.e. www.kfintech.com . The facility to transact in the Scheme is also available through mobile application of Kfin i.e. 'KFINTRACK'
Minimum amount for purchase/switches into the Scheme	Minimum amount for purchase/switch-in: Rs. 500/- and in multiples of Re. 1/- thereafter. Minimum additional purchase: Rs. 500/- and in multiples of Re. 1/- thereafter. AMC may revise the minimum/maximum amounts and the methodology for new/additional subscriptions, as and when necessary. Such change may be brought about after taking into account the cost structure for a transaction/account and /or Market practices and/or the interest of existing Unit holders. Further, such changes shall only be applicable to transactions from the date of such a change, on a prospective basis.
Minimum Redemption/switch-out Amount	Rs. 500/- and in multiples of Re.1/- thereafter or account balance, whichever is lower. In case the Investor specifies the number of Units and amount, the number of units shall be considered for Redemption. In case the unit holder does not specify the number or amount, Mutual Fund shall reject the transaction. If the balance Units in the Unit holder's account does not cover the amount specified in the redemption request, then the Mutual Fund shall reject the transaction. If the balance Units in the Unit holder's account is less than the specified in the redemption request, then the Mutual Fund shall reject the transaction. In case the Investor specifies the number of Units and amount, the number of units shall be considered for Redemption. In case the unit holder does not specify the number or amount the request for redemption will be rejected.
Minimum balance to be maintained and consequences of non-maintenance.	There is no requirement of minimum balance.
How to Apply	This section must be read in conjunction with Statement of Additional Information Fund (herewith referred as "SAI"). Investors should mandatorily use the Application Forms, Transactions Request included in the KIM and other standard forms available at the Investor Service Centers/ www.motilaloswalmf.com, for any financial/non-financial transactions. Any transactions received in any non-standard forms are liable to be rejected. Investors are advised to fill up the details of their bank account numbers on the application form in the space provided. In order to protect the interest of the Unit holders from fraudulent encashment of cheques, SEBI has made it mandatory for investors in mutual funds to state their bank account numbers in their applications. SEBI has also made it mandatory for investors to mention their Permanent Account Number (PAN) transacting in the units of Motilal Oswal Mutual Fund (herewith referred as "MOMF"), irrespective of the amount of transaction.

IDCW Policy	The Trustees may declare IDCW subject to the availability of distributable surplus calculated in accordance with SEBI (Mutual Funds) Regulations, 1996. The actual declaration of IDCW and the frequency of distribution will be entirely at the discretion of the Trustees. There is no assurance or guarantee to Unit holders as to the rate of IDCW distribution nor that the IDCWs will be declared regularly, though it is the intention of the Mutual Fund to make regular IDCW distribution under the IDCW Plan. The IDCW would be paid to the Unitholders whose names appear in the Register of Unitholders as on the record date. IDCW Distribution Procedure In accordance with SEBI Regulations, the procedure for IDCW distribution would be as under: When units are sold, and sale price (NAV) is higher than face value of the unit, a portion of sale price that represents realized gains is credited to an Equalization Reserve Account and which can be used to pay IDCW. IDCW can be distributed out of investor's capital (Equalization Reserve), which is part of sale price that represents realized gains. The Trustee reserves the right to change/modify the aforesaid requirements at a later date in line with SEBI directives from time to time. Quantum of IDCW and the record date will be fixed by the Trustee in their meeting. IDCW so decided shall be paid, subject to availability of distributable surplus. Within one calendar day of decision by the Trustee, the AMC shall issue notice to the public communicating the decision about the IDCW including the record date, in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the head office of the Mutual Fund is situated, whichever is issued earlier. Record date shall be the date, which will be considered for the purpose of determining the eligibility of investors whose names appear on the register of Unitholders for receiving IDCWs. The Record Date will be 5 calendar days from the date of issue of notice. The notice will, in font size 10, bold, categorically state that pursuant to payment of IDCW, the NAV of the Scheme would fall to the extent of payout and statutory levy (if applicable). The NAV will be adjusted to the extent of IDCW distribution and statutory levy, if any, at the close of business hours on record date. Before the issue of such notice, no communication indicating the probable date of IDCW declaration in any manner whatsoever will be issued by Mutual Fund.
Mode of Payment of IDCWs	The IDCW proceeds will be paid by way of cheque, IDCW Warrants / Direct Credit / National Electronic Fund Transfer (NEFT) / Real Time Gross Settlement (RTGS) / National Electronic Clearing System (NECS) or any other manner to the unitholder's bank account as recorded in the Registrar & Transfer Agent's records. The AMC, at its discretion at a later date, may choose to alter or add other modes of payment. Further, AMCs may also use modes of dispatch such as speed post, courier etc. for payments including refunds to unitholders in addition to the registered post with acknowledgement due. In case of Units under the IDCW Option held in dematerialised mode, the IDCW Payout will be credited to the bank account of the investor, as per the bank account details recorded with the DP.

	All the IDCW payments shall be in accordance and compliance with SEBI regulations, as amended from time to time.
Dematerialization	The Units of the Scheme will be also available in the Dematerialized (electronic) mode, if so selected by the Investor in the Application Form. - The Units of the Growth Option and IDCW sub-options, issued under the Scheme, will be distinct from each other and would have different ISINs. - The Investor under the Scheme will be required to have a beneficiary account with a Depository Participant of NSDL / CDSL and will be required to indicate in the application the DP's name, DP ID Number and beneficiary account number of the applicant with the Depository Participant or such details requested in the Application Form / Transaction Form. - For Investors proposing to hold Units in dematerialized mode, applications without relevant details of his / her / their Depository account are liable to be rejected. - If KYC details of the investor including IPV is not updated with DP, the Units will be allotted in non-demat mode subject to compliance with necessary KYC provisions.
Rematerialization	Rematerialization of Units will be in accordance with the provisions of SEBI (Depositories & Participants) Regulations, 1996 as may be amended from time to time. The process for rematerialization is as follows: - The investor will submit a remat request to his/her DP for rematerialization of holdings in his/her account. - If there is sufficient balance in the investor's account, the DP will generate a Rematerialization Request Number (RRN) and the same is entered in the space provided for the purpose in the rematerialization request form. - The DP will then dispatch the request form to the AMC/ R&T agent. - The AMC/ R&T agent accepts the request for rematerialization prints and dispatches the account statement to the investor and sends electronic confirmation to the DP. - The DP will inform the investor about the changes in the investor account following the acceptance of the request.
Who can invest This is an indicative list and you are requested to consult your financial advisor to ascertain whether the scheme is suitable to your risk profile.	This is an indicative list and you are requested to consult your financial advisor. The following are eligible to subscribe to the units of the Scheme: - Resident adult individuals, either singly or jointly (not exceeding three) or on anyone or Survivor basis. - Minors through Parents/Lawful Guardian. AMC will follow uniform process 'in respect of investments made in the name of a minor through a guardian' in terms of clause 17.6.1 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023. - Hindu Undivided Family (HUF) through its Karta. - Partnership Firms in the name of any one of the partner. - Proprietorship in the name of the sole proprietor. - Companies, Body Corporate, Societies, (including registered co-operative societies), Association of Persons, Body of Individuals, Clubs and Public Sector Undertakings registered in India if authorized and permitted to invest under applicable laws and regulations. - Banks (including co-operative Banks and Regional Rural Banks), Financial Institutions.

	8. Mutual Fund schemes registered with SEBI. 9. Non-Resident Indians (NRIs) / Persons of Indian Origin (PIOs) residing abroad on repatriation basis and on non-repatriation basis. NRIs and PIOs who are residents of U.S. and Canada cannot invest in the Schemes of MOMF.[#] 10. Foreign Portfolio Investor (FPI) 11. Charitable or Religious Trusts, Wakf Boards or endowments of private trusts (subject to receipt of necessary approvals as “Public securities” as required) and private trusts authorized to invest in units of Mutual Fund schemes under their trust deeds. 12. Army, Air Force, Navy, Para-military funds and other eligible institutions. 13. Scientific and Industrial Research Organizations. 14. Multilateral Funding Agencies or Bodies Corporate incorporated outside India with the permission of Government of India and the Reserve Bank of India. 15. Overseas Financial Organizations which have entered into an arrangement for investment in India, inter-alia with a Mutual Fund registered with SEBI and which arrangement is approved by Government of India. 16. Provident / Pension / Gratuity / Superannuation and such other retirement and employee benefit and other similar funds as and when permitted to invest. 17. Qualified Foreign Investors (subject to and in compliance with the extant regulations) 18. Other Associations, Institutions, Bodies etc. authorized to invest in the units of Mutual Fund. 19. Trustees, AMC, Sponsor or their associates may subscribe to the units of the Scheme. 20. Such other categories of investors permitted by the Mutual Fund from time to time, in conformity with the SEBI Regulations. 21. Upon the minor attaining the status of major, the minor in whose name the investment was made, shall be required to provide all the KYC details, PAN details as mentioned under the paragraph “Anti Money Laundering and Know Your Customer”, updated bank account details including cancelled original cheque leaf of the new account and his specimen Signature duly authenticated by his banker. No further transactions shall be allowed till the status of the minor is changed to major. 22. Pursuant to clause 17.6 of SEBI Master Circular No. SEBI /HO/IMD/IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, investors are required to note that the minor shall be the sole unit holder in a folio. Joint holders will not be registered. The minor unit holder shall be represented either by natural parent (father and mother) or by a legal guardian. Payment of investment shall be from the authorised banking channels and from the bank account of minor or joint account of minor with guardian. The process of minor attaining major and status of investment etc. is mention in Statement of Additional Information (SAI). Investors are requested to refer SAI for detailed information. Who cannot invest?
--	---

	- Persons residing in the Financial Action Task Force (FATF) Non-Compliant Countries and Territories (NCCTs). - Pursuant to RBI Circular No. 14 dated September 16, 2003, Overseas Corporate Bodies (OCBs) cannot invest in Mutual Funds. - United States Person (“U.S. person”*) as defined under the laws of the United States of America except lump sum subscription, switch transactions, Systematic Transfer Plan (STP), Systematic Withdrawal Plan (SWP), and Motilal Oswal Value Index (MOVI) Pack Plan requests received from Non-resident Indians / Persons of Indian origin who at the time of such investment / first time registration of specified facility are present in India and submit a physical transaction request along with such documents as may be prescribed by the AMC / Mutual Fund from time to time. The AMC shall accept such investments subject to the applicable laws and such other terms and conditions as may be notified by the AMC / Mutual Fund. The investor shall be responsible for complying with all the applicable laws for such investments. The AMC / Mutual Fund reserves the rights to put the transaction requests on hold / reject the transaction request / reverse allotted units, as the case may be, as and when identified by the AMC / Mutual Fund, which are not in compliance with the terms and conditions prescribed in this regard. - Residents of Canada - Such other persons as may be specified by AMC from time to time. *The term “U.S. person” means any person that is a U.S. person within the meaning of Regulation S under the Securities Act of 1933 of U.S. or as defined by the U.S. Commodity Futures Trading Commission or as per such further amended definitions, interpretations, legislations, rules etc., as may be in force from time to time. The Trustees/AMC reserves the right to include / exclude new / existing categories of investors to invest in the Scheme from time to time and change, subject to SEBI Regulations and other prevailing statutory regulations, if any. Note: It is mandatory to complete the KYC requirements for all unit holders, including for all joint holders and the guardian in case of folio of a minor investor
Special Products available	The Special Products / Facilities available on an Ongoing basis are as follows. The details is mentioned under New Fund Offer section: Systematic Investment Plan Systematic Transfer Plan Systematic Withdrawal Plan Switching Option NAV Appreciation Facility IDCW Transfer Plan Online Facility Application through MF utility platform Transaction through Stock Exchange Transaction through electronic mode Motilal Oswal Value Index (MOVI) Pack Plan Motilal Oswal Fixed Amount Benefits (Formerly known as Motilal Oswal Cashflow Plan) Through MFSS and/or NMF II facility of NSE and BSE StAR MF facility of BSE Through mobile application of Kfin i.e. ‘KTRACK’

15. MF Central as Official Point of Acceptance of Transactions (OPAT)

The above Special Products / Facilities are provided in details as follows:

1. Systematic Investment Plan (SIP)

During Continuous Offer, a Unit holder may enrol for Systematic Investment Plan (SIP) and choose to invest specified sums in the Scheme on periodic basis by giving a single instruction.

SIP allows investors to invest a fixed amount of Rupees on specific dates on periodic basis by purchasing Units of the Scheme at the Purchase Price prevailing at such time.

The terms and conditions for investing in SIP are as follows:

SIP Frequency	Minimum Instalment Amount	Number of Instalments	Choice of Day/Date
Weekly	Rs. 500/- and multiple of Re. 1/- thereafter	Minimum – 12 Maximum – No Limit	Any day of the week from Monday to Friday
Fortnightly	Rs. 500/- and multiple of Re. 1/- thereafter	Minimum – 12 Maximum – No Limit	1 st & 14 th , 7 th & 21 st and 14 th & 28 th
Monthly	Rs. 500/- and multiple of Re. 1/- thereafter	Minimum – 12 Maximum – No Limit	Any day of the month except 29 th , 30 th or 31 st
Quarterly	Rs. 1,500/- and multiple of Re. 1/- thereafter	Minimum – 4 Maximum – No Limit	Any day of the month for each quarter (i.e. January, April, July, October) except 29 th , 30 th or 31 st
Annual	Rs. 6,000/- and multiple of Re. 1/- thereafter	Minimum – 1 Maximum – No Limit	Any day or date of his/her preference

Applicable NAV and cut-off time as prescribed under the Regulation shall be applicable.

In case the SIP date is not specified or in case of ambiguity, the SIP transaction will be processed on 7th of the every month in which application for SIP registration was received and if the end date is not specified, SIP will continue till it receives termination notice from the investor. In case, the date fixed happens to be a holiday / non-business day, the same shall be affected on the next business day. No Post Dated cheques would be accepted for SIP.

In case SIP frequency not specified default frequency would be monthly.

Apart from the above following additional Features shall be for the investors:

SIP Frequency	Minimum Instalment Amount	Number of Instalments
Weekly, Fortnightly and Monthly	Rs.1000/- and multiple of Re. 1/- thereafter	Minimum – 6 Maximum – No Limit

	<u>Systematic Investment Plan (SIP) @ WhatsApp</u> This facility enables existing investors to transact through the WhatsApp application to execute purchase transactions of SIP in a simplified manner. The procedure to transact through WhatsApp is given below: 1. Add our number +91 93722 05812 in your contacts and only if you are existing investor the below steps to be followed 2. Go to your WhatsApp, select the number and type 'Hi' from your registered mobile number 3. From there on the journey is built in such a way that our smart bot will guide Investor to take relevant steps 4. Enter registered PAN 5. Select registered Account Type 6. Select Mode of Payment - Lump sum SIP 7. Select Fund serial number shown on the image 8. Enter serial number and the Amount 9. Investor would be shown his order to review which contains his selected fund, Amount, encrypted bank a/c, Folio number 10. Disclaimer pertaining to mutual fund shall be displayed 11. Further to the disclaimer a confirmation of the order investor will have to enter the OTP 12. On entering the OTP the Investor is sent a payment link where the Investor goes to his bank account & authorizes payment for the transaction. 13. the investor will receive an encrypted payment link to do his payment. 14. On successful payment the investor would receive the confirmation message. <u>SIP Booster” facility (SIP Booster)</u> a) SIP Booster online facility offers frequency at immediate, quarterly, half-yearly and yearly intervals. In case the SIP Booster frequency is not specified, it will be considered as yearly frequency. Similarly, this facility has also become available to all the physical mode of applications or the applications received through offline Mode at a frequency of quarterly, half-yearly and yearly intervals (except immediate interval) with effect from August 30, 2021. b) The minimum SIP Booster amount would be Rs.100/- and in multiples of Re. 1/- thereafter for all the schemes of the Fund that offer SIP facility except Motilal Oswal Long Term Equity Fund Plan wherein minimum SIP Booster amount would be Rs.500/- and in multiples of Rs.500 thereafter. c) In case the investor does not specify SIP Booster amount, Rs.100/- will be considered as the SIP Booster amount (in case of Motilal Oswal Long Term Equity Fund, Rs.500/- will be considered as SIP Booster amount) and the request will be processed accordingly. d) SIP Booster facility would be available to all Existing and new SIP enrolments through online and Physical mode (except for immediate interval in Physical mode). Existing investors who have enrolled for SIP
--	---

with the maximum amount for debit are also eligible to avail SIP Booster facility and will be required to submit **OTM Mandate** at least 20 calendar days before the SIP Booster start month. In case SIP Instalment after SIP Booster exceeds the maximum amount for debit, then the request for SIP Booster will be processed up to the maximum amount for debit. Further, if the investor revises the maximum amount for debit, then such an increase in amount will be effective from the next SIP Booster cycle. However, the maximum amount registered for the debit mandate cannot be reduced.

- e) Existing investors registered for SIP through ECS / Direct Debit facility and intending to avail SIP Booster facility will be required to register for new OTM mandate and on activation of the OTM, the same would be applied on their active SIP to perform uninterrupted SIP debit instructions with SIP Booster details.
- f) Maximum Limit will allow investors to set a highest SIP amount. Once the SIP reaches this set maximum limit it would stop any further additions and the SIP would thereafter continue with the last boosted amount, until the investor upgrades the limit.

An Illustration: The SIP Booster facility will work as follows:

Details of SIP	SIP Booster facility
➤ Fixed SIP Instalment amount: Rs 5,000/- ➤ SIP Period: April 1, 2019 till March 31, 2022 (3 years) ➤ SIP date: 1st of every month (36 Instalments)	By providing / choosing the following additional details, an investor can avail SIP Booster facility. Example: ➤ SIP Booster Amount: Rs.1,000/- ➤ SIP Booster Frequency: Every 6 months ➤ Max Sip limit :10,000

No(s).	SIP (In Rs.) (A)	SIP Booster amount (In Rs.) (B)	Monthly SIP instalments Amount after SIP Booster (in Rs.) (A+B)
1 to 6	5,000	N.A.	5,000
7 to 12	5,000	1,000	6,000
13 to 18	6,000	1,000	7,000
19 to 24	7,000	1,000	8,000
25 to 30	8,000	1,000	9,000
31 to 36	9,000	1,000	10,000

Once your SIP amount reaches maximum booster limit specified by you, subsequent instalments will be processed with the maximum booster limit amount.

Instant Systematic Investment Plan (ISIP)

Investors can start his/her SIP on the same day, he can pay towards his 1st debit instalment by using another online payment mode viz. Net banking, UPI, RTGS, NEFT etc. and his subsequent SIP debit instruction would be

	registered on his registered OTM URN mandate. In case the chosen date falls on a Non-Business Day, then the SIP will be processed on the immediate next Business Day. In case the SIP date is not specified or in case of ambiguity, the SIP transaction will be processed on the 15th of each month/quarter. In case the end date is not specified, the SIP will continue till it receives termination request from the investor or till the time the bank mandate is debited, whichever is earlier. <u>SIP Pause Facility</u> Under this facility an existing investor who has an ongoing SIP will have an option to temporarily pause the SIP instalments for a specific period of time. Upon expiry of the specified period, the SIP instalments would re-start automatically. The features, terms, and conditions for availing the facility are as follows: - The facility shall be available only for SIPs registered under monthly frequency with a SIP instalment amount of Rs.1,000/- and above - Investors/ Unit holders can opt for the facility only twice during the tenure of a particular SIP - The minimum gap between the pause request and next SIP instalment date should be atleast 12 calendar days - The facility shall get activated from immediate next eligible instalment from the date of receipt of SIP Pause request - The facility can be opted for minimum 1 instalment and up to a maximum of 6 instalments - The facility available on BSE StAR MF Platform Similarly for SIP registered through Mutual Fund Utility (“MFU”), other Stock exchange platforms and Channel Partners, investors may opt for this facility, if the same is being provided by the respective platform. - The facility once registered cannot be cancelled. - Investors/ Unit holders can opt for the facility currently through mobile application of Kfintech i.e. ‘KFinKart’. The facility shall be extended to online platforms of MOAMC subsequently. AMC/Trustee reserves the right to amend the terms and conditions of the SIP Pause facility and/or withdraw the said facility. 2. Systematic Transfer Plan (STP) During Continuous Offer, a Unit holder may enrol for Systematic Transfer Plan (STP) and choose to Switch from this Scheme to another Option or Scheme (other than Exchange Traded Funds) of the Mutual Fund, which is available for investment at that time. This facility enables Unitholders to transfer fixed amount periodically from their Unit holdings in the Scheme (Transferor Scheme) to the other schemes (Transferee Scheme) of the Mutual Fund Scheme. In case the amount (as specified) to be transferred under STP is not available in the Transferor Scheme in the unit holder’s account for any reason, the residual amount will be transferred to the Transferee Scheme and STP will be ceased. The terms and conditions for investing in STP are as follows: For registering
--	--

or discontinuing Systematic Transfer Plans shall be subject to an advance notice of 7 (seven) calendar days.	
Minimum amount per STP instalment under weekly/fortnightly/monthly STP	Rs. 500/- and multiple of Re. 1/- thereafter.
Minimum amount per STP instalment under Quarterly STP	Rs. 1,500/- and multiple of Re. 1/- thereafter.
No. of STP Instalments a) Minimum b) Maximum	Twelve Instalments (Daily) Six instalments (monthly/weekly/fortnightly) Three instalments (quarterly) No Limit
Periodicity	Daily/Weekly/fortnightly/Monthly/Quarterly
Dates available for STP Facility	1 st , 7 th , 14 th , 21 st or 28 th of every month. *Except for Weekly STP wherein the frequency shall be Monday, Tuesday, Wednesday, Thursday and Friday.
Applicable NAV and Cut-off time	Applicable NAV and cut-off time as prescribed under the Regulation shall be applicable.
The Trustee/AMC reserves the right to change/modify the terms and conditions of the STP. 3. Systematic Withdrawal Plan (SWP) Investors can use the SWP facility for regular inflows. Withdrawals can be made by informing the AMC or Registrar of the specified withdrawal dates and minimum amount as per the table below. The amount will be converted into units at the applicable repurchase price on that date and will be subtracted from the units with the unit holder. In case the amount as specified by the unit holder is not available in the Scheme for any reason, SWP will be processed for the residual amount and SWP will be ceased. Unit holders may change the amount indicated in the SWP, subject to the fresh application and minimum amount specified. The SWP may be terminated on written notice from the unit holder and it will terminate automatically when all the units of the unit holder are liquidated or withdrawn from the account. The features of Systematic Withdrawal Plan (SWP) are as under: For registering or discontinuing Systematic Transfer Plans shall be subject to an advance notice of 7 (seven) calendar days	
Minimum amount per SWP instalment under weekly/fortnightly/monthly /Annual SWP	Rs. 500/- and multiple of Re. 1/- thereafter.
Minimum amount per SWP instalment under Quarterly SWP	Rs. 1500/- and multiples of Re. 1/- thereafter.

	No. of SWP Instalments	
	a) Minimum	Twelve instalments (monthly/weekly/fortnightly)
	b) Maximum	Four instalments (quarterly) No Limit
	Periodicity	Weekly/Fortnightly/ Monthly/Quarterly/Annual
	Dates available for SWP Facility	1 st , 7 th , 14 th , 21 st or 28 th of every month/ quarter.
	Applicable NAV and Cut-off time	Applicable NAV and cut-off time as prescribed under the Regulation shall be applicable.
The Trustee/AMC reserves the right to change/modify the terms and conditions of the SWP.		
4. Switching Option		
This Option will be useful to Unit holders who wish to alter the allocation of their investment among the scheme(s) / plan(s) of the Mutual Fund (subject to completion of lock-in period, if any, of the Units of the scheme(s) from where the Units are being switched) in order to meet their changed investment needs. The Switch will be effected by way of a Redemption of Units from the Scheme/ Plan and a reinvestment of the Redemption proceeds in respective Plan(s) under the Scheme and accordingly, to be effective, the Switch must comply with the Redemption rules of the Scheme/ Plan and the issue rules of the respective Plan(s) under the Scheme (e.g. as to the minimum number of Units that may be redeemed or issued, Exit/ Entry Load etc). The price at which the Units will be Switched-out of the respective Scheme/ Plan will be based on the Redemption Price, and the proceeds will be invested in respective Plan(s) under the Scheme at the NFO price. The Switch request can be made on a pre-printed form or by using the relevant tear off section of the Transaction Slip enclosed with the Account Statement, which should be submitted at / may be sent by mail to any of the ISCs.		
5. NAV Appreciation facility		
Under this option, Unitholder are being provided with an option to switch an amount equal to the periodic appreciation on the investment on weekly, fortnightly and monthly frequencies. Under this option, the Unitholder transfers only proportionate amount equal to the appreciation in the investment over the last month. The Unitholder has to mention a “Start Date”. The Dates available under this facility are 1st, 7th, 14th, 21st or 28th of the month. The first Switch will happen after one month from the start date. In case the Unitholder purchases additional Units, the amount to be transferred would be equal to the appreciation generated on its investments, provided the appreciation is at least Rs. 1,000/-. In the absence of any appreciation or appreciation less than Rs. 1,000/- as mentioned above, the Switch under this		

	option will not be made for that month. The Units in the Scheme/Option from which the Switch-out is sought will be redeemed at the Applicable NAV of the Scheme/Option on the respective dates on which such Switches are sought and the amount in the scheme/plan/option to which the Switch-in is sought will be allotted at the Applicable NAV of such scheme/plan/option on the respective dates. In case the day on which the transfer is sought is a Non-Business Day for the Scheme(s), the same will be processed on the immediately following Business Day. 6. IDCW Transfer Plan IDCW Transfer Plan (DTP) is a facility wherein the Unitholders under the IDCW Option, can choose to automatically invest the amount of IDCW (as reduced by the amount of applicable statutory levy) receivable by them into all equity scheme(s) of the Mutual Fund provided the minimum accumulation of Rs. 1000/- and above and subject to restriction, if any, of the respective equity schemes, If the amount of IDCW in the source scheme is less than Rs. 1000/-, the IDCW will be reinvested in the same scheme. Unitholders enrolment under the DTP facility will automatically override any previous instructions for 'IDCW Payout' or 'IDCW Reinvestment' facility in the source scheme. The source scheme shall be Motilal Oswal Ultra Short Term Fund. Under this provision, the IDCW amount to be invested shall be automatically invested by subscribing to the units of the chosen equity scheme of the Fund on the immediate next Business Day after the record date at the applicable NAV of such equity scheme. Notwithstanding above provisions relating to IDCW, there is no assurance or guarantee regarding declaration of IDCW. The IDCWs will be declared solely at Trustee's discretion and subject to availability of distributable surplus. The Trustee/AMC reserves the right to change/modify the terms and conditions of the DTP. 7. Online Facility This facility enables the investors to transact online through the official website https://www.motilaloswalmf.com/investonline/. Accordingly, the said website will also be considered as an official point of acceptance. Investors can execute transactions online for purchase, switch, Systematic Investment Plan (SIP), Systematic Transfer Plan and Redemption for units of schemes of Motilal Oswal Mutual Fund and other services as may be introduced by Motilal Oswal Mutual Fund from time to time. 8. Mobile Facility This facility enables investors to transact through the official application to execute transactions for purchases, SIP, STP, redemptions, switches, view portfolio valuation, download the account statements and avail such other services as may be introduced by the Fund from time to time on their mobile handsets. 9. Application through MF utility platform
--	---

	Motilal Oswal Asset Management Company Limited (MOAMC) has entered into an agreement with MF Utilities India Private Limited (“MFUI”), a “Category II – Registrar to an Issue” under SEBI (Registrars to an Issue and Share Transfer Agents) Regulations, 1993, for usage of MF Utility (“MFU”) - a shared services initiative of various Asset Management Companies, which acts as a transaction aggregation portal for transacting in multiple Schemes of various Mutual Funds with a single form and a single payment instrument. Accordingly, all financial and non-financial transactions pertaining to the schemes of Motilal Oswal Mutual Fund except Exchange Traded Funds (ETFs) can be done through MFU either electronically on www.mfuonline.com as and when such a facility is made available by MFUI or physically through the authorized Points of Service (“POS”) of MFUI with effect from the respective dates as published on MFUI website against the POS locations. The list of POS of MFUI is published on the website of MFUI at www.mfuindia.com as may be updated from time to time. The Online Transaction Portal of MFU i.e. www.mfuonline.com and the POS locations of MFUI will be in addition to the existing Official Points of Acceptance (“OPA”) of Motilal Oswal Mutual Fund. The uniform cut-off time as prescribed under SEBI (Mutual Funds) Regulations, 1996 and as mentioned in the Scheme Information Document (SID) / Key Information Memorandum (KIM) of respective schemes of Motilal Oswal Mutual Fund shall be applicable for applications received on the portal of MFUI i.e. www.mfuonline.com. However, investors should note that transactions on the MFUI portal shall be subject to the eligibility of the investors, any terms & conditions as stipulated by MFUI / Motilal Oswal Mutual Fund / MOAMC from time to time and any law for the time being in force. Investors are requested to note that, MFUI will allot a Common Account Number (“CAN”), a single reference number for all investments in the Mutual Fund industry, for transacting in eligible schemes of various Mutual Funds through MFU and to map existing folios, if any. Investors can create a CAN by submitting the CAN Registration Form (CRF) and necessary documents at the MFUI POS. MOAMC and/or its Registrar and Transfer Agent (RTA) shall provide necessary details to MFUI as may be needed for providing the required services to investors / distributors through MFU. Investors are requested to visit the websites of MFUI i.e. www.mfuindia.com to download the relevant forms. For any queries or clarifications related to MFU, please contact the Customer Care of MFUI on 1800-266-1415 (during the business hours on all days except Sunday and Public Holidays) or send an email to clientservices@mfuindia.com. 10. Transaction through Stock Exchange Mutual Fund also offers facility of transacting in the Units of the select Schemes/Plans/ Options through the platforms as may be provided by Bombay Stock Exchange (BSE) and National Stock Exchange (NSE). Investors desirous of transacting through the stock exchange mode shall submit applications to registered stock brokers or distributors registered with NSE or BSE.
--	---

	The facility of transacting through the stock exchange mechanism enables investors to buy and sell the Units of the Scheme(s) through the stock brokers or distributors registered with the BSE and/or NSE in accordance with the guidelines issued by SEBI and operating guidelines and directives issued by NSE, BSE or such other recognized stock exchange in this regard. Investors desirous of transacting through the stock exchange mode may be required to have a demat account with NSDL/CDSL. The Mutual Fund will not accept any request for transactions or service requests in respect of Units bought under this facility in demat mode directly. The AMC/Fund will not send any account statement in respect of Units bought in demat mode or accept any request for statement as the units will be credited in demat account of the investor and their DPs should be approached for issuance of statement. Investors may note that the facility of transacting through the stock exchange mode is currently being offered only for select schemes of the Mutual Fund. For any grievances with respect to transactions through stock exchange mechanism, Investors must approach either stock broker or the investor grievances cell of the respective stock exchange. The Fund or the AMC will not be liable for any transactions processed based on the transaction details provided by the stock exchanges. 11. Transaction through electronic mode Subject to the investor fulfilling certain terms and conditions stipulated by the AMC as under, MOAMC, MOMF or any other agent or representative of the AMC, Mutual Fund, the Registrar may accept transactions through any electronic mode (“fax/web/ electronic transactions”) as permitted by SEBI or other regulatory authorities: 1. The acceptance of the fax/web/electronic transactions will be solely at the risk of the transmitter of the fax/web/ electronic transactions and the recipient shall not in any way be liable or responsible for any loss, damage caused to the transmitter directly or indirectly, as a result of the transmitter sending or purporting to send such transactions. 2. The recipient will also not be liable in the case where the transaction sent or purported to be sent is not processed on account of the fact that it was not received by the recipient. 3. The transmitter's request to the recipient to act on any fax/web/electronic transmission is for the transmitter's convenience and the recipient is not obliged or bound to act on the same. 4. The transmitter acknowledges that fax/web/electronic transactions is not a secure means of giving instructions/ transactions requests and that the transmitter is aware of the risks involved including those arising out of such transmission. 5. The transmitter authorizes the recipient to accept and act on any fax/web/ electronic transmission which the recipient believes in good faith to be given by the transmitter and the recipient shall be entitled to treat any such fax/web/ electronic transaction as if the same was given to the recipient under the transmitter's original signature. 6. The transmitter agrees that security procedures adopted by the recipient may include signature verification, telephone call backs which may be recorded by tape recording device and the transmitter consents to such recording and agrees to cooperate with the recipient to enable
--	--

	confirmation of such fax/web/ electronic transaction requests. 7. The transmitter accepts that the fax/web/ electronic transactions shall not be considered until time stamped as a valid transaction request in the Scheme in line with SEBI Regulations. It would be considered as a final document as against the original document submitted subsequently for the purpose of records. 8. In consideration of the recipient from time to time accepting and at its sole discretion acting on any fax/ web/electronic transaction request received / purporting to be received from the transmitter, the transmitter agrees to indemnify and keep indemnified the AMC, Directors, employees, agents, representatives of the AMC, MOMF and Trustees from and against all actions, claims, demands, liabilities, obligations, losses, damages, costs and expenses of whatever nature (whether actual or contingent) directly or indirectly suffered or incurred, sustained by or threatened against the indemnified parties whatsoever arising from or in connection with or any way relating to the indemnified parties in good faith accepting and acting on fax/web/ electronic transaction requests including relying upon such fax/ electronic transaction requests purporting to come from the Transmitter even though it may not come from the Transmitter. The AMC reserves the right to discontinue the facility at any point of time. 12. Motilal Oswal Value Index (MOVI) Pack Plan Motilal Oswal Value Index (MOVI) Pack Plan is a Systematic Transfer Plan (STP) from select debt/liquid scheme into select equity scheme that enables allocation between debt and equity asset classes. It allows Unit holders holding units in non-demat form to take advantage of fluctuations in equity market valuations and not just market levels based on MOVI. Under this facility, Investors may opt to transfer amounts from Motilal Oswal Liquid Fund* (referred to as Transferor Scheme) to Motilal Oswal Focused 25 Fund, Motilal Oswal Midcap 30 Fund, Motilal Oswal Flexi Cap Fund, Motilal Oswal Equity Hybrid Fund and Motilal Oswal Large and Midcap Fund (referred to as Transferee Scheme) with allocations based on MOVI levels. The transfers will be enabled in the reverse as well. The Salient features of the Plan are as under: 1. MOVI helps gauge equity market. The Index is calculated taking into account Price to Earnings, Price to Book and IDCW Yield of the Nifty 50 Index. 2. A low MOVI level indicates that the market valuation appears to be cheap and one may allocate a higher percentage of their investments to Equity as an asset class. A high MOVI level indicates that the market valuation appears to be expensive and that one may reduce their equity allocation. 3. NSE Indices Ltd is the calculating agent of NIFTY MOVI. NSE Indices Ltd shall calculate, compile, maintain and provide NIFTY MOVI values to Motilal Oswal Asset Management Company Ltd. NIFTY MOVI values will be published on the MOAMC website on a daily basis. 4. Transfer: This transfer is made from the Transferor Scheme to the Transferee Scheme, on the date of allocation based on NIFTY MOVI
--	--

	levels. 5. Reverse Transfer: This transfer is made from the Transferee Scheme to the Transferor Scheme, when appreciation in the market value of the Transferee Scheme results in a breach of the prescribed allocation level as determined by NIFTY MOVI. 6. This Plan presently offers two enrolment options: - One Time Investment - Systematic Transfer Plan (STP) with a minimum of 6 instalments. 7. Minimum amount under this Plan is as follows: <table border="1"> <thead> <tr> <th>Options</th><th>Minimum Amount of Transfer (Rs.)</th></tr> </thead> <tbody> <tr> <td>One Time Investment</td><td>Rs. 500/- and in multiples of Re. 1/- thereafter</td></tr> <tr> <td>STP</td><td>Rs. 500/- and in multiples of Re. 1/- thereafter</td></tr> </tbody> </table> 8. The date of allocation will be the 15th of every month. In case the date of allocation falls on a Non-Business Day or falls during a book closure period, the immediate following Business Day will be considered as the date of allocation. Note: Under 'One Time Investment' enrolment option, in addition to the 15th of every month, allocation will occur on the business day succeeding the date of enrolment into the MOVI Pack Plan. 9. Under 'STP' enrolment option, if the Unit holder has an existing Systematic Investment Plan (SIP) in the Transferor scheme where the date of SIP falls on a date later than or on 15th of every month, then allocation for that amount will occur on 15th of the subsequent month. 10. On the date of allocation, the prescribed percentage of the amount will be transferred in the Transferee Scheme at the closing NAV of the same day i.e. date of allocation. 11. The AMC will require upto 7 calendar days from the date of submission of valid enrolment forms to register the Investor under this Plan. Therefore, in the intervening period i.e. date of submission of enrolment form and date of registration, if the date of allocation is crossed, then the same will be considered at the next date of allocation. 12. The amount transferred under this Plan from the Transferor Scheme to Transferee Scheme shall be effective by redeeming units of Transferor Scheme at applicable NAV, (subject to the applicable exit load, if any) and subscribing to the units of the Transferee Scheme at applicable NAV on the date of allocation. 13. Unit holders can discontinue the Plan at any time by providing a written request which shall be made effective within 7 calendar days of the date of receipt of the said request. 14. This Plan will be automatically terminated if all units are liquidated or withdrawn or pledged or upon receipt of intimation of death of the unit holder.	Options	Minimum Amount of Transfer (Rs.)	One Time Investment	Rs. 500/- and in multiples of Re. 1/- thereafter	STP	Rs. 500/- and in multiples of Re. 1/- thereafter
Options	Minimum Amount of Transfer (Rs.)						
One Time Investment	Rs. 500/- and in multiples of Re. 1/- thereafter						
STP	Rs. 500/- and in multiples of Re. 1/- thereafter						

	15. Unit holders should note that investor details and mode of holding (single, joint, anyone or survivor) in the Transferee Scheme will be as per the existing folio number of the Transferor Scheme. Units will be allotted under the same folio number. 16. Any change in methodology of MOVI would only be carried out by obtaining prior consent of the Board of Trustees of Motilal Oswal Trustee Company Limited, the Trustees to Motilal Oswal Mutual Fund. 17. Given the two way movement of investments between funds, liquidity at times may be restricted by trading volumes, settlement periods, and inordinately large number of redemption requests or restructuring of the Scheme. This may impact the performance of the underlying scheme. Investors may approach/consult their tax consultants in regard to the treatment of the transfer of units from the tax point of view. Investors are required to refer to the terms and conditions mentioned in the enrolment form. The Trustee/AMC reserves the right to change/modify the terms and conditions of the MOVI Pack Plan or withdraw this facility. This facility will also be available for transfer into any other equity scheme of Motilal Oswal Mutual Fund that may be launched in future. 13. Motilal Oswal Fixed Amount Benefit Plan (FAB) Plan [Formerly known as Motilal Oswal CashFlow Plan (MO – CP)] FAB plan enables investor to withdraw a regular sum from his investments in the eligible Schemes of MOMF at fixed percentage of original investments at a predefined frequency irrespective of the movement in market value of the investments and would be subject to the availability of account balance of the investor. The Salient features of the FAB are as under: a) FAB Plan offers an investor the advantage of withdrawing a fixed percentage from his or her investments at the specified date for a designated tenure period at a predefined frequency i.e. monthly, quarterly and annually. b) It is applicable for lump sum investments only. The payout will be calculated on the basis of each lump sum investment. c) Monthly withdrawal for Motilal Oswal FAB Plan is Rs 500/- d) 6% p.a., @8% p.a. @10% p.a. and @ 12% p.a. of original cost of investment shall be introduced as follows: - FAB Plan @ 6% p.a. of original cost of investment. The payouts for monthly and quarterly frequency would be at the rate of 0.5% and 1.5% respectively. - FAB Plan @ 8% p.a. of original cost of investment. The payouts for monthly and quarterly frequency would be at the rate of 0.67% and
--	---

2.0% respectively.

- FAB Plan @ 10% p.a. of original cost of investment. The payouts for monthly and quarterly frequency would be at the rate of 0.83% and 2.5% respectively.
- FAB Plan @ 12% p.a. of original cost of investment. The payouts for monthly and quarterly frequency would be at the rate of 1.00% and 3.00% respectively

Illustration: For calculation of FAB Plan @6% p.a., @8% p.a., @10% p.a. and @12% p.a. for Quarterly frequency:

Particulars	At 6% p.a.	At 8% p.a.	At 10% p.a.	At 12% p.a.
Investment Date (First Lump sum Investment)	1- Dec- 21	1- Dec- 21	1- Dec- 21	1- Dec- 21
Cost of Investment	100000	100000	100000	100000
NAV at the time of investment	15.44	15.44	15.44	15.44
Units Allotted	6476.01	6476.01	6476.01	6476.01
First Cashflow Date	1- Mar- 22	1- Mar- 22	1- Mar- 22	1- Mar- 22
NAV	14.72	14.72	14.72	14.72
Amount to be Redeemed	1500	2000	2500	3000
Units Redeemed	101.90	135.87	169.84	203.80
Balance Units	6374.11	6340.14	6306.18	6272.21
Second Cashflow Date	1- Jun -22	1- Jun -22	1- Jun -22	1- Jun -22
NAV	14.41	14.41	14.41	14.41
Amount to be Redeemed	1500	2000	2500	3000
Units Redeemed	104.12	138.82	173.53	208.24
Balance Units	6269.99	6201.32	6132.65	6063.97

1. In case of ambiguity FAB Plan will be processed as per the following default action:

Default withdrawal option	6% p.a. of original cost of investment
Default frequency	Monthly
Default date	7 th of the month
Default Deferment	12 months from the date of investment**
Default Scheme	Motilal Oswal Balanced Advantage Fund

2. Dates available for FAB Plan:

Monthly & Quarterly Frequency	1st, 7th, 14th, 21st or 28th
Annual Frequency	Any day of the year

3. In case of partial redemptions, the payouts will further happen on the original investment cost and not the balance investment.

	4. In case of the account balance available under the folio is less than the desired payout amount, the redemption will be processed for the available amount in the folio and the folio would be closed. 5. The AMC will require 7 calendar days from the date of submission of valid enrolment form to register the Investor under FAB Plan. Therefore, in the intervening period i.e. date of submission of enrolment form and date of registration, if the date of payout is crossed, then the same will be considered at the next date of payout. 6. Investors can discontinue with this facility at any time by providing a valid form which shall be made effective within 7 calendar days of the date of receipt of the said request. Therefore, in the intervening period i.e. date of submission of form and date of registration, if the date of payout is crossed, then the same will be considered at the next date of payout. 7. This facility will be automatically terminated if all units are liquidated or withdrawn or pledged or upon receipt of intimation of death of the investor. 8. Investors are required to refer to the terms and conditions mentioned in the form. 9. The Trustee/AMC reserves the right to change/modify the terms and conditions of the FAB Plan or withdraw of this facility. 10. Investor at any time would have an option under FAB plan to choose that their withdrawal in % terms be linked to market value of their investment (at the time of such application) but would not have an option to start the plan at particular investment amount and/or linked market value (Including the Top-ups). E.g. In case initial investment was Rs.1,00,000, and current market value has changed to Rs.1,50,000; investor has the option for FAB Plan to be applicable on new (current) market value. 11. Investors can also subscribe to the Units of the Scheme through MFSS and/or NMF II facility of NSE and BSE StAR MF facility of BSE. Stock Exchanges are required to allow investors to directly access infrastructure of recognised stock exchange to purchase and redeem Mutual Fund units from Mutual Fund/AMC Investors can avail this facility as and when the same is made available by Stock Exchanges. KYC compliant investors can registered themselves on Stock Exchanges by providing their PAN and creating their profile on the said platform. Stock Exchanges will allot the identification number upon receipt of signed and scanned registration form. Further upon receipt of authorisation by the Stock Exchanges platform the investor can commence the transaction 12. In addition to subscribing Units through submission of application in physical, investor / unit holder can also subscribe to the Units of the Scheme through RTA's website i.e. www.kfintech.com. The facility to transact in the Scheme is also available through mobile application of Kfin i.e. 'KFINTRACK'
--	---

	14. MFCentral as Official Point of Acceptance of Transactions (OPAT) Pursuant to clause 16.6 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023, with respect to complying with the requirements of RTA inter-operable Platform for enhancing investors' experience in Mutual Fund transactions / service requests, the QRTA's, Kfin Technologies Limited and Computer Age Management Services Limited (CAMS) have jointly developed MFCentral, a digital platform for Mutual Fund investors. MFCentral is created with an intent to be a one stop portal / mobile app for all Mutual fund investments and service-related needs that significantly reduces the need for submission of physical documents by enabling various digital / physical services to Mutual fund investors across fund houses subject to applicable T&Cs of the Platform. MFCentral will be enabling various features and services in a phased manner. MFCentral may be accessed using https://mfcentral.com/ and a Mobile App in future. Any registered user of MFCentral, requiring submission of physical document as per the requirements of MFCentral, may do so at any of the designated Investor Service Centres/ Collection Centres of KFin Technologies Limited or CAMS.
Accounts Statements	In accordance with clause 14.4.3 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023 the investor whose transaction has been accepted by the MOAMC shall receive a confirmation by way of email and/or SMS within 5 Business Days from the date of receipt of transaction request, same will be sent to the Unit holders registered e-mail address and/or mobile number. Thereafter, a Consolidated Account Statement ("CAS") shall be issued in line with the following procedure: 1. Consolidation of account statement shall be done on the basis of PAN. In case of multiple holding, it shall be PAN of the first holder and pattern of holding. 2. The CAS shall be generated on a monthly basis and shall be issued on or before 15th of the immediately succeeding month to the unit holder(s) in whose folio(s) transaction(s) has/have taken place during the month. 3. In case there is no transaction in any of the mutual fund folios then CAS detailing holding of investments across all schemes of all Mutual Funds will be issued on half yearly basis [at the end of every six months (i.e. September/ March)] and shall be issued on or before 21st of the immediately succeeding month. 4. Investors having MF investments and holding securities in Demat account shall receive a Consolidated Account Statement containing details of transactions across all Mutual Fund schemes and securities from the Depository by email / physical mode.

	5. Investors having MF investments and not having Demat account shall receive a Consolidated Account Statement from the MF Industry containing details of transactions across all Mutual Fund schemes by email / physical mode. The word ‘transaction’ shall include purchase, redemption, switch, IDCW payout, IDCW reinvestment, systematic investment plan, systematic withdrawal plan, and systematic transfer plan. CAS shall not be received by the Unit holders for the folio(s) wherein the PAN details are not updated. The Unit holders are therefore requested to ensure that the folio(s) are updated with their PAN. For Micro SIP and Sikkim based investors whose PAN details are not mandatorily required to be updated Account Statement will be dispatched by MOAMC for each calendar month on or before 10th of the immediately succeeding month. The Consolidated Account statement will be in accordance to clause 14.4.3 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023. In case of a specific request received from the Unit holders, MOAMC will provide the account statement to the investors within 5 Business Days from the receipt of such request. Investors are requested/encouraged to register/update their email id and mobile number of the primary holder with the AMC/RTA through our Designated Investor Service Centres (DISCs) in order to facilitate effective communication. Note: If the investor(s) has/have provided his/their email address in the application form or any subsequent communication in any of the folio belonging to the investor(s), Mutual Fund / Asset Management Company reserves the right to use Electronic Mail (email) as a default mode to send various communication which include account statements for transactions done by the investor(s). The investor shall from time to time intimate the Mutual Fund / its Registrar and Transfer Agents about any changes in the email address.
IDCW (Income Distribution cum capital withdrawal option)	The IDCW warrants shall be dispatched to the Unitholders within 30 days of the date of declaration of the IDCW. In case of failure to despatch IDCW proceeds within 30 days, the AMC shall be liable to pay interest to the Unit Holders at such rate as may be specified by SEBI for the period of such delay (presently @ 15% per annum) and the same shall be calculated from the record date.
Redemption	The redemption or repurchase proceeds shall be despatched to the Unitholders within 3 working days from the date of redemption or repurchase. Further, AMCs may also use modes of dispatch such as speed post, courier etc. for payments including refunds to unitholders in addition to the registered post with acknowledgement due.
Delay in payment of redemption / repurchase proceeds	The AMC shall be liable to pay interest to the Unitholders at such rate as may be specified by SEBI for the period of such delay (presently @ 15% per annum).
Bank Account Details	As per SEBI requirements, it is mandatory for an investor to provide his/her bank account number in the Application Form. The Bank Account details as

	mentioned with the Depository should be mentioned. If depository account details furnished in the application form are invalid or not confirmed in the depository system, the application may be rejected. The Application Form without the Bank account details would be treated as incomplete and rejected.
Cash Investments in mutual funds	The Fund/ AMC is currently in the process of setting up appropriate systems and procedures for the said purpose. Appropriate notice shall be displayed on its website viz. as well as at the Investor Service Centres, once the facility is made available to the investors.
Right to limit Redemptions	The Trustee may, in the general interest of the Unitholders of the Scheme and when considered appropriate to do so based on unforeseen circumstances/unusual market conditions, impose restriction on redemption of Units of the Schemes. The following requirements will be observed before imposing restriction on redemptions: a. Restriction may be imposed when there are circumstances leading to a systemic crisis or event that severely constricts market liquidity or the efficient functioning of markets such as: i. Liquidity issues - when market at large becomes illiquid affecting almost all securities rather than any issuer specific security. AMCs should have in place sound internal liquidity management tools for schemes. Restriction on redemption cannot be used as an ordinary tool in order to manage the liquidity of a scheme. Further, restriction on redemption due to illiquidity of a specific security in the portfolio of a scheme due to a poor investment decision shall not be allowed. ii. Market failures, exchange closures - when markets are affected by unexpected events which impact the functioning of exchanges or the regular course of transactions. Such unexpected events could also be related to political, economic, military, monetary or other emergencies. iii. Operational issues - when exceptional circumstances are caused by force majeure, unpredictable operational problems and technical failures (e.g. a black out). Such cases can only be considered if they are reasonably unpredictable and occur in spite of appropriate diligence of third parties, adequate and effective disaster recovery procedures and systems b. Restriction on redemption may be imposed for a specific period of time not exceeding 10 working days in any 90 day period. c. Any such imposition requires specific approval of Board of AMCs and Trustees and the same shall be immediately informed to SEBI. d. When restriction on redemption is applied the following procedure shall be followed: a) Redemption requests upto Rs. 2lakh will not be subject to such restriction. b) In case of redemption requests above Rs. 2 lakhs, the AMC shall redeem the first Rs. 2 lakhs without restriction and remaining part over above be subject to such restriction.
Treatment of Unclaimed IDCW	In accordance with clause 14.3 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023, Mutual Funds shall

and Redemption	provide the details of investors on their website like, their name, address, folios, etc. The website shall also include the process of claiming the unclaimed amount alongwith necessary forms and document. Further, the unclaimed amount along with its prevailing value shall be disclosed to investors separately in their periodic statement of accounts/CAS. Further, pursuant to said circular on treatment of unclaimed redemption and IDCW amounts, redemption/IDCW amounts remaining unclaimed based on expiry of payment instruments will be identified on a monthly basis and amounts of unclaimed redemption/IDCW would be deployed in the respective Unclaimed Amount Plan(s) as follows: • Motilal Oswal Liquid Fund - Unclaimed IDCW - Upto 3 years, • Motilal Oswal Liquid Fund - Unclaimed IDCW - Greater than 3 years, • Motilal Oswal Liquid Fund - Unclaimed Redemption - Upto 3 years • Motilal Oswal Liquid Fund - Unclaimed Redemption - Greater than 3 years Provided that such schemes where the unclaimed redemption amounts are deployed shall be only those Overnight scheme/ Liquid scheme / Money Market Mutual Fund schemes which are placed in A-1 cell (Relatively Low Interest Rate Risk and Relatively Low Credit Risk) of Potential Risk Class matrix as per clause 17.5 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023. Further, no exit load shall be charged in these plans capped as per TER of direct plan of such scheme or at 50bps whichever is lower. Investors are requested to note that pursuant to the circular investors who claim the unclaimed amounts during a period of three years from the due date shall be paid initial unclaimed amount along-with the income earned on its deployment. Investors, who claim these amounts after 3 years, shall be paid initial unclaimed amount along-with the income earned on its deployment till the end of the third year. After the third year, the income earned on such unclaimed amounts shall be used for the purpose of investor education.
Restrictions, if any, on the right to freely retain or dispose of Units being offered.	Units of the Scheme which are issued in demat (electronic) form will be transferred and transmitted in accordance with the provisions of SEBI (Depositories and Participants) Regulations, as may be amended from time to time. Right to Limit Fresh Subscription The Trustees reserves the right at its sole discretion to withdraw / suspend the allotment / Subscription of Units in the Scheme temporarily or indefinitely, at the time of NFO or otherwise, if it is viewed that increasing the size of such Scheme may prove detrimental to the Unit holders of such Scheme. An order to Purchase the Units is not binding on and may be rejected by the Trustees or the AMC unless it has been confirmed in writing by the AMC and/or payment has been received. Physical Units which are held in the form of account statement: Additions/deletion of names in case of Units held in other than demat mode in the form of account statement will not be allowed under any folio of the Scheme. However, on request from the Unitholder, Unit certificates will be issued in lieu of account statement for the same. The AMC will issue a Unit certificate to the applicant within 5 Business Days of the receipt of request for the certificate. Unit certificate, if issued, must be duly discharged by the

	Unit holder(s) and surrendered along with the request for redemption/switch or any other transaction of Units covered therein. The AMC shall, on production of instrument of transfer together with relevant unit certificates, register the transfer and return the unit certificate to the transferee within thirty days from the date of such production. The above provisions in respect of deletion of names will not be applicable in case of death of Unit holder (in respect of joint holdings) as this is treated as transmission of Units and not transfer.
--	---

C. PERIODIC DISCLOSURES

Net Asset Value This is the value per unit of the scheme on a particular day. You can ascertain the value of your investments by multiplying the NAV with your unit balance.	AMC will declare separate NAV under Regular Plan and Direct Plan of the Scheme. The NAV will be calculated on all business days and disclosed in the manner specified by SEBI. The AMC shall update the NAVs on its website www.motilaloswalmf.com and also on AMFI website www.amfiindia.com before 11.00 p.m. on every business day. In case of any delay, the reasons for such delay in uploading NAV would be explained to AMFI in writing. In case of any delay, the reasons for such delay in uploading NAV would be explained to AMFI in writing. If the NAV is not available before the commencement of Business Hours on the following day due to any reason, the Mutual Fund shall issue a press release giving reasons and explaining when the Mutual Fund would be able to publish the NAV. Investors can also contact the office of the AMC to obtain the NAV of the Scheme.
Monthly & Half yearly Disclosures: Portfolio This is a list of securities where the corpus of the scheme is currently invested. The market value of these investments is also stated in portfolio disclosures.	The Mutual Fund / AMC shall disclose portfolio (along with ISIN) in a user friendly & downloadable spreadsheet format, as on the last day of the month/half year for the scheme(s) on its website (www.motilaloswalmf.com) and on the website of AMFI (www.amfiindia.com) within 10 days from the close of each month/half year. In case of investors whose email addresses are registered with MOMF, the AMC shall send via email both the monthly and half yearly statement of scheme portfolio within 10 days from the close of each month/half year respectively. The AMC shall publish an advertisement every half-year, in the all India edition of at least two daily newspapers, one each in English and Hindi, disclosing the hosting of the half yearly statement of the schemes portfolio on the AMC's website (www.motilaloswalmf.com) and on the website of AMFI (www.amfiindia.com). The AMC shall provide physical copy of the statement of scheme portfolio on specific request received from investors.
Monthly & Annual Disclosure of Riskometer	The fund shall communicate any change in risk-o-meter by way of Notice cum Addendum and by way of an e-mail or SMS to unitholder. Further Risk-o-meter of scheme shall be evaluated on a monthly basis

	and Risk-o-meter along with portfolio shall be disclosed on website and on AMFI website within 10 days from the close of each month. Additionally, MOMF shall disclose the risk level of all schemes as on March 31 of every year, along with number of times the risk level has changed over the year, on its website and AMFI website.
Disclosure of Benchmark Riskometer	Pursuant to clause 5.16.1 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023, the AMC shall disclose risk-o-meter of the scheme and benchmark in all disclosures including promotional material or that stipulated by SEBI wherever the performance of the scheme vis-à-vis that of the benchmark is disclosed to the investors in which the unit holders are invested as on the date of such disclosure. .
Half yearly Disclosures: Financial Results	The Mutual Fund shall within one month from the close of each half year, that is on 31st March and on 30th September, host a soft copy of its unaudited financial results on its website. The mutual fund shall publish an advertisement disclosing the hosting of such financial results on their website, in atleast one English daily newspaper having nationwide circulation and in a newspaper having wide circulation published in the language of the region where the Head Office of the Mutual Fund is situated.
Annual Report	The Mutual Fund / AMC will host the Annual Report of the Schemes on its website (www. motilaloswalmf.com) and on the website of AMFI (www.amfiindia.com) not later than four months (or such other period as may be specified by SEBI from time to time) from the date of closure of the relevant accounting year (i.e. 31st March each year). The Mutual Fund / AMC shall mail the scheme annual reports or abridged summary thereof to those investors whose e-mail addresses are registered with MOMF. The full annual report or abridged summary shall be available for inspection at the Head Office of the Mutual Fund and a copy shall be made available to the investors on request at free of cost. Investors who have not registered their e-mail id will have to specifically opt-in to receive a physical copy of the Annual Report or Abridged Summary thereof. MOMF will publish an advertisement every year in the all India edition of at least two daily newspapers, one each in English and Hindi, disclosing the hosting of scheme wise Annual Report on the AMC website (www.motilaloswalmf.com) and on the website of AMFI (www.amfiindia.com).
Product Dashboard	In accordance with clause 5.8.4 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023, the AMC has designed and developed the dashboard on their website wherein the investor can access information with regards to scheme's AUM, investment objective, expense ratios, portfolio details and past performance of all the schemes.

Associate Transactions	Please refer to Statement of Additional Information (SAI).															
Taxation	Motilal Oswal Mutual Fund is a Mutual Fund registered with SEBI and is governed by the provisions of Section 10(23D) of the Income Tax Act, 1961. Accordingly, any income of a fund set up under a scheme of a SEBI registered mutual fund is exempt from tax. The following information is provided only for general information purposes and is based on the Mutual Fund’s understanding of the Tax Laws as of this date of Document. Investors / Unitholders should be aware that the relevant fiscal rules or their explanation may change. There can be no assurance that the tax position or the proposed tax position will remain same. In view of the individual nature of tax benefits, each investor is advised to consult his or her own tax consultant with respect to the specific tax implications arising out of their participation in the Scheme The below Tax Rates shall be applicable w.e.f. April 01, 2023: <table><tr><th>Nature of Income</th><th colspan="2">Equity Oriented</th></tr><tr><td></td><th>Resident Investor</th><th>Mutual Fund</th></tr><tr><td>Long Term Capital Gains</td><td>10% above 1Lac</td><td>Nil</td></tr><tr><td>Short Term Capital Gains</td><td>15%</td><td>Nil</td></tr><tr><td>Income Distributed under IDCW</td><td>Slab rate (Applicable rate)</td><td>Nil</td></tr></table> *subject to grandfathering clause Capital Gains tax rates are excluding Surcharge & education cess. For details on taxation, please refer to the clause on Taxation in the Scheme Additional Information (SAI).	Nature of Income	Equity Oriented			Resident Investor	Mutual Fund	Long Term Capital Gains	10% above 1Lac	Nil	Short Term Capital Gains	15%	Nil	Income Distributed under IDCW	Slab rate (Applicable rate)	Nil
Nature of Income	Equity Oriented															
	Resident Investor	Mutual Fund														
Long Term Capital Gains	10% above 1Lac	Nil														
Short Term Capital Gains	15%	Nil														
Income Distributed under IDCW	Slab rate (Applicable rate)	Nil														
Investor services	Mr. Juzer Dalal Motilal Oswal Asset Management Company Limited 10th Floor, Rahimtullah Sayani Road, Opp. Parel ST Depot, Prabhadevi, Mumbai – 400025 Tel No.: .:+91 8108622222 and +91 22 40548002 Fax No.: 02230896884 Email.: amc@motilaloswal.com Investors are advised to contact any of the Designated Collection Center / Investor Service Center or the AMC by calling the toll free no. of the AMC at +91 8108622222 and +91 22 40548002. Investors can also visit our website www.motilaloswalmf.com for complete details. Investor may also approach the Compliance Officer / CEO of the AMC. The details including, inter-alia, name & address of Compliance Officer & CEO, their e-mail addresses and telephone numbers are displayed at each offices of the AMC. For any grievances with respect to transactions through stock exchange mechanism, Unit Holders must approach either their stock broker or the investor grievance cell of the respective stock exchange or their distributor.															

D. COMPUTATION OF NAV

The Net Asset Value (NAV) per unit under the Scheme will be computed by dividing the net assets of the Scheme by the number of units outstanding on the valuation day. The Mutual Fund will value its investments according to the valuation norms, as specified in Schedule VIII of the SEBI (MF) Regulations, or such norms as may be specified by SEBI from time to time.

The Net Asset Value (NAV) of the units under the Scheme shall be calculated as follows:

$$\text{NAV (Rs.)} = \frac{\text{Market or Fair Value of Scheme's investments} + \text{Receivables} + \text{Accrued Income} + \text{Other Assets} - \text{Accrued Expenses} - \text{Payables} - \text{Other Liabilities}}{\text{No. of Units outstanding under Scheme on the Valuation Day}}$$

The NAV will be calculated up to four decimals.

The NAV shall be calculated and disclosed on each business day. The computation of NAV shall be in conformity with SEBI Regulations and guidelines as prescribed from time to time.

Illustration of NAV:

If the net assets of the Scheme, after considering applicable expenses, are Rs.10,45,34,345.34 and units outstanding are 10,00,0000, then the NAV per unit will be computed as follows:

$$10,45,34,345.34 / 10,00,000 = \text{Rs. } 10.4534 \text{ per unit (rounded off to four decimals)}$$

IV. FEES AND EXPENSES

This section outlines the expenses that will be charged to the Scheme.

A. NEW FUND OFFER (NFO) EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees, marketing and advertising, registrar expenses, printing and stationary, bank charges etc. The NFO expenses have been borne by the AMC.

B. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the Scheme. These expenses include but are not limited to Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer agents' fees & expenses, marketing and selling costs etc.

The AMC has estimated that the following expenses will be charged to the Scheme, as permitted under Regulation 52 of SEBI (MF) Regulations. For the actual current expenses being charged, the investor should refer to the website of the Fund.

Expense Head	% of daily Net Assets
Investment Management and Advisory Fees	Upto 2.25%
Trustee fee	
Audit fees	
Custodian fees	
RTA Fees	

Expense Head	% of daily Net Assets
Marketing & Selling expense incl. agent commission	
Cost related to investor communications	
Cost of fund transfer from location to location	
Cost of providing account statements and IDCW redemption cheques and warrants	
Costs of statutory Advertisements	
Cost towards investor education & awareness (at least 2 bps)	
Brokerage & transaction cost over and above 12 bps and 5 bps for cash and derivative market trades resp.	
Goods and Service Tax (GST) on expenses other than investment management and advisory fees	
GST on brokerage and transaction cost	
Other Expenses*	
Maximum total expense ratio (TER) permissible under Regulation 52 (6) (c) (i) and (6) (a)	Upto 2.25%
Additional expenses under regulation 52 (6A) (c)	Upto 0.05%
Additional expenses for gross new inflows from specified cities under Regulation 52 (6A)(b)#	Upto 0.30%

*Any other expenses which are directly attributable to the Scheme, may be charged with approval of the Trustee within the overall limits as specified in the Regulations except those expenses which are specifically prohibited.

#Additional TER will be charged based on inflows only from retail investors (other than Corporates and Institutions) from B 30 cities.

\$ As per clause 10.1.3 of SEBI Master Circular No. SEBI /HO/IMD/ IMD-PoD-1 / P/ CIR / 2023/74 dated May 19, 2023, it has been decided that inflows of amount upto Rs. 2,00,000/- per transaction, by the individual investors shall be considered as inflows from retail investors.

All scheme related expenses including commission paid to distributors, by whatever name it may be called and in whatever manner it may be paid, shall necessarily be paid from the scheme only within the regulatory limits and not from the books of the Asset Management Companies (AMC), its associate, sponsor, trustee or any other entity through any route. Provided that the expenses that are very small in value but high in volume may be paid out of AMC's books. Such expenses can be paid out of AMC's books at actuals or not exceeding 2 bps of respective scheme AUM, whichever is lower

However, the upfront trail commission shall be paid from AMC's books for inflows through SIPs from new investors as per the applicable regulations. The said commission shall be amortized on daily basis to the scheme over the period for which the payment has been made. A complete audit trail of upfronting of trail commissions from the AMC's books and amortization of the same to scheme(s) thereafter shall be made available for inspection. The said commission should be charged to the scheme as 'commissions' and should also account for computing the TER differential between regular and direct plans in each scheme.

The recurring expenses of the Scheme (excluding additional expenses under regulation 52(6A)(c) and additional distribution expenses for gross inflows from specified cities), as per SEBI Regulations are as follows:

First Rs.500 crore	Next Rs.250 crore	Next Rs.1,250 crore	Next Rs.3,000 crore	Next Rs.5,000 crore	Next Rs.40,000 crore	on the balance of the assets
2.25%	2.00%	1.75%	1.60%	1.50%	Total expense ratio reduction of 0.05% for every increase of Rs.5,000 crores of daily net	1.05%

					assets or part thereof.	
--	--	--	--	--	-------------------------	--

The expenses towards Investment Management and Advisory Fees under Regulation 52 (2) and the various sub-heads of recurring expenses mentioned under Regulation 52 (4) of SEBI (MF) Regulations are fungible in nature. Thus, there shall be no internal sub-limits within the expense ratio for expense heads mentioned under Regulation 52 (2) and (4) respectively. Further, the additional expenses under Regulation 52(6A)(c) shall also be incurred towards any of these expense heads.

All fees and expenses charged in a direct plan (in percentage terms) under various heads including the investment and advisory fee shall not exceed the fees and expenses charged under such heads in a regular plan. The TER of the Direct Plan will be lower to the extent of the distribution expenses/commission which is charged in the Regular Plan and no commission for distribution of Units will be paid / charged under the Direct Plan. Accordingly, the NAV of the Direct Plan would be different from NAV of Regular Plan.

In addition to expenses under Regulation 52(6) and (6A), AMC may charge GST on investment and advisory fees, expenses other than investment and advisory fees and brokerage and transaction cost as below:

1. GST on investment and advisory fees charged to the scheme will be in addition to the maximum limit of TER as prescribed in regulation 52 (6) of the SEBI Regulations.
2. GST on expenses other than investment and advisory fees, if any, shall be borne by the scheme within the maximum limit of TER as per regulation 52 of the SEBI Regulations.
3. GST on brokerage and transaction cost paid for execution of trade, if any, shall be within the limit prescribed under regulation 52 of the SEBI Regulations.

In accordance with Regulation 52(6A), the following expenses can be charged in addition to the existing total recurring expenses charged under Regulation 52(6):

Brokerage and transaction costs which are incurred for the purpose of execution of trade and is included in the cost of investment, not exceeding 0.12 % in case of cash market transactions and 0.05 % in case of derivatives transactions;

Any payment towards brokerage and transaction costs, over and above the said 12 bps and 5 bps for cash market and derivatives transactions respectively, shall be charged to the Scheme within the total recurring expenses limit specified under Regulation 52 of SEBI Regulations. Any expenditure in excess of the said limit will be borne by the AMC/Trustees/Sponsors.

In addition to the limits as specified in Regulation 52(6) of SEBI (Mutual Funds) Regulations 1996 or the Total Recurring Expenses (Total Expense Limit) as specified above, the following costs or expenses may be charged to the scheme:

Additional TER can be charged up to 30 basis points on daily net assets of the scheme as per regulation 52 of SEBI (Mutual Funds) Regulations, 1996 (hereinafter referred to as Regulations), if the new inflows from beyond top 30 cities are at least (a) 30% of gross new inflows in the scheme or (b) 15% of the average assets under management (year to date) of the scheme, whichever is higher. Provided that expenses charged under this clause shall be utilised for distribution expenses incurred for bringing inflows from such cities

In case inflows from beyond top 30 cities is less than the higher of (a) or (b) above, additional TER on daily net assets of the scheme shall be charged as follows:

$$\frac{\text{Daily net assets} \times 30 \text{ basis points} \times \text{New inflows from beyond top 30 cities}}{365 \times \text{Higher of (a) or (b) above}}$$

* 366, wherever applicable.

The top 30 cities shall mean top 30 cities based on Association of Mutual Funds in India (AMFI) data on ‘AUM by Geography – Consolidated Data for Mutual Fund Industry’ as at the end of the previous financial year.

The additional TER on account of inflows from beyond top 30 cities so charged shall be clawed back in case the same is redeemed within a period of 1 year from the date of investment.

Mutual funds/AMCs shall make complete disclosures in the half yearly report of Trustees to SEBI regarding the efforts undertaken by them to increase geographical penetration of mutual funds and the details of opening of new branches, especially at locations beyond top 30 cities.

As per AMFI letter no. 35P/ MEM-COR/ 85-a/ 2022-23 dated March 02, 2023 on B-30 Incentive Mechanism, AMC has been advised to keep the B-30 incentive structure in abeyance with effect from March 01, 2023 till any further guidelines regarding necessary safeguards are issued by SEBI. However, AMC will continue to accrue expenses in the mutual fund schemes under Regulation 52 (6A) (b) and make the payment of B-30 incentive in respect of new inflows received from B-30 locations prior to March 01, 2023.

The Mutual Fund would update the current expense ratios on the website (www.motilaloswalmf.com) atleast three working days prior to the effective date of the change. Investors can refer to “Total Expense Ratio” section on <https://www.motilaloswalmf.com/downloads/mutual-fund/totalexpensratio> for Total Expense Ratio (TER) details.

The AMC shall charge the investment management and advisory fees and the total recurring expenses of the Scheme in accordance with the limits prescribed from time to time under the SEBI Regulations. Expenses over and above the prescribed ceiling will be borne by the AMC / Trustee / Sponsor.

Illustration of impact of expense ratio on returns of the Scheme

	Regular Plan	Direct Plan
Net asset before expenses	11,000	11,000
Expenses other than Distribution Expenses _0.15%	16.5	16.5
Distribution Expenses 0.50%	55	
Returns after Expenses at the end of the Year	10,929	10,984
Returns on invested amount after expenses (Rs)	929	984
% Returns after Expenses at the end of the Year	9.29%	9.84%

Please Note:

- The purpose of the above illustration is purely to explain the impact of expense ratio charged to the Scheme and should not be construed as providing any kind of investment advice or guarantee of returns on investments.
- It is assumed that the expenses charged are evenly distributed throughout the year. The expenses of the Direct Plan under the Scheme may vary with that of the Regular Plan under the Scheme.
- Calculations are based on assumed NAVs, and actual returns on your investment may be more, or less.
- Any tax impact has not been considered in the above example, in view of the individual nature of the tax implications. Each investor is advised to consult his or her own financial advisor.

C.LOAD STRUCTURE

Load is an amount which is paid by the investor to subscribe to the units or to redeem the units from the Scheme. This exit load charged (net of GST) will be credited back to the Scheme. Load amounts

SID of Motilal Oswal Large and Midcap Fund

are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC www.motilaloswalmf.com or may call at toll free no. +91 8108622222 and +91 22 40548002 or your distributor.

Type of Load	Load chargeable (as %age of NAV)
Entry	NIL
Exit	1% - If redeemed on or before 15 days from the date of allotment. Nil - If redeemed after 15 days from the date of allotment. No Exit Load will be applicable in case of switch between the Schemes, Motilal Oswal Focused Fund, Motilal Oswal Midcap Fund, Motilal Oswal Flexi Cap, Motilal Oswal Balanced Advantage Fund and Motilal Oswal Equity Hybrid Fund, Motilal Oswal Multi Asset fund and other schemes as may be amended by AMC vide its addendum issued in this regard. Further, it is clarified that there will be no exit load charged on a switch-out from Regular to Direct plan within the same scheme. No Load shall be imposed for switching between Options within the Scheme.

The investor is requested to check the prevailing load structure of the Scheme before investing.

Repurchase/ Resale is at Net Asset Value (NAV) related prices with repurchase/ resale loads as applicable (within limits) as specified under SEBI Regulations 1996, While determining the price of the units, the fund will ensure that the repurchase price is not lower than 95 per cent of the Net Asset Value.

Any imposition or enhancement in the load structure shall apply on a prospective basis and in no case the same would affect the existing investors adversely. Bonus units and units issued on reinvestment of IDCWs shall not be subject to entry and exit load.

Under the Scheme, the AMC reserves the right to modify/alter the load structure if it so deems fit in the interest of smooth and efficient functioning of the scheme, subject to maximum limits as prescribed under the SEBI Regulations. The load may also be changed from time to time and in case of exit/redemption, load may be linked to the period of holding.

For any change in the load structure, the AMC would undertake the following steps:

1. The addendum detailing the changes will be attached to SID and Key Information Memorandum (KIM). The addendum will be circulated to all the distributors so that the same can be attached to all SID and KIM already in stock.
2. Arrangements shall be made to display the changes/modifications in the SID in the form of a notice in all Investor Service Centres and distributors/brokers offices.
3. The introduction of the exit load along with the details shall be stamped in the acknowledgement slip issued to the investors on submission of the application form and may also be disclosed in the statement of accounts issued after the introduction of such load.
4. The Fund shall display an Addendum in respect of such changes on its website (www.motilaloswalmf.com).
5. Any other measure that the Mutual Fund shall consider necessary.

D. Waiver of Load

Not Applicable

E. Transaction charges

The AMC/Mutual Fund shall deduct the Transaction Charges on purchase / subscription received from first time mutual fund investors and investors other than first time mutual fund investors through the distributor or through the stock exchange platforms viz. BSE Star MF/ NSE NMF II platforms (who have specifically opted-in to receive the transaction charges) as under:

- i. For existing investor in a Mutual Fund: Rs.100/- per subscription of Rs. 10,000/- and above;
- ii. For first time investor in Mutual Funds: Rs.150/- per subscription of Rs. 10,000/- and above.

However, there will be no transaction charge on:

- i. Subscription of less than Rs. 10,000/-; or
- ii. Transactions other than purchases/subscriptions relating to new inflows such as Switch/STP/SWP/DTP, etc.; or
- iii. Direct subscription (subscription not routed through distributor); or
- iv. Subscription routed through distributor who has chosen to 'Opt-out' of charging of transaction charge.

The transaction charge as mentioned above will be deducted by AMC from subscription amount of the Unitholder and paid to distributor and the balance shall be invested in the Scheme.

The distributors shall also have the option to either opt in or opt out of levying transaction charge based on type of the product.

V. RIGHTS OF UNITHOLDERS

Please refer to SAI for details.

VI. PENALTIES, PENDING LITIGATION OR PROCEEDINGS, FINDINGS OF INSPECTIONS OR INVESTIGATIONS FOR WHICH ACTION MAY HAVE BEEN TAKEN OR IS IN THE PROCESS OF BEING TAKEN BY ANY REGULATORY AUTHORITY

This section contains the details of penalties, pending litigation, and action taken by SEBI and other regulatory and Govt. Agencies.

1. All disclosures regarding penalties and action(s) taken against foreign Sponsor(s) may be limited to the jurisdiction of the country where the principal activities (in terms of income / revenue) of the Sponsor(s) are carried out or where the headquarters of the Sponsor(s) is situated. Further, only top 10 monetary penalties during the last three years shall be disclosed.

Not Applicable

2. In case of Indian Sponsor(s), details of all monetary penalties imposed and/ or action taken during the last three years or pending with any financial regulatory body or governmental authority, against Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company; for irregularities or for violations in the financial services sector, or for defaults with respect to shareholders or debenture holders and depositors, or for economic offences, or for violation of securities law. Details of settlement, if any, arrived at with the aforesaid authorities during the last three years shall also be disclosed.
 - a) During the period May 2012 to July 2023, the NSE has levied penalties/fines on MOFSL, aggregating to Rs. 957235198.12 on account of various reasons viz: non-submission of UCC details, short collection of margins & violation of market wide position limit in F&O segment,

observations made during the course of inspections. However the aforesaid penalties/fines as levied by NSE have been duly paid.

- b) During the period May 2012 to July 2023, the BSE has levied penalties/fines aggregating to Rs. 10370018.15 on account of various reasons viz: non-submission of UCC details, settlement of transactions through delivery versus payment, observations made during the course of inspections, etc. However the aforesaid penalties/fines as levied by BSE have been duly paid.
- c) During the period March 2018 to July 2023, the NCDEX has levied penalties/fines on MOFSL, aggregating to INR Rs. 14738569.32 on account of Margin Shortfall Penalty. However the aforesaid penalties/fines as levied by NCDEX have been duly paid.
- d) During the period March 2018 to July 2023, the MCX has levied penalties/fines on MOFSL, aggregating to INR Rs. 127958303.69 on account of various reasons viz: late/non submission of details pertaining to Enhanced Supervision, Margin Shortfall Penalty, etc. However the aforesaid penalties/fines as levied by MCX have been duly paid.
- e) During the period April 2013 to August 2022, the CDSL has levied penalties/fines aggregating to Rs. 1682890.92 on account of reasons viz: non-collection of proof of identity of clients, deviation in following of transmission procedure etc; whereas from penalty of Rs. 846303.56 /-were levied by NSDL during the course of MOFSL operations. However the aforesaid penalties/fines as levied by CDSL and NSDL have been duly paid.

Details of pending litigations of MOSL are as follows:

SR. NO.	CASE TITLE	FACT OF CASE	COURT/FORUM(PENDING CASES)
1	SURESH CHAND GUPTA VS MOFSL	BEING AGGRIEVED BY APPEAL ARBITRATION AWARD, CLIENT FILED U/S 34 ARBITRATION APPEAL	ARBITRATION APPEAL
2	MOFSL VS PANKAJ G SACHDEV	BEING AGGRIEVED MOFSL HAS FILED THE APPEAL ARBITRATION CHALLENGING ARBITRATION AWARD	ARBITRATION APPEAL
3	PANKAJ SACHDEV HUF VS MOFSL	CROSS APPEAL FILED BY CLIENT AGAINST MOFSL'S APPEAL ARBITRATION	ARBITRATION APPEAL
4	MOFSL VS HUZAN MINOO BHAYA	BEING AGGRIEVED BY ARBITRATION AWARD, MOFSL FILED APPEAL ARBITRATION.	ARBITRATION APPEAL

5	VIRANDER ARORA VS MOFSL	CLIENT FILED ARBITRATION CHALLENGING THE GRC ORDER. ALLEGING UNAUTHORIZED TRADES	ARBITRATION
6	MOFSL VS SONAL AXAY SHAH	BEING AGGRIEVED MOFSL FILED ARBITRATION CHALLENGING GRC ORDER	ARBITRATION
7	VINITA CHOUDHARY VS MOFSL	CLIENT FILED ARBITRATION CHALLENGING THE GRC ORDER. ALLEGING UNAUTHORIZED TRADES	ARBITRATION
8	MOFSL VS ANIL KUMAR T SHAH	BEING AGGRIEVED MOFSL HAS FILED THE ARBITRATION CHALLENGING GRC ORDER	ARBITRATION
9	MR. VED PRAKASH AGARWAL VS MOFSL	CLIENT HAS FILED ARBITRATION CHALLENGING GRC ORDER ALLEGING UNAUTHORIZED TRADES	ARBITRATION
10	ANIL VALLBHIDAS AGRAWAL VS MOFSL	CLIENT HAS FILED APPEAL ARBITRATION CHALLENGING ARBITRATION AWARD ALLEGING UNAUTHORIZED TRADES	ARBITRATION APPEAL
11	MOFSL VS SUDIP DATTA RAY	BEING AGGRIEVED BY ARBITRATION AWARD. MOFSL FILED APPEAL ARBITRATION AGAINST CLIENT'S CLAIM OF INDUCEMENT AND UNAUTHORIZED TRADES	ARBITRATION APPEAL
12	SWAPNIL SHINDE VS MOFSL	CLIENT HAS FILED ARBITRATION CHALLENGING GRC ORDER ALLEGING SOFTWARE GLITCH	ARBITRATION
13	VARUN GUPTA VS MOFSL	CLIENT HAS FILED ARBITRATION CHALLENGING GRC ORDER	ARBITRATION

14	MOFSL VS PINAKI MANDAL	BEING AGGRIEVED BY ARBITRATION AWARD, MOFSL FILED APPEAL ARBITRATION AGAINST CLIENT'S CLAIM OF UNAUTHORIZED TRADES	ARBITRATION APPEAL
15	MOFSL VS PUTUL BALA MANDAL	BEING AGGRIEVED BY ARBITRATION AWARD, MOFSL FILED APPEAL ARBITRATION AGAINST CLIENT'S CLAIM OF UNAUTHORIZED TRADES	ARBITRATION APPEAL
16	BHANUCHANDRA J DOSHI VS MOFSL	CLIENT HAS FILED APPEAL U/S 34 CHALLENGING THE DISMISSAL OF APPEAL ARBITRATION	ARBITRATION APPEAL
17	SRINIVASAN A VS MOFSL	CLIENT HAS FILED APPEAL U/S 37, CHALLENGING THE DISMISSAL OF 34 APPLICATION	ARBITRATION APPEAL
18	DEEPIKA AGARWAL VS MOFSL	CLIENT BEING AGGRIEVED HAS FILED ARBITRATION CHALLENGING GRC ORDER	ARBITRATION
19	MOFSL VS APURBA BISWAS	MOFSL BEING AGGRIEVED BY THE APPELLATE AWARD HAS FILED THE APPLICATION U/S 34 BEFORE CHIEF JUDGE HYDERABAD CHALLENGING THE APPEAL AWARD DATED APRIL 11, 2023.	ARBITRATION APPEAL
20	MOFSL VS JOY PAUL CHEEYEDAN	AGGRIEVED BY APPELLATE ARBITRATION AWARD, WE HAD FILED SEC 34 APPLICATION BEFORE DISTRICT COURT - ERNAKULAM	ARBITRATION APPEAL
21	MOFSL VS CHENTHAMARAKSHAN PV	AGGRIEVED BY APPELLATE ARBITRATION AWARD, WE HAD FILED SEC 34 APPLICATION BEFORE	ARBITRATION APPEAL

		DISTRICT COURT - ERNAKULAM	
22	MOFSL VS MAYA PHILIP	AGGRIEVED BY APPELLATE ARBITRATION AWARD, WE HAD FILED SEC 34 APPLICATION BEFORE DISTRICT COURT - ERNAKULAM	ARBITRATION APPEAL
23	MOFSL VS C UNNIKRISHNAN	AGGRIEVED BY APPELLATE ARBITRATION AWARD, WE HAD FILED SEC 34 APPLICATION BEFORE DISTRICT COURT - ERNAKULAM	ARBITRATION APPEAL
24	MOFSL VS ZEESHANA KHAN	AGGRIEVED BY THE AWARD PASSED IN APPELLATE ARBITRATION TRIBUNAL WE HAD CHALLENGED THE AWARD IN SEC 34 BEFORE HIGH COURT OF DELHI	ARBITRATION APPEAL
25	MOFSL VS PRADEEP SHIVNARAYAN RATHI	AGGRIEVED BY THE AWARD PASSED IN APPELLATE ARBITRATION TRIBUNAL, WE HAD FILED SEC 34 APPLICATION BEFORE THE HIGH COURT BOMBAY	ARBITRATION APPEAL
26	MOFSL VS VIJAY KUMAR GUPTA	AGGRIEVED BY THE APPELLATE AWARD WE HAD FILED SEC 34 APPLICATION IN THE CASE.	ARBITRATION APPEAL
27	MOFSL VS SATISH SADANAND KAREKAR	AGGRIEVED BY THE APPEAL AWARD PASSED IN APPELLATE ARBITRATION TRIBUNAL, WE HAD FILED SEC 34 APPLICATION BEFORE THE HIGH COURT BOMBAY.	ARBITRATION APPEAL
28	VANDANA GUPTA VS MOFSL	BRING AGGRIEVED BY THE APPEAL ARBITRATION	ARBITRATION APPEAL

		AWARD, CLIENT PREFERRED U/S 34 ARBITRATION APPLICATION.	
29	MOFSL VS RAJIV GARG	WE HAVE FILED AN APPEAL AGAINST THE ORDER OF THE APPELLATE ARBITRAL TRIBUNAL STAYING THE EXECUTION OF AWARD.	ARBITRATION APPEAL
30	UTKARSH DIVAKAR MEHTA VS MOFSL, NIDHI INVESTMENT (BA)	BEING AGGRIEVED CLIENT PREFERRED U/S 34 ARBITRATION APPEAL CHALLENGING THE APPEAL ARBITRATION AWARD.	ARBITRATION APPEAL
31	PSR PADMAJA VS MOFSL	CLIENT PREFERRED U/S 34 ARBITRATION APPLICATION CHALLENGING THE ARBITRATION AWARD.	ARBITRATION APPEAL
32	ANAND JATIN DESAI VS MOFSL	BEING AGGRIEVED BY APPEAL ARBITRATION AWARD, CLIENT FILED U/S 34 ARBITRATION APPLICATION.	ARBITRATION APPEAL
33	SHILPA ANAND DESAI VS MOFSL	BEING AGGRIEVED BY APPELLATE ARBITRATION AWARD, CLIENT HAS FILED U/S 34 ARBITRATION PROCEEDING	ARBITRATION APPEAL
34	MOFSL VS PARTIK SINGLA	BEING AGGREIVED BY THE APPELLATE ARBITRATION AWARD MOFSL FILED SEC 34.	ARBITRATION APPEAL
35	MOFSL VS SANGEETA GUPTA	AGGRIEVED BY THE APPELLATE AWARD WE HAD FILED SEC 34 APPLICATION IN THE CASE.	ARBITRATION APPEAL
36	ZEESHANA KHA VS MOFSL	AGGRIEVED BY THE AWARD PASSED IN APPELLATE ARBITRATION TRIBUNAL CLIENT HAD CHALLENGED THE AWARD IN SEC 34 BEFORE HIGH COURT OF DELHI	ARBITRATION APPEAL

37	MBA CONSULTING INDIA PVT LTD VS MOFSL	MBA CONSULTING HAS FILED THE CASE FOR RECOVERY OF PENDING INVOICES FOR SERVICES PROVIDED BY THEM MOFSL.	ARBITRATION
38	MOFSL VS VERGHESE KURUVILLA	AGGRIEVED BY APPELLATE ARBITRATION AWARD, WE HAD FILED SEC 34 APPLICATION BEFORE DISTRICT COURT ERNAKULLAM	ARBITRATION APPEAL
39	MOFSL VS GRACE VARGHESE	AGGRIEVED BY THE AWARD PASSED IN APPELLATE ARBITRATION, WE HAD FILED SEC 34 APPLICATION CHALLENGING THE ARB APPEAL AWARD.	ARBITRATION APPEAL
40	MOFSL VS PRAKASH SANTLAL JHAWAR	SEC 34 PETITION FILED IN BOMBAY CHALLENGING THE APPEALLATE ARBITRATON AWARD, CLIENT ALLEGED UT IN HIS ACCOUNT AND AMOUNT WAS ADMITTED IN IGRP, WHICH WAS CHALLENGED BY US BEFORE THE ARBITTRATION & APPELLATE ARBITRATION TRIBUNAL OF NSE.	ARBITRATION APPEAL
41	MOFSL VS NAVDEEP SINGH	MOFSL FILED ARBITRATION CLAIMING THE LEDGER DEBIT. ORIGINAL ARBITRAL AWARD REJECTED THE CLAIM. SO, U/S 34 APPLICATION FILED AGAINST THE CLIENT BEFORE CIVIL COURT.	ARBITRATION APPEAL
42	DHANERA DIAMONDS VS MOFSL	MOFSL HAS RECEIVED AN AWARD FOR RS. 80.74 CRORE IN OUR FAVOUR. THE CLIENT HAS FILED AN APPEAL CHALLENGING THE	ARBITRATION APPEAL

		AWARD BEFORE THE COURT.	
43	MOFSL VS PIYALI MITRA	BEING AGGRIEVED BY APPELLATE ARBITRATION AWARD, MOFSL FILED U/S 34 ARBITRATION BEFORE CIVIL JURISDICTION. THE CLIENT ALLEGED ALL TRADES ARE UNAUTHORIZED AND CLAIMED RS. 2.69 CR.	ARBITRATION APPEAL
44	MOFSL VS LIZAMMA GEORGE	AGGRIEVED BY APPELLATE ARBITRATION AWARD, WE HAD INITIATED SEC. 34 APPLICATION BEFORE THE DISTRICT COURT - ERNAKULAM	ARBITRATION APPEAL
45	MOFSL VS MARIYAM ABDUL MAJEED	AGGRIEVED BY APPELLATE ARBITRATION AWARD, WE HAD PREFER AN APPEAL U/SEC. 34 OF THE ARBITRATION AND CONCILIATION ACT	ARBITRATION APPEAL
46	RAVI KUMAR REDDY GADDAM VS MOFSL	THE APPELLANT HAS CHALLENGED THE ARBITRATION AWARD BY FILING SECTION 34 APPLICATION BEFORE DISTRICT COURT.	ARBITRATION APPEAL
47	MOFSL VS NARAYANAN MOOTHATHU	BEING AGGREIVED BY THE AWARD PASSED IN APPELLATE ARBITRATION OF NSE, WE HAD FILED SEC 34 APPLN BEFORE THE DISTRICT COURT ERNAKULAM.	ARBITRATION APPEAL
48	MOFSL VS THOMAS A.V.	BEING AGGRIEVED BY THE AWARD PASSED BY APPELLATE ARBITRATION PANEL OF NSE, WE HAD FILED SEC 34 APPLICATION BEFORE DISTRICT COURT ERNAKULAM.	ARBITRATION APPEAL

49	MOFSL VS DR. ABDUL MAJEED	BEING AGGRIEVED BY THE AWARD PASSED IN APPELLATE ARBITRATION TRIBUNAL OF NSE, WE HAD CHALLENGED THE AWARD BEFORE DISTRICT COURT U/SEC. 34 OF ARB. ACT.	ARBITRATION APPEAL
50	RAKSHAK KAPOOR VS MOFSL	CLIENT HAS FILED AN APPEAL AGAINST THE ORDER OF THE HIGH COURT ALLOWING APPLICATION OF MOFSL U/S34 OF ARBITRATION ACT WHEREBY THE CLAIM OF MOFSL WAS GRANTED.	ARBITRATION APPEAL
51	MOFSL VS RUPINDER ANAND	AGGRIEVED BY APPELLATE AWARD, MOSL HAS FILED APPEAL TO SET ASIDE THE APPELLATE AWARD.	ARBITRATION APPEAL
52	MOCBPL VS SATISH BHALLA HUF	MOCBPL HAD INITIALLY FILED ARBITRATION TO RECOVER THE DEBIT BALANCE FROM THE CLIENT. BRING AGGRIEVED BY THE AWARD, THE CLIENT HAS FILED ARBITRATION APPEAL U/S. 34 BEFORE BOMBAY HIGH COURT. HIGH COURT PASSED AN ORDER BY REMANDING BACK THE MATTER AND APPOINTING FRESH ARBITRATOR	ARBITRATION
53	MOFSL VS AFP IDEAS AND EXECUTION PVT LTD.	AGGRIEVED BY APPELLATE AWARD, MOSL HAS FILED APPEAL TO SET ASIDE THE APPELLATE AWARD.	ARBITRATION APPEAL
54	MOFSL VS SAMRAT DEB	AGGRIEVED BY APPELLATE ARBITRATION AWARD, MOSL FILED APPEAL 34 ARBITRATION	ARBITRATION APPEAL

		PROCEEDING. THE ALLEGATION OF THE CLIENT ABOUT UNAUTHORISED TRADE IN F&O SEGMENT AND SQUARE OFF OF SIP.	
55	ASHA DEVI JAIN VS MOFSL	CLIENT PREFERRED APPEAL U/S 34.	ARBITRATION APPEAL
56	MOFSL VS THANGAVEL KRISHNAMURTHY	AGGRIEVED BY APPELLATE AWARD, MOSL HAS FILED APPEAL TO SET ASIDE THE LOWER BENCH AWARD AND CLAIMED OUTSTANDING DEBIT AMOUNT	ARBITRATION APPEAL
57	RAHUL GUPTA VS MOSL	AGGRIEVED BY THE APPELLATE ARBITRATION AWARD, THE CLIENT FILED APPEAL TO SET ASIDE THE AWARD.	ARBITRATION APPEAL
58	BALASUBRAMANYA S VS MOFSL	MOSL HAD FILED ARBITRATION AGAINST THE IGRP ORDER. HOWEVER, AWARD WAS PASSED AGAINST MOSL. AGGRIEVED BY SAID AWARD, MOSL FILED APPEAL WHICH WAS AWARDED IN FAVOUR OF MOSL. AGGRIEVED BY APPELLATE AWARD, CLIENT HAS FILED APPEAL U/S. 34.	ARBITRATION APPEAL
59	MOFSL VS SHIV PRASAD JALLAN	BEING AGGRIEVED BY IG ORDER AGAINST MOSL, MOSL PREFERRED ARBITRATION PROCEEDINGS IN WHICH AWARD WAS PASSED AGAINST MOSL. MOSL PREFERRED APPEAL. THE APPELLATE AWARD WAS ALSO PASSED AGAINST MOSL; AND NOW MOSL HAS FILED	ARBITRATION APPEAL

		APPLICATION U/S. 34.	
60	RAJESH TIWARI VS MOFSL	CLIENT HAS CHALLENGED THE ORDER OF THE HIGH COURT, MUMBAI.	ARBITRATION APPEAL
61	MOTI DADLANI VS MOFSL	MOTI DADLANI AGGRIEVED BY THE LOWER BENCH AWARD HAVE FILED APPEAL IN BOMBAY HIGH COURT U/SEC. 34	ARBITRATION APPEAL
62	MOFSL VS MAMTA AGARWAL & SHANKAR DAS	AGGRIEVED BY AWARD, MOSL FILED APPEAL BEFORE MUMBAI HIGHCOURT	ARBITRATION APPEAL
63	MOFSL VS SHAKUNTALA KOSHTA	AGGRIEVED BY AWARD DATED APRIL 4, 2016, MOSL FILED APPEAL	ARBITRATION APPEAL
64	SHAKUNTALA KOSHTA VS MOFSL	THE CLIENT BEING AGGRIEVED BY THE AWARD PASSED IN FAVOR, FILED 34 BEFORE DISTRICT COURT JABALPUR	ARBITRATION APPEAL
65	MOFSL VS VINAY CHILLALSETTI	AGGRIEVED BY THE APPELLATE AWARD AT NSE, BANGALORE MOSL FILED AN APPEAL BEFORE DISTRICT COURT AT BANGALORE.	ARBITRATION APPEAL
66	ROHTASH VS MOFSL	THE CLIENT HAS ALLEGED THE UNAUTHORIZED TRADING IN BOTH CASH AND F&O SEGMENT IN THEIR ACCOUNT.	ARBITRATION APPEAL
67	SURENDER GOEL VS MOFSL	THE CLIENT HAS MADE ALLEGATIONS REGARDING THE DEBITS IN HIS ACCOUNT AND FEW ILLEGAL ADJUSTMENTS. THE CLIENT BEING AGGRIEVED BY THE AWARD AND APPELLATE AWARD, FILED APPEAL U/S. 34 AT HIGH COURT,	ARBITRATION APPEAL

		DELHI	
68	TAPAN DHAR VS MOFSL	BEING AGGRIEVED BY THE APPELLETE BENCH AWARD, THE CLIENT FILED APPLICATION U/S. 34 BEFORE THE CITY CIVIL COURT AT KOLKATA.	ARBITRATION APPEAL
69	SHANTI GOEL VS MOFSL	THE SUB BROKER HAS ALLEGED REGARDING THE SOME ILLEGAL DEBITS IN HER ACCOUNT. THE LOWER BENCH OF THE ARBITRATION PASSED AWARD IN FAVOR OF MOSL AND HENCE, AGGRIEVED BY THE SAID AWARD AND APPELLATE AWARD THE SUB BROKER FILED THE APPEAL U/S. 34 AT DELHI HIGH COURT.	ARBITRATION APPEAL
70	MOFSL VS VINAY CHILLALSETTI	WE HAVE FILED APPEAL U/S. 34 BEFORE CHENNAI HIGH COURT	ARBITRATION APPEAL
71	MOFSL VS ANIL AGARWAL	BEING AGGRIEVED BY THE AWARD PASSED BY HIGH COURT IN APPLICATION U/S 34 APPEAL IS FILED BY MOSL BEFORE HIGH COURT, MUMBAI. MOSL FILED NOTICE OF MOTION BEFORE HIGH COURT MUMBAI AND IT IS PENDING FOR HEARING.	ARBITRATION APPEAL
72	MOFSL VS IDEA INTERNATIONALS PVT. LTD.	BEING AGGRIEVED BY THE AWARD PASSED BY HIGH COURT IN APPLICATION U/S 34 APPEAL IS FILED BY MOSL BEFORE HIGH COURT, MUMBAI.	ARBITRATION APPEAL
73	MOFSL VS IDEA INTERNATIONALS PVT. LTD.	BEING AGGRIEVED BY THE AWARD PASSED BY HIGH COURT IN APPLICATION U/S 34	ARBITRATION APPEAL

		APPEAL IS FILED BY MOSL BEFORE HIGH COURT, MUMBAI.	
74	MOFSL VS SANDEEP PAUL	BEING AGGRIEVED BY THE APPELLATE BENCH AWARD, THE CLIENT FILED APPLICATION U/S. 34 BEFORE THE HIGH COURT, DELHI	ARBITRATION APPEAL
75	S&D FINANCIAL VS MOFSL	THE ARBITRATION DEPARTMENT, OF THE NSE HAD, VIDE THEIR AWARD DATED SEPTEMBER 22, 2006, ("AWARD"), DIRECTED THAT THE S&D FINANCIAL TO PAY MOSL RS.7,63,667/- ALONGWITH SIMPLE INTEREST THEREON @ 18% P.A. FROM OCTOBER 16, 2006 TILL THE ACTUAL DATE OF REPAYMENT. THE CLIENT HAS CHALLENGED THE AWARD BEFORE HIGH COURT, KOLKATA.	ARBITRATION APPEAL
76	MOFSL VS INFRASTRUCTURE LEASING AND FINANCIAL SERVICES LIMITED, (IL & FS) & 4 ORS	REJECTION OF BIDDING FOR BUSINESS ARCADE PROPERTY	CIVIL CASE
77	MOFSL, AJAY MENON VS SEBI	MOFSL AND MR. AJAY MENON HAS FILED A WRIT PETITION BEFORE THE BOMBAY HIGH COURT. CHALLENGING SEBI NOTICE REGARDING THE DISQUALIFICATION OF MR. MENON AS A DIRECTOR.	CIVIL CASE
78	MR. JAGDEEPBHAI PIYUSHKUMAR CHOLIYA VS MOFSL	CLIENT HAS FILED SPECIAL CIVIL APPLICATION BEFORE HIGH COURT OF GUJARAT CHALLENGING THE ORDER OF SMALL CAUSES COURT	CIVIL CASE

79	SAHEBRAO RAMDAS PATIL VS MOFSL	CLIENT FILED CASE THAT MOFSL HAS DONE UNAUTHORIZED TRADING IN F&O FOR BROKERAGE WHEREIN THE CLIENT SUFFERED LOSS AND WAS ALSO CHARGED GOT PENALTY ON MARGIN SHORTAGE	CIVIL CASE
80	ARIHANT KUMAR SETHIA VS MOFSL	IPO ALLOTMENT WRONGLY TRANSFERRED IN THE ACCOUNT OF HARSHAD SHAH (CLIENT) . THE ORIGINAL IPO APPLICANT WAS MR. ARIHANT SETHIA. (50 SHARE OF AVENUE SUPERMARTS LTD)	CIVIL CASE
81	PRITAM GHOSH, KOUSHIK SENGUPTA VS MOFSL	CLIENT HAS FILED INJUNCTION SUIT TO INJUNCT MOTILAL OSWAL FROM CHANGING THE AUTHORISED PERSON DETAILS	CIVIL CASE
82	MRS. POONAM PAMNANI & ORS. VS MOFSL	THE LEGAL HEIRS OF THE DECEASED BA HAVE FILED SUCCESSION MATTER BEFORE THE DISTRICT COURT THE OBTAIN THE SUCCESSION CERTIFICATE AND ARE CLAIMING THE AMOUNT DEPOSITED BY THE BA AT THE BEGINING. HOWEVER THE SAME STANDS PAID AFTER ADJUSTING THE DEBIT BALANCE UNDER DERIVATIVE AND CASE SEGMENT	CIVIL CASE
83	SANDEEP GOEL VS MOFSL	CLAIMANT FILED CIVIL SUIT AGAINST RAJEEV GOEL AND OTHER. WE HAVE BEEN MADE PARTY IN THE CIVIL PROCEEDING.	CIVIL CASE

84	SANDEEP GOEL VS MOFSL	CLAIMANT FILED MISC. CIVIL CASES AGAINST RAJEEV GOEL. WE ARE MADE PARTY TO THE CIVIL PROCEEDING.	CIVIL CASE
85	PRITAM GHOSH VS MOFSL	MATTER IS BEEN FILED BETWEEN DIRECTORS WHEREIN MOFSL IS A FORMAL PARTY AND THERE IS NO PRAYER AGAINST MOFSL	CIVIL CASE
86	MANISHA ASHOK GERA VS MOFSL	CIVIL SUIT FILED BY FAMILY MEMBER AGAINST THE NOMINEE OF DECEASED CLIENT. MOFSL ONLY PARTY TO THE PROCEEDING.	CIVIL CASE
87	AVULA ANJAMMA VS MOFSL	PETITION FILED FOR SUCCESSION CERTIFICATE FOR CLIENT NAME AVULA ANJAMMA.	CIVIL CASE
88	MR PRAKASH VS MOFSL	PLAINT FILED UNDER ORDER VII RULE 1 OF C.P.C. O.S. NO 476 OF 2022 BEFORE DISTRICT COURT AT KRISHNAGIRI.	CIVIL CASE
89	HARDIK M KOTECCHA VS MOFSL, SEBI	CLIENT HAS FILED WRIT CHALLENGING SEBI NEW MARGIN SYSTEM	CIVIL CASE
90	MOFSL VS ANAND JATIN DESAI	WE HAVE FILED SECTION 9 APPLICATION FOR SECURING AWARD AMOUNT.	CIVIL CASE
91	MOFSL VS SHILPA ANAND DESAI	WE HAVE FILED A PETITION U/S 9 FOR SECURING AWARD AMOUNT.	CIVIL CASE
92	MAMTA NAGPAL VS MOFSL	THE CLIENT HAS FILED THE PETITION FOR UNAUTHORISED TRADING DONE IN HER ACCOUNT AND CLAIMING THE LOSS AMOUNT TO BE REFUNDED TO HER.	CIVIL CASE

93	ROY PORUTHUKAREN VS MOFSL	PETITION FILED UDER ORDER XXXIX RULE 2A R/W SECTION 151 OF CPC, 1908. PETITION THEREATNES CIVIL PRISON FOR VOLIOTION OF ORDER OF TEMPORARY PROHIBITORY INJUNCTION DATED 23.12.2021 PASSED IN I.A. 2429/2021	CIVIL CASE
94	ALANKAR BHIVGADE VS MOFSL	SUCCESSION APPLICATION FILED BY ALANKAR BHIVGADE VS AVINASH BHIVGADE.	CIVIL CASE
95	MOFSL , PCS COMMODITIES LIMITED VS SEBI , MCX , MCXCCL , DHANERA DIAMONDS	MOFSL HAS FILED A WRIT PETITION AGAINST SEBI AND MCX FOR CRUDE DDR CIRCULAR DATED APRIL 21, 2020, SETTLING CRUDE OIL PRICES AT NEGATIVE.	CIVIL CASE
96	RAJIV GARG VS MOFSL, SEBI, MCX, MCXCCL, PRIYANKA	CLIENT HAS FILED A WRIT PETITION CHALLENGING MCX CRUDE CIRCULAR DATED APRIL 21, 2020 FIXING SETTLEMENT PRICES IN NEGATIVE.	CIVIL CASE
97	DHANERA DIAMONDS VS MOFSL, MCX MCXCCL	DHANERA DIAMONDS HAS FILED A COMMERCIAL SUIT AGAINST MCX, MCXCCL AND MOFSL CHALLENGING THE MCX CIRCULAR DATED APRIL 21, 2020. THE CLIENT HAS ALLEGED THAT IT IS NOT REQUIRED TO PAY ANY MONEY TO MOFSL AS THE CIRCULAR OF MCX IS NOT CORRECT. FURTHER, HE HAS CLAIMED MONEY FROM THE PARTIES ON THE BASIS OF CLOSE PRICE OF APRIL 21, 2020 AT 5PM.	CIVIL CASE

98	SUNIL GOEL VS MOFSL, SEBI, BSE LTD, CDSL, NSDL, REAL GROWTH COMMERCIAL LTD, UOI, ICICI BANK, KOTAK MAHINDRA BANK, HDFC BANK, KOTAK SECURITIES, RELIANCE SECURITIES, NJ INDIA INVEST PVT LTD, ORBIS FINANCIAL LTD	AS PER SEBI DIRECTION, THE DMAT ACCOUNTS OF THE APPLICANT HAD FROZEN. PLAINTIFF HAD CHALLENGED THE SEBI ORDER.	CIVIL CASE
99	GREEN VALLIEY INDUSTRIES LTD VS MOFSL	THE PLAINTIFF HAS FILED A SUIT FOR SPECIFIC PERFORMANCE OF THE SETTLEMENT AGREEMENT DATED AUGUST 31, 2018	CIVIL CASE
100	MOFSL VS ANUJ JAIPURIA	EXECUTION PROCEEDINGS FILED AGAINST THE AWARD DATED 1ST JULY, 2016.	CIVIL CASE
101	ANJU KAPOOR VS MOFSL	CLIENT FILED THE SUIT FOR RECOVERY AGAINST MOFSL CLAIMING 5 LAKHS AS PRINCIPAL ALONG WITH INTEREST.	CIVIL CASE
102	KARAN KAPOOR VS MOFSL	CLIENT FILED THE SUIT FOR RECOVERY AGAINST MOFSL CLAIMING 15 LAKHS AS PRINCIPAL ALONG WITH INTEREST.	CIVIL CASE
103	SUKHUVINDER SINGH & ANR V/S NAVRATNA CO-OP HOUSING SOCIETY LTD & OTHERS VS MOFSL	PLAINTIFF FILED SUIT FOR ALLOTMENT OF COVERED CAR PARKING. NO CLAIM AGAINST MOFSL.	CIVIL CASE
104	M/S NATWARLAL SHAMALDAS & CO VS MOFSL	LANDLORD FILED THE SUIT FOR CANCELLATION OF TENANCY AND EVICTION OF TENT PREMISES.	CIVIL CASE
105	MANOJ AGARWAL VS MOFSL, KAJARIA CERAMISC LTD, MCA SHARE TRANSFER AGENT, BIDYA FINANCIAL SERVICES	CLIENT FILED THE SUIT FOR RECOVERY AGAINST KAJARIA CERAMISC LTD AND OTHER. MOFSL PROFORMA PARTY TO THE PROCEEDING AND NO PRAYER AGAINST MOFSL.	CIVIL CASE

106	MOFSL VS K P SIVA	WE HAVE FILED EXECUTION PROCEEDINGS AGAINST CLIENT TO RECOVER ARBITRATION AWARD AMOUNT.	CIVIL CASE
107	MOFSL VS R KRISHNA	WE HAVE FILED AN EXECUTION PROCEEDINGS TO RECOVER THE ARBITRAATION AWARD AMOUNT FROM THE CLIENT.	CIVIL CASE
108	RAJEET SINGH VS MOWMPL	MOWMPL EMPLOYEE FILED AN APPLICATION BEFORE APPROPRIATE AUTHORITY TO CLAIM GRATUITY AMOUNT.	MISCELLANEOUS
109	MOFSL VS THOMAS DEMELLO	WE HAVE FILED EXECUTION PROCEEDINGS TO RECOVER THE ARBITRATION AWARD AMOUNT.	CIVIL CASE
110	SHAKUNTAL KOSHTA VS MOFSL	CLIENT FILED APPLICATION TO TRANSFER 34 ARBITRATION PROCEEDING FROM BHOPAL TO JABALPUR.	MISCELLANEOUS
111	MOFSL VS VISHAL CHAUDHARY	EXECUTION APPLICATION FILED BEFORE CIVIL COURT, DHERADUN TO RECOVER THE AWARDED AMOUNT.	CIVIL CASE
112	MOCBPL VS SUVARNA LUNAWAT	EXECUTION APPLICATION FILED BY MOCBPL TO RECOVER THE AWARDED AMOUNT.	CIVIL CASE
113	RUMKY CHAKRABORTY VS MOSL, DIPAYAN SEBGUPTA	CLIENT FILED THE MONEY SUIT FOR RECOVERY AGAINST BOTH MOSL AND THE BA DIPAYAN SEBGUPTA CLAIMING 20 LAKHS AS PRINCIPAL ALONG WITH 18% INTEREST.	CIVIL CASE

114	MOFSL VS KALAVATI KISHOREBHAI MAWANI	BEING AWARD IN OUR FAVOR, WE HAVE FILED EXECUTION PROCEEDINGS TO EXECUTE THE DECREE TO RECOVER THE OUTSTANDING DUES.	CIVIL CASE
115	MOFSL VS PRADNYA SARKHOT	SUIT IS FILED UNDER SPECIFIC PERFORMANCE OF AGREEMENT.	CIVIL CASE
116	NIRTEX VS MOFSL, MOSL, MOFSL, MOWMPL, MOCBPL, PASSIONATE INVESTMENT, BK AGARWAL, MOTILAL OSWAL, RAMDEV AGARWAL, NAVEEN AGARWAL, PRAVIN TRIPATHI, VIVEK PARANJPE, SAMRAT SANYAL, AJAY MENON, HARSH JOSHI, RAJESH DHARMSHI	NIRTEX HAS FILED COMMERCIAL SUIT AGAINST MOSL AND ORS WHICH IS STILL PENDING FOR HEARING. WE HAVE RECEIVED THE COPY OF THE PLAINT FILED. THE SAME IS HANDED OVER TO DEWEN DWARKADAS FOR NECESSARY ACTIONS.	CIVIL CASE
117	KETAN SHAH VS MOCBPL, MOSL, MOFSL, MOWMPL, PASSIONATE INVESTMENT, BK AGARWAL, MOTILAL OSWAL, RAMDEV AGARWAL, NAVEEN AGARWAL, PRAVIN TRIPATHI, VIVEK PARANJPE, SAMRAT SANYAL, AJAY MENON, HARSH JOSHI, RAJESH DHARMSHI	KETAN SHAH HAS FILED COMMERCIAL SUIT AGAINST MOSL AND ORS WHICH IS STILL PENDING FOR HEARING. WE HAVE RECEIVED THE COPY OF THE PLAINT FILED. THE SAME IS HANDED OVER TO DEWEN DWARKADAS FOR NECESSARY ACTIONS.	CIVIL CASE
118	MOFSL VS MOTI DADLANI	EXECUTION PROCEEDINGS FILED AGAINST THE AWARD DATED 2ND FEB, 2016.	CIVIL CASE
119	MOFSL VS LIMELIGHT	ARBITRATOR HAS PASSED AWARD IN FAVOUR OF MOFSL. WE HAVE FILED AN APPLICATION BEFORE MUMBAI HIGH COURT FOR TRANSFER OF DECREE FROM MUMBAI TO KOLKATA AND THE SAME IS PENDING.	CIVIL CASE

120	MOFSL VS UCO BANK	MOSL HAS FILED AN APPLICATION FOR RESTORING THE POSSESSION OF THE LICENSED PREMISES AT GHATKOPAR.	CIVIL CASE
121	MOFSL VS ANIL REDDY M	WE HAVE FILED EXECUTION PROCEEDINGS.	CIVIL CASE
122	MOFSL VS SRINIVAS REDDY MORTHALLA	WE HAVE FILED EXECUTION PROCEEDINGS.	CIVIL CASE
123	MOSL , MR. JOHNNY ISHWARDAS KIRPALANI , MR. HARISH DEVIDAS THAWANI , WATERMARK SYSTEM (INDIA) PRIVATE LIMITED , GOLDCREST CAPITAL MARKETS PVT. LTD. , MOTILAL OSWAL SECURITIES LTD. , MR. NIKHIL KHANDELWAL , NSEL INVESTORS FORUM (NIFF) VS UNION OF INDIA , ENFORCEMENT DIRECTORATE , FORWARD MARKET COMMISSION , WAREHOUSING DEVELOPMENT AND REGULATORY AUTHORITY , SERIOUS FRAUD INVESTIGATION OFFICER , STATE OF MAHARASHTRA. , NATIONAL SPOT EXCHANGE , FINANCIAL TECHNOLOGIES (INDIA) LIMITED , NATIONAL AGRICULTURAL COOPERATIVE MARKETING FEDERATION OF INDIA LTD. , MR. JIGNESH SHAH , MR. SHANKARLAL GURU , ANJANI SINHA , MR. B.D. PAWAR , MR. JOSEPH MASSEY , MR. SHREEKANT JAVALGEKAR , MR. RAMANATHAN DEVARAJAN , THE MAHARASHTRA STATE AGRICULTURAL	NSEL DEFAULT MATTER	CIVIL CASE

	MARKETING BOARD		
124	FINANCIAL TECHNOLOGIES (INDIA) LTD, ANTONY VERGHESE, JAY GANESH OF MUMBAI, MAHENDRA MAYEKAR VS MOCBPL , UNION OF INDIA, FORWARD MARKET COMMISSION, NATIONAL SPOT EXCHANGE LIMITED, NSEL INVESTOR'S ACTION GROUP, MMTC LIMITED, NSEL AGGRIEVED AND RECOVERY COMMISSION NAARA, SYNDICATE BANK, STANDARED CHARTERED BANK, DBS BANK LTD SINGAPORE, PUNJAB NATIONAL BANK (INTERNATIONAL) LIMITED	FT + NSEL- MERGER	CIVIL CASE
125	COL DINESH CHANDER SOOD VS MOFSL		CIVIL CASE
126	PRASHANT JARE VS MOFSL	CLIENT HAD RECEIVED A FRAUD LINK FOR MAKING PAYMENT. HE INVESTED RS. 5000 ON THIS LINK WHICH WAS NOT RECEIVED BY MOFSL. CLIENT IS DISPUTING THE SAME UNDER CONSUMER PROTECTION ACT	CIVIL CASE
127	C. UNNIKRISHNAN VS MOFSL	CLIENT HAS FILED CONSUMER COMPLAINT AFTER RECEIPT OF SEC 34 APPLICATION CHALLENGING APPELLATE ARBITRATION AWARD	CIVIL CASE
128	VARGHESE PATHROSE VS MOFSL	CLIENT BEING AGGRIEVED BY ARBITRATION AWARD IN FAVOR OF MOFSL HAS APPROACHED CONSUMER FORUM FOR RESOLUTION OF	CIVIL CASE

		HIS DISPUTE	
129	CHENTAMARAKSHAN.P.V VS MOFSL	THE CLIENT HAS FILED CONSUMER DISPUTE ON THE GROUNDS OF FIXED ASSURANCES ON PMS TYPE SERVICES FOR WHICH HE INCURRED LOSS AND HAS CLAIMED THE SAME UNDER UT.	CIVIL CASE
130	CHENTAMARAKSHAN PV VS MOFSL	CLIENT FILED CONSUMER MATTER FOR CLAIMING UT FOR THE TRADES DONE BEFORE MARCH 2018	CIVIL CASE
131	JANAKI M VS MOFSL	CLIENT CLAIMING FRAUD IN THE FORM OF UT FOR TRADES FOR THE ENTIRE TRADE PERIOD	CIVIL CASE
132	RANAKBEN YOGESHKUMAR PARIKH, YOGESHBHAI JAVHARBHAI PARIKH VS MOFSL	CLIENT HAS ALLEGED UT IN HER ACCOUNT AND HAVE FILED CONSUMER CASE	CIVIL CASE
133	MOFSL VS SNEHA SHEELA RAMACHANDRAN	APPEAL IS FILED AGAINST THE ORDER DATED 30.09.2021 PASSED BY CONSUMER DISPUTES REDRESSAL FORUM, KASARAGOD IN C.C.NO.55/2014	CIVIL CASE
134	SUNITA GOLECHA (INVESTCARE SECURITIES-JODHPUR) VS MOFSL	THE COMPLAINANT IS ALLEGING UNAUTHORISED TRADES AND HAS STATED THAT THE SQUARE OFF DONE IN HER ACCOUNT WAS AT A FAR LOW PRICE AND WAS ILLEGAL.	CIVIL CASE
135	MAHE-E-ANJUM VS MOFSL	THE COMPLAINANT IS ALLEGING UNAUTHORISED TRADES AND HAS STATED THAT THE SQUARE OFF DONE IN HER ACCOUNT WAS AT A FAR LOW PRICE	CIVIL CASE

		AND WAS ILLEGAL.	
136	S. SUNIL KUMAR VS MOFSL	CLIENT BEING AGGRIEVED BY THE SERVICE FILED CASE IN CONSUMER FORUM.	CIVIL CASE
137	SHIVAKANT UPADHYAY VS MOFSL	CASE PAPER NOT RECEIVED WITH SUMMONS	CIVIL CASE
138	COL. DINESH CHANDRA SOOD VS MOFSL	CLIENT FILED CONSUMER CASE DUE TO DEFICIENCY IN SERVICES.	CIVIL CASE
139	K.M. MATHEW VS MOFSL, HEDGE EQUITIES LIMITED	CLIENT CLAIMED UT IN HIS ACCOUNT.	CIVIL CASE
140	JITENDRA MAHADEV GADRE VS MOFSL	DISTRICT COMMISSION DISMISSED CLIENT MATTER ON LIMITATION BEEN AGGRIEVED BY SAID ORDER APPEAL IS PREFERRED BY CLIENT	CIVIL CASE
141	MS. ANTHONY MARY ARULRAJ VS MOFSL	THE CLIENT HAS ALLEGED THAT TRADES WERE EXECUTED IN HER ACCOUNT WITHOUT HER CONSENT AND KNOWLEDGE	CIVIL CASE
142	S. RAMCHANDHANDRAN VS MOFSL	THE COMPLAINT IS FILED CHALLENGING THE UNAUTHORIZED TRADES.	CIVIL CASE
143	RAHUL DAVE VS MOFSL	CLIENT'S FATHER'S ACCOUNT WAS OPERATED BYU MR. RAHUL MAHESHWARI. THE CLIENT WAS OPENED THE NEW ACCOUNT SO AS TO TRANSFER THE SHARES FROM HIS FATHER'S ACCOUNT TO HIS NEW ACCOUNT. THE SUB-BROKER FAILED TO TRANSFER THE SAME.	CIVIL CASE

144	NARESH SHARMA VS MOFSL	THE COMPLAINANT HAS CHALLENGED THE ORDER OF THE HARIDWAR CONSUMER FORUM AS THE SAID ORDER HAS BEEN MADE EX- PARTE, WE NEED TO FILE APPEAL TO SET ASIDE THE SAID ORDER AND ALSO NEED TO REPRESENT IN THE PRESENT APPEAL FILED AGAINST US AT DEHARADUN FORUM	CIVIL CASE
145	SANDEEP SINGH VS MOFSL	THE CLIENT HAS ALLEGED THAT HE HAD APPLIED FOR FPOS OF THE POWERGRID CORPORATION OF INDIA. THE SAID APPLICATION WAS MADE THROUGH MOSL. WHEREAS, DUE TO WRONG PUCNHING OF THE APPLICATION, THE CLIENT NETHER RECEIVED THE SHARES NOR HE RECEIVED THE REFUND.	CIVIL CASE
146	ANIL KUMAR THAKUR VS MOFSL	THE CLIENT HAS ALLEGED THAT AN AMOUNT OF RS. 73764/- THE CLIENT HAS ALLEGED THAT MOSL NOT CLEAR THE DEBIT BALANCE IN HIS ACCOUNT. CONSUMER FORUM NOTICE RECEIVED BY US ON 10-AUG-10. FOR ARGUMENT	CIVIL CASE
147	KANHAIYA AGARWAL VS MOFSL	THE CLIENT HAS ALLEGED THAT 1525 SHARES SOLD WITHOUT THE CONSENT OF THE CLIENT	CIVIL CASE
148	MS. RANJANA LAKHE RAJESH LOHITKAR VS MOFSL	THE CONSUMER COMPLAINT FILED AGAINST MOSL FOR UNAUTHORIZED	CIVIL CASE

		TRADES.	
149	AKHILESHWAR PRASAD SINHA VS MOFSL	CONSUMER COURT MATTER HANDLED BY THE FRANCHISEE	CIVIL CASE
150	SADIQ ALI KHAN VS MOFSL	CONSUMER COOMPLAINT BEFORE THE DISTRICT CONSUMER DISPUTE REDRESSEL FORUM- KRISHNA DISTRICT VIJAYWADA BETWEEN MD. SADIQ ALI KHAN AND MOSL	CIVIL CASE
151	PRATIMA MISHRA VS MOFSL	THE COMPLAINANT HAS ALLEGED THE DIFFERENCE IN MARGIN SHORTAGE. THE CLIENT CLAIMED THAT SHORTAGE WAS NIL BEFORE JANUARY 21 AND IT HAS NOT BEEN CONSIDERED BY MOSL AND SCRIP WAS SOLD.	CIVIL CASE
152	IMTIAZ AHMAD VS MOFSL	THE COMPLAINANT HAS ALLEGED THAT THE SHARES PURCHASED BY HIM WERE SOLD BY MOSL WITHOUT HIS CONSENT AND INTIMATION AT A FAR LOWER PRICE THEREBY CAUSING HUGE LOSS, FOR RECOVERING OF WHICH THE SAID COMPLAINT HAS BEEN FILED AS VIOLATION OF SEBI RULES.	CIVIL CASE
153	ASHOK KUMAR SINGH VS MOFSL	THE COMPLAINANT HAS ALLEGED THAT THE SHARES PURCHASED BY HIM WERE SOLD BY MOSL WITHOUT HIS CONSENT AND INTIMATION AT A FAR LOWER PRICE THEREBY CAUSING HUGE LOSS, FOR RECOVERING OF	CIVIL CASE

		WHICH THE SAID COMPLAINT HAS BEEN FILED AS VIOLATION OF SEBI RULES.	
154	VIJAYALAXMI SARDA VS MOFSL	THE COMPLAINANT HAS ALLEGED THAT CERTAIN SHARES WERE SOLD AND PURCHASED BY MOSL WITHOUT THE COMPLAINANTS INSTRUCTIONS, AND IS ALSO ALLEGING UNAUTHORISED TRADES IN HIS ACCOUNT	CIVIL CASE
155	VIJAYA CHOUDHARY VS MOFSL, M.R. PORTFOLIO	THE COMPLAINT IS FILED CHALLENGING THE UNAUTHORIZED TRADES.	CIVIL CASE

3. SEBI has initiated Adjudication vide letter dated December 11, 2019, for transactions of a customer in the scrip of Zylog Systems Limited. MOFSL has accepted the order for trading in ZSL from person other than client without any authority i.e. the trade order was issued by Mr. P Srikanth, husband of Client, Mrs. Srikanth Sripriya instead of client herself. With regard to aforesaid, MOFSL sent the reply to SEBI on December 30, 2019 thereby denying the said allegations and to understand the reasons for issuance of said notice without any factual background. MOFSL sent reply to SEBI on May 20, 2020. Further our officials attended the video hearing with SEBI officials on 26th May, 2020. SEBI issued an Order dated 28th May, 2020 whereby they disposed-of the SCN without any penalty or action. The matter is disposed off.
4. SEBI has initiated adjudication notice against MOFSL vide notice no. SEBI/HO/EAD/EAD4/P/OW/2021/27159/3 dated 05th October, 2021 under rule 4(1) of SEBI (Procedure for holding inquiry and Imposing penalties) rules, 1995 in the matter of Resurgere Mines and Minerals India Limited (RMMIL) Personal Hearing scheduled by SEBI held on 4th April 2022. SEBI issued Adjudication order GR/PU/2022-23/17202-17225 dated 21st June, 2022 wherein SEBI have taken no action against MOSL (i.e. MOFSL after merger)
5. SEBI has sent show cause notice vide letter no: SEBI/EAD-3/BM/LD/31186/2021 against MOFSL dated November 01, 2021 based on Rule 4(1) of SEBI (Procedure of Holding inquiry and Imposing Penalties) Rules 1995 and Rule 4 (1) of Securities Contract Regulation (Procedure of Holding inquiry and Imposing Penalties) Rules 2005 where non-compliances observed during inspection viz: Mis-utilisation of client funds, Incorrect Reporting/Short collection of Margin, Client funding beyond stipulated time, Discrepancies in CKYC process, Non maintenance of evidence of client order placement, incorrect reporting of Weekly Enhanced Supervision data, are highlighted and have asked to revert with clarifications and supporting within 21 days from date of notice. MOFSL had asked for extension to file the revert which was considered by SEBI. Later, MOFSL had filed its reply to SEBI on 28th December, 2021. Personal hearing was conducted on 14th Feb 2022. Basis direction of Adjudicating officer we have filed additional data w.r.t Margin reporting wherein funds were transferred from one segment to another. SEBI vide adjudication order NO. ORDER/BM/LD/2022-23/16301 dated 29th April, 2022 have imposed the penalty of Rs. 25 lakhs which we have paid to SEBI on 23rd May, 2022. As a corrective action on mis-

utilization of funds and post Enhanced Supervision circular issued on Sept, 2016, we have not invested any client's funds into non-cash component. We invest only in cash and cash equivalents.

6. Motilal Oswal Financial Services Limited (MOFSL) has received Show Cause Notice under sections 11(1), 11(4), 11(4A), 11B(1) and 11B (2) of SEBI Act, r/w rule 4(1) of SEBI (Procedure for holding inquiry and imposing penalty) Rules, 1995, in the matter of CNBC Awaz Show Co-hosted by Mr. Hemant Ghai. It is inter alia alleged that MOFSL did not ensure adequate supervision of its Authorized Person (AP) MAS Consultancy Services. The matter is currently pending.
 - a. During the period May 2012 to June 2023, the NSE has levied penalties/fines on MOFSL, aggregating to Rs. 1162917168.36 on account of various reasons viz: non-submission of UCC details, short collection of margins & violation of market wide position limit in F&O segment, observations made during the course of inspections. However the aforesaid penalties/fines as levied by NSE have been duly paid.
 - b. During the period May 2012 to June 2023, the BSE has levied penalties/fines aggregating to Rs. 10365018.15 on account of various reasons viz: non-submission of UCC details, settlement of transactions through delivery versus payment, observations made during the course of inspections, etc. However the aforesaid penalties/fines as levied by BSE have been duly paid.
 - c. During the period March 2018 to June 2023, the NCDEX has levied penalties/fines on MOFSL, aggregating to INR Rs. 14733310.53 on account of Margin Shortfall Penalty. However the aforesaid penalties/fines as levied by NCDEX have been duly paid.
 - d. During the period March 2018 to June 2023 , the MCX has levied penalties/fines on MOFSL, aggregating to INR Rs. **106401570.87** on account of various reasons viz: late/non submission of details pertaining to Enhanced Supervision, Margin Shortfall Penalty, etc. However the aforesaid penalties/fines as levied by MCX have been duly paid.
 - e. During the period April 2013 to May 2023, the CDSL has levied penalties/fines aggregating to Rs. 1649073.41 on account of reasons viz: non-collection of proof of identity of clients, deviation in following of transmission procedure etc; whereas from penalty of Rs. 830370.04 were levied by NSDL during the course of MOFSL operations. However the aforesaid penalties/fines as levied by CDSL and NSDL have been duly paid.

MOSL has been amalgamated with Motilal Oswal Financial Services Limited (MOFSL) w.e.f August 21, 2018 pursuant to order dated July 30, 2018 issued by Hon'ble National Company Law Tribunal, Mumbai Bench. The existing registration no(s) of MOSL would be used until receipt of new MOFSL registration numbers.

7. SEBI has initiated adjudication notice against MOFSL vide notice no. SEBI/HO/EAD/EAD4/P/OW/2021/27159/3 dated 05th October, 2021 under rule 4(1) of SEBI (Procedure for holding inquiry and Imposing penalties) rules, 1995 in the matter of Resurgere Mines and Minerals India Limited (RMMIL) Personal Hearing scheduled by SEBI held on 4th April 2022. SEBI issued Adjudication order GR/PU/2022-23/17202-17225 dated 21st June, 2022 wherein SEBI have taken no action against MOSL (i.e. MOFSL after merger)
8. SEBI has sent show cause notice vide letter no: SEBI/EAD-3/BM/LD/31186/2021 against MOFSL dated November 01, 2021 based on Rule 4(1) of SEBI (Procedure of Holding inquiry and Imposing Penalties) Rules 1995 and Rule 4 (1) of Securities Contract Regulation (Procedure of Holding inquiry and Imposing Penalties) Rules 2005 where non-compliances observed during inspection viz: Mis-utilisation of client funds, Incorrect Reporting/Short collection of Margin, Client funding beyond stipulated time, Discrepancies in CKYC process, Non maintenance of

evidence of client order placement, incorrect reporting of Weekly Enhanced Supervision data, are highlighted and have asked to revert with clarifications and supporting within 21 days from date of notice. MOFSL had asked for extension to file the revert which was considered by SEBI. Later, MOFSL had filed its reply to SEBI on 28th December, 2021. Personal hearing was conducted on 14th Feb 2022. Basis direction of Adjudicating officer we have filed additional data w.r.t Margin reporting wherein funds were transferred from one segment to another. SEBI vide adjudication order NO. ORDER/BM/LD/2022-23/16301 dated 29th April, 2022 have imposed the penalty of Rs. 25 lakhs which we have paid to SEBI on 23rd May, 2022. As a corrective action on mis-utilization of funds and post Enhanced Supervision circular issued on Sept, 2016, we have not invested any client's funds into non-cash component. We invest only in cash and cash equivalents.

Any pending material civil or criminal litigation incidental to the business of the Mutual Fund to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel are a party should also be disclosed separately.

None

Any deficiency in the systems and operations of the Sponsor(s) and/ or the AMC and/or the Board of Trustees/Trustee Company which SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency, shall be disclosed.

None

The Scheme under this Scheme Information Document was approved by the Trustees at their meeting held on January 14, 2019. The Trustees have ensured that the Scheme is a new product offered by Motilal Oswal Mutual Fund and is not a minor modification of its existing Scheme/Fund/Product.

Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.

**For Motilal Oswal Asset Management Company Limited
(Investment Manager for Motilal Oswal Mutual Fund)**

Sd/-

**Navin Agarwal
Managing Director and Chief Executive Officer**

Place: Mumbai

Date: October 30, 2023

MOTILAL OSWAL MUTUAL FUND

a) Official Point of Acceptance of Transactions (OPAT)

BranchName	Branch Address
Ahmedabad	6th Floor, 607 to 610, Majestic Building, Near Law Garden – BRTS , Near Swati Snacks, Beside Radisson Blu Hotel , Law Garden.
Bangalore	Novel Office Central, MG Road, 3rd Floor, #8/2, Yellappa Shetty Layout, Ulsoor Road, Landmark: Opp to Conrad Hotel & Diagonally Opposite to 1MG Mall
Delhi	801-815, 8th Floor, Tolstoy House, Tolstoy Road, Connaught Place
Hyderabad	4th Floor, Door No- 6-3-670, RKJSM Squares, Above Reliance Digital, Punjagutta,
Kolkata	3rd Floor, Constantia Building, 11, Dr. U.N Brahmachari Street
Mumbai-MOT	10th Floor, Motilal Oswal Tower, Rahimtullah Sayani Road, Opp. Parel ST Depot, Prabhadevi
Pune	Office No.401, 4th Floor. Millennium Towers, CTS No. 885/1, Plot No 241/1/A, Bhandarkar Road
Surat	2nd Floor, Rockford Business Centre, Ring Road, Udhana Darwaja
Chennai	New No.3, Old No.2, 3rd Floor, Club House Road, Land Mark: Next to Hotel Taj Club House, Anna Salai
Chandigarh	SCO 44/45, 2nd Floor, Sector 9D, Above PNB Bank
Jaipur	4th and 5th Floor, KJ City Tower, Ashok Marg, C Scheme
Lucknow	710, 7th Floor, Ratan Square, 20-A, Vidhan Sabha Marg
Vadodara	501 – 5th Floor, Smeet, Above Trends, Sarabhai Campus, Near Genda Circle, Gorwa Road
Cochin	Motilal Oswal Asset Management Company Ltd.Leela Towers ,2nd floor No.53/2520 K,L, Subhash Chandra Bose Road, Jawahar Nagar Avenue, Ernakulam, Cochin, Kerala – 682019
Ludhiana	Fortune Chambers, SCO:16-17, 4th Floor, Feroze Gandhi Market, Ludhiana, Punjab. Mob-8976767429

b) Investor Service Center (ISC):

Branch Name	Branch Address
Indore	2nd Floor Shagun Tower, Vijay Nagar Crossing
Jamshedpur	Shantiniketan Building, 2 nd Floor,Above IDBI Bank, Bistupur
Nagpur	1 Floor, Kapish Centre, Opp Gajanad Maharaj Mandir, Zenda Chowk, Dharampeth
Nashik	2nd floor, Space Cosmos, Ashok Stambh
Goa-Panaji	Shop No. 2, M/s Advani Enterprises, Cabin No CU-07,NeelKamal Arcade,Dr. A B Road
Raipur	Piyank Tower, Rajatalab Road, Ward No. 40
Ranchi	59, 2nd Floor, GEL Church Complex, Main Road
Coimbatore	1011, 1st Floor , Avinashi Road, Above IDFC Bank

KFin Technologies Limited (Official Collection Centres)

Registrar

KFin Technologies Limited

Address: Selenium, Tower B, Plot No- 31 & 32, Financial District,

Nanakramguda, Serilingampally Hyderabad

Rangareddi TG 500032 IN

Tel: 040 79611000 / 67162222

Toll Free No: 18004254034/35

Email: compliance.corp@kfintech.comWebsite: www.kfintech.com/

Branch Name	Branch Address
Bangalore	Kfin Technologies Ltd No 35 Puttanna Road Basavanagudi Bangalore 560004
Belgaum	Kfin Technologies Ltd Premises No.101 Cts No.1893 Shree Guru Darshani Tower Anandwadi Hindwadi Belgaum 590011
Bellary	Kfin Technologies Ltd Ground Floor 3Rd Office Near Womens College Road Beside Amruth Diagnostic Shanthi Archade Bellary 583103
Davangere	Kfin Technologies Ltd D.No 162/6 1St Floor 3Rd Main P J Extension Davangere Taluk Davangere Manda Davangere 577002
Gulbarga	Kfin Technologies Ltd H No 2-231 Krishna Complex 2Nd Floor Opp. Opp. Municipal Corporation Office Jagat Station Main Road Kalaburagi Gulbarga 585105
Hassan	Kfin Technologies Ltd Sas No: 490 Hemadri Arcade 2Nd Main Road Salgame Road Near Brahmins Boys Hostel Hassan 573201
Hubli	Kfin Technologies Ltd R R Mahalaxmi Mansion Above Indusind Bank 2Nd Floor Desai Cross Pinto Road Hubballi 580029
Mangalore	Kfin Technologies Ltd Shop No - 305 Marian Paradise Plaza 3Rd Floor Bunts Hostel Road Mangalore - 575003 Dakshina Kannada Karnataka
Margoa	Kfin Technologies Ltd Shop No 21 Osia Mall 1St Floor Near Ktc Bus Stand Sgdpa Market Complex Margao - 403601
Mysore	Kfin Technologies Ltd No 2924 2Nd Floor 1St Main 5Th Cross Saraswathi Puram Mysore 570009
Panjim	Kfin Technologies Ltd H. No: T-9 T-10 Affran Plaza 3Rd Floor Near Don Bosco High School Panjim 403001
Shimoga	Kfin Technologies Ltd Jayarama Nilaya 2Nd Corss Mission Compound Shimoga 577201
Ahmedabad	Kfin Technologies Ltd Office No. 401 On 4Th Floor Abc-I Off. C.G. Road - Ahmedabad 380009
Anand	Kfin Technologies Ltd B-42 Vaibhav Commercial Center Nr Tvs Down Town Shrow Room Grid Char Rasta Anand 380001
Baroda	Kfin Technologies Ltd 1St Floor 125 Kanha Capital Opp. Express Hotel R C Dutt Road Alkapuri Vadodara 390007
Bharuch	Kfin Technologies Ltd 123 Nexus Business Hub Near Gangotri Hotel B/S Rajeshwari Petroleum Makampur Road Bharuch 392001
Bhavnagar	Kfin Technologies Ltd 303 Sterling Point Waghawadi Road - Bhavnagar 364001
Gandhidham	Kfin Technologies Ltd Shop # 12 Shree Ambica Arcade Plot # 300 Ward 12. Opp. Cg High School Near Hdfc Bank Gandhidham 370201
Gandhinagar	Kfin Technologies Ltd 123 First Floor Megh Malhar Complex Opp. Vijay Petrol Pump Sector - 11 Gandhinagar 382011
Jamnagar	Kfin Technologies Ltd 131 Madhav Plaza Opp Sbi Bank Nr Lal

SID of Motilal Oswal Large and Midcap Fund

	Bungalow Jamnagar 361008
Junagadh	Kfin Technologies Ltd Shop No. 201 2Nd Floor V-Arcade Complex Near Vanzari Chowk M.G. Road Junagadh 362001
Mehsana	Kfin Technologies Ltd Ff-21 Someshwar Shopping Mall Modhera Char Rasta - Mehsana 384002
Nadiad	Kfin Technologies Ltd 311-3Rd Floor City Center Near Paras Circle - Nadiad 387001
Navsari	Kfin Technologies Ltd 103 1St Floore Landmark Mall Near Sayaji Library Navsari Gujarat Navsari 396445
Rajkot	Kfin Technologies Ltd 302 Metro Plaza Near Moti Tanki Chowk Rajkot Rajkot Gujarat 360001
Surat	Kfin Technologies Ltd Ground Floor Empire State Building Near Udhna Darwaja Ring Road Surat 395002
Valsad	Kfin Technologies Ltd 406 Dreamland Arcade Opp Jade Blue Tithal Road Valsad 396001
Vapi	Kfin Technologies Ltd A-8 Second Floor Solitaire Business Centre Opp Dcb Bank Gidc Char Rasta Silvassa Road Vapi 396191
Chennai	Kfin Technologies Ltd 9Th Floor Capital Towers 180 Kodambakkam High Road Nungambakkam Chennai – 600 034
Calicut	Kfin Technologies Ltd Second Floor Manimuriyil Centre Bank Road Kasaba Village Calicut 673001
Cochin	Kfin Technologies Ltd Door No:61/2784 Second floor Sreelakshmi Tower Chittoor Road, Ravipuram Ernakulam-Kerala-682015
Kannur	Kfin Technologies Ltd 2Nd Floor Global Village Bank Road Kannur 670001
Kollam	Kfin Technologies Ltd Sree Vigneswara Bhavan Shastri Junction Kollam - 691001
Kottayam	Kfin Technologies Ltd 1St Floor Csiascension Square Railway Station Road Collectorate P O Kottayam 686002
Palghat	Kfin Technologies Ltd No: 20 & 21 Metro Complex H.P.O.Road Palakkad H.P.O.Road Palakkad 678001
Tiruvalla	Kfin Technologies Ltd 2Nd Floorerinjery Complex Ramanchira Opp Axis Bank Thiruvalla 689107
Trichur	Kfin Technologies Ltd 4Th Floor Crown Tower Shakthan Nagar Opp. Head Post Office Thrissur 680001
Trivandrum	Kfin Technologies Ltd 1St Floor Marvel Building Opp Sl Electricals Uppalam Road Statue Po Trivandrum 695001
Coimbatore	Kfin Technologies Ltd 3Rd Floor Jaya Enclave 1057 Avinashi Road - Coimbatore 641018
Erode	Kfin Technologies Ltd Address No 38/1 Ground Floor Sathy Road (Vctv Main Road) Sorna Krishna Complex Erode 638003
Karur	Kfin Technologies Ltd No 88/11 Bb Plaza Nrmp Street K S Mess Back Side Karur 639002
Madurai	Kfin Technologies Ltd No. G-16/17 Ar Plaza 1St Floor North Veli Street Madurai 625001
Nagercoil	Kfin Technologies Ltd Hno 45 1St Floor East Car Street Nagercoil 629001
Pondicherry	Kfin Technologies Ltd No 122(10B) Muthumariamman Koil Street - Pondicherry 605001
Salem	Kfin Technologies Ltd No.6 Ns Complex Omalur Main Road Salem 636009
Tirunelveli	Kfin Technologies Ltd 55/18 Jeney Building 2Nd Floor S N Road Near Aravind Eye Hospital Tirunelveli 627001
Trichy	Kfin Technologies Ltd No 23C/1 E V R Road Near Vekkaiamman

SID of Motilal Oswal Large and Midcap Fund

	Kalyana Mandapam Putthur - Trichy 620017
Tuticorin	Kfin Technologies Ltd 4 - B A34 - A37 Mangalmal Mani Nagar Opp. Rajaji Park Palayamkottai Road Tuticorin 628003
Vellore	Kfin Technologies Ltd No 2/19 1St Floor Vellore City Centre Anna Salai Vellore 632001
Agartala	Kfin Technologies Ltd Ols Rms Chowmuhan Mantri Bari Road 1St Floor Near Jana Sevak Saloon Building Traffic Point Tripura West Agartala 799001
Guwahati	Kfin Technologies Ltd Ganapati Enclave 4Th Floor Opposite Bora Service Ullubari Guwahati Assam 781007
Shillong	Kfin Technologies Ltd Annex Mani Bhawan Lower Thana Road Near R K M Lp School Shillong 793001
Silchar	Kfin Technologies Ltd N.N. Dutta Road Chowchakra Complex Premtala Silchar 788001
Ananthapur	Kfin Technologies Ltd. #13/4 Vishnupriya Complex Beside Sbi Bank Near Tower Clock Ananthapur-515001.
Guntur	Kfin Technologies Ltd 2Nd Shatter 1St Floor Hno. 6-14-48 14/2 Lane Arundal Pet Guntur 522002
Hyderabad	Kfin Technologies Ltd No:303 Vamsee Estates Opp: Bigbazaar Ameerpet Hyderabad 500016
Karimnagar	Kfin Technologies Ltd 2Nd Shutterhno. 7-2-607 Sri Matha Complex Mankammathota - Karimnagar 505001
Kurnool	Kfin Technologies Ltd Shop No:47 2Nd Floor S Komda Shopping Mall Kurnool 518001
Nanded	Kfin Technologies Ltd Shop No.4 Santakripa Market G G Road Opp.Bank Of India Nanded 431601
Rajahmundry	Kfin Technologies Ltd No. 46-23-10/A Tirumala Arcade 2Nd Floor Ganuga Veedhi Danavaipeta Rajahmundry East Godavari Dist Ap - 533103
Solapur	Kfin Technologies Ltd Shop No 106. Krishna Complex 477 Dakshin Kasaba Datta Chowk Solapur-413007
Srikakulam	Kfin Technologies Ltd D No 4-4-97 First Floor Behind Sri Vijayaganapathi Temple Pedda Relli Veedhi Palakonda Road Srikakulam 532001
Tirupathi	Kfin Technologies Ltd Shop No:18-1-421/F1 City Center K.T.Road Airtel Backside Office Tirupathi - 517501
Vijayawada	Kfin Technologies Ltd Hno26-23 1St Floor Sundarammastreet Gandhinagar Krishna Vijayawada 520010
Visakhapatnam	Kfin Technologies Ltd Dno : 48-10-40 Ground Floor Surya Ratna Arcade Srinagar Opp Roadto Lalitha Jeweller Showroom Beside Taj Hotel Ladge Visakhapatnam 530016
Warangal	Kfin Technologies Ltd Shop No22 Ground Floor Warangal City Center 15-1-237 Mulugu Road Junction Warangal 506002
Khammam	Kfin Technologies Ltd 11-4-3/3 Shop No. S-9 1St Floor Srivenkata Sairam Arcade Old Cpi Office Near Priyadarshini Collegenehr Nagar Khammam 507002
Hyderabad(Gachibowli)	Kfin Technologies Ltd Selenium Plot No: 31 & 32 Tower B Survey No.115/22 115/24 115/25 Financial District Gachibowli Nanakramguda Serilingampally Mandal Hyderabad 500032
Akola	Kfin Technologies Ltd Shop No 25 Ground Floor Yamuna Tarang Complex Murtizapur Road N.H. No- 6 Opp Radhakrishna Talkies Akola 444001 Maharashtra
Amaravathi	Kfin Technologies Ltd Shop No. 21 2Nd Floor Gulshan Tower Near Panchsheel Talkies Jaistambh Square Amaravathi 444601
Aurangabad	Kfin Technologies Ltd Shop No B 38 Motiwala Trade Center Nirala

	Bazar Aurangabad 431001
Bhopal	Kfin Technologies Ltd Sf-13 Gurukripa Plaza Plot No. 48A Opposite City Hospital Zone-2 M P Nagar Bhopal 462011
Dhule	Kfin Technologies Ltd Ground Floor Ideal Laundry Lane No 4 Khol Galli Near Muthoot Finance Opp Bhavasar General Store Dhule 424001
Indore	Kfin Technologies Ltd. 101 Diamond Trade Center 3-4 Diamond Colony New Palasia Above Khurana Bakery Indore
Jabalpur	Kfin Technologies Ltd 2Nd Floor 290/1 (615-New) Near Bhavartal Garden Jabalpur - 482001
Jalgaon	Kfin Technologies Ltd 3Rd Floor 269 Jaee Plaza Baliram Peth Near Kishore Agencies Jalgaon 425001
Nagpur	Kfin Technologies Ltd Plot No. 2 Block No. B / 1 & 2 Shree Apratment Khare Town Mata Mandir Road Dharampeth Nagpur 440010
Nasik	Kfin Technologies Ltd S-9 Second Floor Suyojit Sankul Sharanpur Road Nasik 422002
Sagar	Kfin Technologies Ltd Ii Floor Above Shiva Kanch Mandir. 5 Civil Lines Sagar Sagar 470002
Ujjain	Kfin Technologies Ltd Heritage Shop No. 227 87 Vishvavidhyalaya Marg Station Road Near Icici Bank Above Vishal Megha Mart Ujjain 456001
Asansol	Kfin Technologies Ltd 112/N G. T. Road Bhanga Pachil G.T Road Asansol Pin: 713 303; Paschim Bardhaman West Bengal Asansol 713303
Balasore	Kfin Technologies Ltd 1-B. 1St Floor Kalinga Hotel Lane Baleshwar Baleshwar Sadar Balasore 756001
Bankura	Kfin Technologies Ltd Plot Nos- 80/1/Anatunchati Mahalla 3Rd Floor Ward No-24 Opposite P.C Chandra Bankura Town Bankura 722101
Berhampur (Or)	Kfin Technologies Ltd Opp Divya Nandan Kalyan Mandap 3Rd Lane Dharam Nagar Near Lohiya Motor Berhampur (Or) 760001
Bhilai	Kfin Technologies Ltd Office No.2 1St Floor Plot No. 9/6 Nehru Nagar [East] Bhilai 490020
Bhubaneswar	Kfin Technologies Ltd A/181 Back Side Of Shivam Honda Show Room Saheed Nagar - Bhubaneswar 751007
Bilaspur	Kfin Technologies Ltd Shop.No.306 3Rd Floor Anandam Plaza Vyapar Vihar Main Road Bilaspur 495001
Bokaro	Kfin Technologies Ltd City Centre Plot No. He-07 Sector-Iv Bokaro Steel City Bokaro 827004
Burdwan	Kfin Technologies Ltd Saluja Complex; 846 Laxmipur G T Road Burdwan; Ps: Burdwan & Dist: Burdwan-East Pin: 713101
Chinsura	Kfin Technologies Ltd No : 96 Po: Chinsurah Doctors Lane Chinsurah 712101
Cuttack	Kfin Technologies Ltd Shop No-45 2Nd Floor Netaji Subas Bose Arcade (Big Bazar Building) Adjusent To Reliance Trends Dargha Bazar Cuttack 753001
Dhanbad	Kfin Technologies Ltd 208 New Market 2Nd Floor Bank More - Dhanbad 826001
Durgapur	Kfin Technologies Ltd Mwav-16 Bengal Ambuja 2Nd Floor City Centre Distt. Burdwan Durgapur-16 Durgapur 713216
Gaya	Kfin Technologies Ltd Property No. 711045129 Ground Floorhotel Skylark Swaraipuri Road - Gaya 823001
Jalpaiguri	Kfin Technologies Ltd D B C Road Opp Nirala Hotel Opp Nirala Hotel Opp Nirala Hotel Jalpaiguri 735101
Jamshedpur	Kfin Technologies Ltd Madhukunj 3Rd Floor Q Road Sakchi Bistupur East Singhbhum Jamshedpur 831001
Kharagpur	Kfin Technologies Ltd Holding No 254/220 Sbi Building Malancha Road Ward No.16 Po: Kharagpur Ps: Kharagpur Dist: Paschim Medinipur

	Kharagpur 721304
Kolkata	Kfin Technologies Ltd 2/1 Russel Street 4Thfloor Kankaria Centre Kolkata 70001 Wb
Malda	Kfin Technologies Ltd Ram Krishna Pally; Ground Floor English Bazar - Malda 732101
Patna	Kfin Technologies Ltd 3A 3Rd Floor Anand Tower Exhibition Road Opp Ici Bank Patna 800001
Raipur	Kfin Technologies Ltd Office No S-13 Second Floor Reheja Tower Fafadih Chowk Jail Road Raipur 492001
Ranchi	Kfin Technologies Ltd Room no 103, 1st Floor, Commerce Tower,Beside Mahabir Tower,Main Road, Ranchi -834001
Rourkela	Kfin Technologies Ltd 2Nd Floor Main Road Udit Nagar Sundargarh Rourekla 769012
Sambalpur	Kfin Technologies Ltd First Floor; Shop No. 219 Sahej Plaza Golebazar; Sambalpur Sambalpur 768001
Siliguri	Kfin Technologies Ltd Nanak Complex 2Nd Floor Sevoke Road - Siliguri 734001
Agra	Kfin Technologies Ltd House No. 17/2/4 2Nd Floor Deepak Wasan Plaza Behind Hotel Holiday Inn Sanjay Place Agra 282002
Aligarh	Kfin Technologies Ltd 1St Floor Sevti Complex Near Jain Temple Samad Road Aligarh-202001
Allahabad	Kfin Technologies Ltd Meena Bazar 2Nd Floor 10 S.P. Marg Civil Lines Subhash Chauraha Prayagraj Allahabad 211001
Ambala	Kfin Technologies Ltd 6349 2Nd Floor Nicholson Road Adjacent Kos Hospitalambala Cant Ambala 133001
Azamgarh	KFin Technologies Ltd Shop no. 18 Gr. Floor, Nagarpalika, Infront of Tresery office, Azamgarh, UP-276001
Bareilly	Kfin Technologies Ltd 1St Floorrear Sidea -Square Building 54-Civil Lines Ayub Khan Chauraha Bareilly 243001
Begusarai	Kfin Technologies Ltd C/O Dr Hazari Prasad Sahu Ward No 13 Behind Alka Cinema Begusarai (Bihar) Begusarai 851117
Bhagalpur	Kfin Technologies Ltd 2Nd Floor Chandralok Complexghantaghar Radha Rani Sinha Road Bhagalpur 812001
Darbhanga	Kfin Technologies Ltd 2Nd Floor Raj Complex Near Poor Home Darbhanga - 846004
Dehradun	Kfin Technologies Ltd Shop No-809/799 Street No-2 A Rajendra Nagar Near Sheesha Lounge Kaulagarh Road Dehradun-248001
Deoria	Kfin Technologies Ltd K. K. Plaza Above Apurwa Sweets Civil Lines Road Deoria 274001
Faridabad	Kfin Technologies Ltd A-2B 2Nd Floor Neelam Bata Road Peer Ki Mazar Nehru Groundnit Faridabad 121001
Ghaziabad	Kfin Technologies Ltd Ff - 31 Konark Building Rajnagar - Ghaziabad 201001
Ghaziipur	Kfin Technologies Ltd House No. 148/19 Mahua Bagh Raini Katra- Ghazipur 233001
Gonda	Kfin Technologies Ltd H No 782 Shiv Sadan Iti Road Near Raghukul Vidyapeeth Civil Lines Gonda 271001
Gorakhpur	Kfin Technologies Ltd Shop No 8 & 9 4Th Floor Cross Road The Mall Bank Road Gorakhpur - 273001
Gurgaon	Kfin Technologies Ltd No: 212A 2Nd Floor Vipul Agora M. G. Road - Gurgaon 122001
Gwalior	Kfin Technologies Ltd City Centre Near Axis Bank - Gwalior 474011

Haldwani	Kfin Technologies Ltd Shoop No 5 Kmvn Shopping Complex - Haldwani 263139
Haridwar	Kfin Technologies Ltd Shop No. - 17 Bhatia Complex Near Jamuna Palace Haridwar 249410
Hissar	Kfin Technologies Ltd Shop No. 20 Ground Floor R D City Centre Railway Road Hissar 125001
Jhansi	Kfin Technologies Ltd 1St Floor Puja Tower Near 48 Chambers Elite Crossing Jhansi 284001
Kanpur	Kfin Technologies Ltd 15/46 B Ground Floor Opp : Muir Mills Civil Lines Kanpur 208001
Lucknow	Kfin Technologies Ltd Ist Floor A. A. Complex 5 Park Road Hazratganj Thaper House Lucknow 226001
Mandi	Kfin Technologies Ltd House No. 99/11 3Rd Floor Opposite Gss Boy School School Bazar Mandi 175001
Mathura	Kfin Technologies Ltd Shop No. 9 Ground Floor Vihari Lal Plaza Opposite Brijwasi Centrum Near New Bus Stand Mathura 281001
Meerut	Kfin Technologies Ltd Shop No:- 111 First Floor Shivam Plaza Near Canara Bank Opposite Eves Petrol Pump Meerut-250001 Uttar Pradesh India
Mirzapur	Kfin Technologies Ltd Triveni Campus Near Sbi Life Ratanganj Mirzapur 231001
Moradabad	Kfin Technologies Ltd Chadha Complex G. M. D. Road Near Tadi Khana Chowk Moradabad 244001
Morena	Kfin Technologies Ltd House No. Hig 959 Near Court Front Of Dr. Lal Lab Old Housing Board Colony Morena 476001
Muzaffarpur	Kfin Technologies Ltd First Floor Saroj Complex Diwam Road Near Kalyani Chowk Muzaffarpur 842001
Noida	Kfin Technologies Ltd F-21 2Nd Floor Near Kalyan Jewelers Sector-18 Noida 201301
Panipat	Kfin Technologies Ltd Shop No. 20 1St Floor Bmk Market Behind Hive Hotel G.T.Road Panipat-132103 Haryana
Renukoot	Kfin Technologies Ltd C/O Mallick Medical Store Bangali Katra Main Road Dist. Sonbhadra (U.P.) Renukoot 231217
Rewa	Kfin Technologies Ltd Shop No. 2 Shree Sai Anmol Complex Ground Floor Opp Teerth Memorial Hospital Rewa 486001
Rohtak	Kfin Technologies Ltd Office No:- 61 First Floor Ashoka Plaza Delhi Road Rohtak 124001.
Roorkee	Kfin Technologies Ltd Near Shri Dwarkadhish Dharm Shala, Ramnagar, Roorkee-247667
Satna	Kfin Technologies Ltd 1St Floor Gopal Complex Near Bus Stand Rewa Roa Satna 485001
Shimla	Kfin Technologies Ltd 1St Floor Hills View Complex Near Tara Hall Shimla 171001
Shivpuri	Kfin Technologies Ltd A. B. Road In Front Of Sawarkar Park Near Hotel Vanasthali Shivpuri 473551
Sitapur	Kfin Technologies Ltd 12/12 Surya Complex Station Road Uttar Pradesh Sitapur 261001
Solan	Kfin Technologies Ltd Disha Complex 1St Floor Above Axis Bank Rajgarh Road Solan 173212
Sonepat	Kfin Technologies Ltd Shop No. 205 Pp Tower Opp Income Tax Office Subhash Chowk Sonepat. 131001.
Sultanpur	Kfin Technologies Ltd 1St Floor Ramashanker Market Civil Line - Sultanpur 228001
Varanasi	Kfin Technologies Ltd D-64/132 Ka 2Nd Floor Anant Complex Siga

	Varanasi 221010
Yamuna Nagar	Kfin Technologies Ltd B-V 185/A 2Nd Floor Jagadri Road Near Dav Girls College (Uco Bank Building) Pyara Chowk - Yamuna Nagar 135001
Kolhapur	Kfin Technologies Ltd 605/1/4 E Ward Shahupuri 2Nd Lane Laxmi Niwas Near Sultane Chambers Kolhapur 416001
Mumbai	Kfin Technologies Ltd 6/8 Ground Floor Crossley House Near Bse (Bombay Stock Exchange)Next Union Bank Fort Mumbai - 400 001
Pune	Kfin Technologies Ltd Office # 207-210 Second Floor Kamla Arcade Jm Road. Opposite Balgandharva Shivaji Nagar Pune 411005
Vashi	Kfin Technologies Ltd Vashi Plaza Shop No. 324 C Wing 1St Floor Sector 17 Vashi Mumbai 400703
Vile Parle	Kfin Technologies Ltd Shop No.1 Ground Floor Dipti Jyothi Co-Operative Housing Society Near Mtnl Office P M Road Vile Parle East 400057
Borivali	Kfin Technologies Ltd Gomati Smutiground Floor Jambli Gully Near Railway Station Borivali Mumbai 400 092
Thane	Kfin Technologies Ltd Room No. 302 3Rd Floorganga Prasad Near Rbl Bank Ltd Ram Maruti Cross Roadnaupada Thane West Mumbai 400602
Ajmer	Kfin Technologies Ltd 302 3Rd Floor Ajmer Auto Building Opposite City Power House Jaipur Road; Ajmer 305001
Alwar	Kfin Technologies Ltd Office Number 137 First Floor Jai Complex Road No-2 Alwar 301001
Amritsar	Kfin Technologies Ltd Sco 5 2Nd Floor District Shopping Complex Ranjit Avenue Amritsar 143001
Bhatinda	Kfin Technologies Ltd Mcb -Z-3-01043 2 Floor Goniana Road Opporite Nippon India Mf Gt Road Near Hanuman Chowk Bhatinda 151001
Bhilwara	Kfin Technologies Ltd Office No. 14 B Prem Bhawan Pur Road Gandhi Nagar Near Canarabank Bhilwara 311001
Bikaner	KFin Technologies Limited H.No. 10, Himtasar House, Museum circle, Civil line, Bikaner, Rajasthan - 334001
Chandigarh	Kfin Technologies Ltd First Floor Sco 2469-70 Sec. 22-C - Chandigarh 160022
Ferozpur	Kfin Technologies Ltd The Mall Road Chawla Bulding Ist Floor Opp. Centrail Jail Near Hanuman Mandir Ferozepur 152002
Hoshiarpur	Kfin Technologies Ltd Unit # Sf-6 The Mall Complex 2Nd Floor Opposite Kapila Hospital Sutheri Road Hoshiarpur 146001
Jaipur	Kfin Technologies Ltd Office No 101 1St Floor Okay Plus Tower Next To Kalyan Jewellers Government Hostel Circle Ajmer Road Jaipur 302001
Jalandhar	Kfin Technologies Ltd Office No 7 3Rd Floor City Square Building E-H197 Civil Line Next To Kalyan Jewellers Jalandhar 144001
Jammu	Kfin Technologies.Ltd 1D/D Extension 2 Valmiki Chowk Gandhi Nagar Jammu 180004 State - J&K
Jodhpur	Kfin Technologies Ltd Shop No. 6 Gang Tower G Floor Opposite Arora Moter Service Centre Near Bombay Moter Circle Jodhpur 342003
Karnal	Kfin Technologies Ltd 3 Randhir Colony Near Doctor J.C.Bathla Hospital Karnal (Haryana) 132001
Kota	Kfin Technologies Ltd D-8 Shri Ram Complex Opposite Multi Purpose School Gumanpur Kota 324007
Ludhiana	Kfin Technologies Ltd Sco 122 Second Floor Above Hdfe Mutual Fun Feroze Gandhi Market Ludhiana 141001
Moga	Kfin Technologies Ltd 1St Floordutt Road Mandir Wali Gali Civil Lines Barat Ghar Moga 142001

New Delhi	Kfin Technologies Ltd 305 New Delhi House 27 Barakhamba Road - New Delhi 110001
Pathankot	Kfin Technologies Ltd 2Nd Floor Sahni Arcade Complex Adj.Indra Colony Gate Railway Road Pathankot Pathankot 145001
Patiala	Kfin Technologies Ltd B- 17/423 Lower Mall Patiala Opp Modi College Patiala 147001
Sikar	Kfin Technologies Ltd First Floorsuper Tower Behind Ram Mandir Near Taparya Bagichi - Sikar 332001
Sri Ganganagar	Kfin Technologies Ltd Address Shop No. 5 Opposite Bihani Petrol Pump Nh - 15 Near Baba Ramdev Mandir Sri Ganganagar 335001
Udaipur	Kfin Technologies Ltd Shop No. 202 2Nd Floor Business Centre 1C Madhuvan Opp G P O Chetak Circle Udaipur 313001
Eluru	Kfin Technologies Ltd Dno-23A-7-72/73K K S Plaza Munukutla Vari Street Opp Andhra Hospitals R R Peta Eluru 534002

Visit the link www.kfintech.com to view the complete details of designated collection centres / Investor Service centres of KFin Technologies Limited.

[[[

[

MF UTILITIES INDIA PRIVATE LIMITED (Official Collection Centres)

Please visit www.mfuindia.com for Point of Services (“POS”) locations of MF Utilities India Private Limited (“MFU”) which are Official Points of Acceptance (OPAs) for ongoing transactions.